

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 217 of 2024 (SZ)**

**In the matter of:**

R.N. Palanichamy

... Applicant(s)

Versus

The State of Tamil Nadu,  
Rep by its Secretary,  
Industries Department and ors.

... Respondent(s)

**REPORT FILED BY 2<sup>ND</sup> RESPONDENT**  
**THE DISTRICT COLLECTOR, KARUR**

**INDEX**

<b>S. No.</b>	<b>Date</b>	<b>Description</b>	<b>Page No.</b>
1	12.11.2024	Report filed by the 2 <sup>nd</sup> Respondent- The District Collector, Karur.	2-14
2	24.01.2020	Annexure I- Order copy of Hon'ble High Court of Madras, Madurai Bench. (W.P.(MD) No. 26683 of 2019 and W.P.(MD) No 23008 of 2019)	15-17
3	25.06.2021	Annexure II- Order copy of Hon'ble High Court of Madras, Madurai Bench. (W.P.(MD) No. 3699 of 2020 and W.P.(MD) No 3115 of 2020)	18-19
4	14.03.2023	Annexure III- Order copy of Hon'ble High Court of Madras, Madurai Bench. (W.P.(MD) No. 3587 of 2020 and W.P.(MD) No 3029 of 2020)	20-21
5	03.11.2020	Annexure IV- Memorandum (R.C.no 40/Mineral /2019)	22-25
6	03.11.2020	AnnexureV- Memorandum (R.C.no 40/Mineral /2019)	26-29
7	11.11.2020	Annexure VI- Communication Letter.	30-38

8	18.03.2022	Annexure VII- The Proceedings of the Deputy Director, Department of Geology and Mining , Karur. (R.C.no 40/Mineral /2019)	39-59
9	21.03.2023	Annexure VIII- Enquiry Notice. ((R.C.no 147/Mineral /2022)	60-64
10	20.03.2023	Annexure IX- Communication Letter	65-76
11	21.02.2022	Annexure X – Memorandum	77-78
12	03.06.2023	Annexure XI – Revenue and disaster Management Department. ((R.C.no A2/1823/2023)	79-81
13	27.10.2023	Annexure XII – Communication Letter. (R.C. No 40/Mines/2020)	82-85
14	07.11.2023	Annexure XIII- Communication Letter. (R.c.No A5/120/2022)	86-87
15	05.03.2024	Annexure XIV- Communication Letter. (Rc. No 147/Mines/2022)	90-92
16	11.01.2024	Annexure XV- Legal Opinion. (Ref: GP/L.O/1750/2024)	93-115
17	28.07.2020	Annexure XVI- Environmental Clearance.	116-132
18	12.04.2022	Annexure XVII- Renewal of Consent , TNPCB	133-138

(Note: The page numbers are at the top centre of every page)



Through  
Dr. D. Shanmuganathan  
Standing Counsel of Tamil Nadu  
National Green Tribunal  
Southern Zone, Chennai

**DATE: 22.01.2025**



**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
MEMORANDAM OF APPLICATION**

(Under Sec 18(1) read with Sec 14, 15, 17 of National Green Tribunal Act,  
2010)

**Original Application No.217 of 2024 (SZ)**

In the matter of:

R.N.Palanichamy, (Mob:9952854661)  
S/o. Natchappa Gounder,  
3/128, Petthiyakattuthottam,  
Pullagoundampalayam,  
C.Gudalur west, Chinnadarapuram,  
Aravakurichi Taluk, Karur district,  
Tamilnadu 639202.  
Email:mailtovignesh77@gmail.com

- 2) P.Tamilkodi,  
W/o.R.N.Palanichamy,  
3/128, Petthiyakattuthottam,  
Pullagoundampalayam,  
C.Gudalur west, Chinnadarapuram,  
Aravakurichi Taluk, Karur district,  
Tamilnadu 639202.
- 3) N.Gurudev, (Mob:98436644310)  
S/o.Natarajan,  
No.B 104, Shree varimanasarovar,  
Parks School arch road,  
Coimbatore South,  
Coimbatore. (Email:pngurudev@gmail.com)

... Applicants

- Vs. -

- 1) The State of Tamilnadu,  
Rep by its Secretary, Industries Department,  
Fort St George,  
Chennai-09. (Email - indsec@tn.gov.in)

Page No :1

No of Corns :

- 2) The District Collector,  
Karur District, Karur - 639007.  
(Email-collrkar@tn.nic.in)
- 3) Revenue Divisional Officer,  
Karur District,  
Karur - 639002.(Email-rdokar.tnkar@nic.in)
- 4) The Assistant Director,  
Geology and Mining Department,  
Karur District.  
(Email-mine.tnkar@gmail.com)
- 5) P.Senthilvel,  
S/o.Palanivel  
Pullagoundampalayam,  
C.Gudalur west,  
Chinnadarapuram,  
Aravakurichi Taluk,  
Karur district, Tamilnadu 639202.  
(Email-senthilvel@gmail.com)
- 6) Panchayat President,  
C.Gudalur West Panchayat,  
K.Paramathy,  
Thennilai, 639206,  
Karur District, Tamilnadu.  
(Emai-bdopar.tnkar@nic.in)

... Respondent(s)

**REPORT FILED BY THE 2<sup>ND</sup> RESPONDENT**

I, M.Thangavel, I.A.S., S/o.Meenakshisundaram, aged about 57 years, serving as District Collector, Karur District, do hereby solemnly and sincerely affirm and state as follows

2) I respectfully submit that, I am the 2<sup>nd</sup> respondent in this Original Application and, well acquainted with the facts with reference

Page No :2  
No of Corns :

to the records available in the office of the 4<sup>th</sup> respondent and I am competent to file this Report.

3) I respectfully submit that at the outset, I firmly deny all the averments stated by the applicants, except that are specifically admitted hereunder, and put the petitioner to strict proof of the same.

4) I respectfully submit a precise portrayal of the issue involved in the invocation of the petitioner for the contemplation of the Hon'ble High Court of Madras.

5) I respectfully submit that the 5<sup>th</sup> respondent applied for the grant of a roughstone quarry lease over an extent of 1.51.0 hectares in patta lands S.F.No.1190/1(0.56.0 hect) and 1191(0.95.0 hect) of Gudalur (West) village, Aravakurichi Taluk in Karur District on 20.01.2019. Applied area had been inspected by the 3<sup>rd</sup> and 4<sup>th</sup> respondents in the same year. The 1<sup>st</sup> and 3<sup>rd</sup> applicant filed a writ petition in W.P.(MD) No:26683 of 2019 and W.P(MD) No:3587 of 2020 respectively at the Hon'ble Madurai Bench of Madras High Court with a prayer that ***"The respondents 1 to 4 not to grant permission for running quarrying operation in favour to the 5<sup>th</sup> respondent in S.F.Nos 1190/1,2, 1191, 1192/2, 1196, 1189/1,2,3 and 1201 situated at pethiyakattu thottam pullagoundan palayam,***

Page No :3

No of Corns :

**C.Cudalur West, Chinnadharapuram, Aravakurichi Taluk, Karur District**" After that one more person named Thiru.P.Shanmugam also preferred a writ petition in W.P.(MD)No.3699 of 2020.

6) I respectfully submit that, the Hon'ble High Court issued order on 24.01.2020, in W.P.(MD)No.26683 of 2019 that, **"the petitioner may be called for an enquiry before taking any decision of granting the quarry lease to the 5<sup>th</sup>respondent. If any lease is granted to the 5<sup>th</sup> respondent without conducting an enquiry, the same may be challenged by the petitioner"**.

7) I respectfully submit that, the 1<sup>st</sup> and 3<sup>rd</sup> applicants appeared for enquiry on 11.11.2020 and they requested for further time. Based on their request, series of opportunities were granted on 30.11.2020, 17.03.2021, 21.04.2021 and 30.04.2021. But they failed to appear at the requested hearings. The 5<sup>th</sup> respondent obtained environmental Clearance, Pollution certificate etc. Subsequently the Deputy Director, Geology and Mining /4<sup>th</sup> respondent granted Rough stone quarry lease vide Proceedings in R.C.No:40/Kanimam/2019, dated:18.03.2022 with three special conditions and 23, general conditions.

8) In connection with that, The Hon'ble High Court issued an order in W.P (MD).No 3587 of 2020 on 14.03.2023 stated that **" The**

Page No :4  
No of Corns :

***3<sup>rd</sup> respondent is directed to hold an enquiry afresh on 30.03.2023. In the event of the 3<sup>rd</sup> respondent not being able due to official commitment to hold the enquiry on the said date, he shall duly inform the petitioner as well as the 5<sup>th</sup> respondent well in advance about the next hearing date. The enquiry notice shall also be issued to the other persons, who have moved this court by way of writ petition. The Xerox copy of the documents relating to the permission granted for the quarry to the 5<sup>th</sup> respondent as well as all the requisite documents and permission that he has obtained shall be furnished to the petitioner in advance”.***

Accordingly, enquiry notice has been issued along with photo copy of the quarry lease proceeding and relevant documents through a registered post to the 1<sup>st</sup> applicant/Thiru.R.N.Palinichamy and 3<sup>rd</sup> applicant/Thiru.N.Gurudev and 5<sup>th</sup> respondent/Thiru.P.Senthilvel on 23.03.2023, and an enquiry was conducted on 30.03.2023. The 1<sup>st</sup> and 3<sup>rd</sup> applicants appeared and submitted their written statements, that they did not receive the said related to quarry lease documents, Quarry to be inspected by officials, the Panchayat president wrongly named their house as Farmhouse, the distance between the quarry

Page No :5

No of Corns :

and the fencing of his land is only 10 (Ten) metres. The Hon'ble National Green Tribunal appeal petition pending for disposal as against the District Environmental Engineer, Tamilnadu pollution Control Board order, the third applicant written statement stating that he is residing at Coimbatore, his land is adjoining to the stone crusher of the 5<sup>th</sup> respondent. The dust emanated from the crusher endangers cattle and his land.

9) I respectfully submit that, the District Collector, Karur directed the Tashildar, Aravakurichi to submit a detailed report on the objection raised by Thriu.R.N.Palanichamy and Thriu.N.Gurudev in the above said quarry lease. The Tahsildar, Aravakurichi in his report stated that, the applicants (Thiru.R.N.Palanichamy) Terracotta roof house and cattle shed are present in S.F.No.1196, the distance of quarry lease in S.F.No.1191 is 300 feet. There is no house in S.F.No.1196 moreover, the above said patta land used for grazing purpose. The Block Development Officer, K.Paramathi reported that, the petitioner/Thiru. R.N.Palanisamy and Shanmugam houses are not approved by Block Development officer vide in letter No.A5/120/2022, dated:07.11.2023. The Panchayat President reported that the

Page No :6  
No of Corns :

S.No.248 of Gudalur (West) village was not an approved a house site of Thiru.R.N.Palanisamy and Thiru. P.Shanmugam.

10) I respectfully submit that, the applicant repeatedly submitted the same type of statements and representations, the Learned Government pleader, opinion was requested vide Letter in Rc. No.147/Mines/2022, dt:05.03.2023. The Government pleader stated in his opinion, on perusal of my communication and averments thereto it is deciphered that the objection are not proven, and therefore he is of the considered opinion that there is no legal impediment to proceed further regarding the granting of the Transit Permit to the lessee in accordance with law to the 5<sup>th</sup> respondent vide in letter No GP/L.o/1750/2024, dt:11.01.2024.

11) I respectfully submit, that after the completion of enquiry process and necessary steps as directed by the Hon'ble High Court, the third applicant/ Thriu.N.Gurudev filed a contempt petition No (MD) 387 of 2024 in W.P.(MD)No.3587 of 2020 in the Hon'ble Madurai Bench of Madras High Court on 13.02.2024 with prayer to that ***“So far, the contemnor has not taken any steps to comply the orders of this Hon'ble High Court. Since the respondent/ contemnor has***

***violated the order of the Hon'ble High Court in W.P(MD)No.3587 of 2020 dated 14.03.2023".***

At the Hon'ble High Court, it was stated that the respondent/Contemnor, the District Collector, had been scrupulously followed and on the date stipulated i.e. on 30.03.2023, personal enquiries were conducted with the contempt petitioner and also one another petitioner Thiru.R.N.Palanichamy, moreover the District Collector/first respondent had filed counter affidavit on 16.07.2024 and the case is pending before the Hon'ble Madurai Bench of Madras High Court.

12) The first applicant and his wife, the second applicant and the earlier co-petitioner, i.e the third applicant filed the present original Application No.217of 2024 at this Hon'ble National Green Tribunal (South Zone) Chennai. The Counter remarks to the grounds furnished by the applicants are submitted.

**Grounds:-**

**Ground 'a' to 'd':-**

Quarry lease granted to the 5<sup>th</sup> respondent under the Rule 19(1), 20, 36(1) and in order to consistent 36(1-A) of the Tamilnadu

Page No :8  
No of Corns :

Minor Mineral Concession Rules. The Rule 36(1-A) (c)(iii) envisages the stipulations for adhering 300 metres radial distance for a stone quarry. The Revenue Divisional Officer, Karur reported that habitation site, approved layout not falling within the 300 metres radius from applied area. The Block Development Officer reported that there is no approved site within the 300M radius of quarry lease area. The Panchayat president reported that, the Petitioner Thiru.Palanichamy house is not an approved house.

**Ground 'e' to 'h':-**

The District Collector, granted rough stone lease vide proceedings in RC.No.40/Mines/2019, dated:18.03.2022, to the 5<sup>th</sup> respondent in patta S.F.Nos.:1190/1(0.56.0 hecets) and 1191 (0.95.0 hecets) of Gudalur (West), Aravakurichi Taluk in Karur District based on the recommendations from the Government Official and relevant records and statutory clearances via SEIAA/TN/F.No.7394/1(a)/E.C.No.4267/2020,dated:28.07.2020, approved Mining plan and Consent to establish and Operate granted by Tamilnadu Pollution Control Board. The applicant without providing any material evidence projected that the 5<sup>th</sup> respondent, caused hindrance to the village people and existing village roads. No villager other than the applicants

Page No :9

No of Corns :

in this case have reported any hurdles met by them, due to the transportation of quarried material by the 5<sup>th</sup> respondent and, the village President had not lodged any complaint regarding the damages caused to the village roads.

**Ground 'i' to 'k':-**

The applicant merely reproduced the conditions imposed in the environmental clearance granted by the State Level Environment Impact Assessment Authority in Letter No.SEIAA-TN/F.No.7394/1(a)/EC.No.4267/2020, dated:28.07.2020. The said clearance came to effect from the date of execution of lease deed 18.03.2022. Periodic verifications by the Assistant Director, Geology and Mining and District Environmental Engineer, TNPCB will only unearth violations or breach of conditions if any committed by the 5<sup>th</sup> respondent. The applicant without any proof to substantiate his claim, reiterated the conditions of SEIAA one by one and suffixing them as violated the condition, corresponding to that. Therefore, the averments made by the applicant are in fructuous and having no merits before law.

**Ground 'l' to 'n':-**

As stated above, that the applicant falsely creates a picture to the Hon'ble National Green Tribunal, that none of the conditions imposed by SEIAA to the 5<sup>th</sup> respondent were implemented. To the contrary, the District Environmental Engineer Tamilnadu Pollution Control Board issued consents for Air & Water (Prevention of Pollution) vide proceedings No.F.1463 KAR/RS/DEE/TNPCB/KAR A&W/2021, dated:30.04.2021 to the 5<sup>th</sup> respondent. The hypothetical observations of the applicant according to his whims and fancies are not admissible under law.

The restrictions imposed under Rule 36(1) and 36(1-A) are having relaxations also, the Rule 36(1) can be made flexible with the permissions of the District Collector, railway and ropeway administrations. The Rule 36 (1-A)(b) envisages, the methodology to be adopted in case of operational sources for rock quarrying, like drilling and blasting by adopting good practices, water vetting and soil stabilization. Moreover, the dwelling place of the first applicant is a farm house, wherein two of his employees were provided shelter by him. The first applicant is not at all residing within 500M of the quarry site. In the past, while the application of the 5<sup>th</sup> respondent

was in process, the Hon'ble High Court directed this respondent to provide enquiry chance to the first and third applicants and in case the quarry lease is granted to the 5<sup>th</sup> respondent the applicants were instructed to file appeal petitions, before the competent authorities. But for all practical purposes, the applicants dragged the process of enquiry by way of non-appearance or requesting for the documents related to the granting of quarry lease repeatedly.

**Ground 'o' to 's':-**

The applicants to the Original application, without any verification, or evidence haphazardly furnished all the specific conditions of the environmental clearance granted by SEIAA like lighting system, provision of safety equipments, working hours, and the Commencement of quarrying operations by the 5<sup>th</sup> respondent. It is a well known fact, that as per the Tamilnadu Minor Mineral Concession Rules, 1959, the date of execution of lease deed is the commencement of lease period. Clearance and mining plan will come into effect from that date. While so, the applicant's contention that from the date of application, that is from the year 2019 and the non-mining plan period 2012 as working periods are not sustainable before law.

Page No :12  
No of Corns :

13) I respectfully submit that the prayer of applicants are devoid of Merits for the following reasons addressed, at the Hon'ble National Green Tribunal (SZ), Chennai.

(i) A roughstone quarry lease, over an extent of 1.51.0 hectares in patta S.F.No:1190/1 and 1191 of Gudalur (West) village, Aravakurichi Taluk in Karur District had been granted for a period of five years vide proceedings No.40/Kanimam/2019, dated:18.03.2022. As per the rule 36C(1) of the Tamilnadu Minor Mineral Concession Rules 1959 any person aggrieved by the order may file an appeal with the District Collector, Karur within a period of 30 days from the date of the order. The applicants had preferred litigations in the Hon'ble Madurai Bench of Madras High Court. There is no appeal preferred to the District Collector by the Applicants then until now.

(ii) The State Level Environment Impact Assessment Authority have granted clearance vide Letter No.SEIAA-TN/F.N/No.7394/1(a)/Ec.No.4267/2020, dated:28.07.2020. The said clearance was advertised in widely circulated Tamil and English Newspapers. The applicants had not filed any appeal to the Hon'ble National Green Tribunal at that time. Now a belated submission had been made with insignificant grounds.

(iii) The prayer for cancellation of CTO order No.2105136814402, dated:30.04.2021 is also a belated one.

(iv) In the absence of any material evidence for the damages caused to the applicant's by the respondent from quarrying operations in patta S.F.No.1190/1 & 1191 over a combined extent of 1.51.0 hectares is not maintainable before law.

Date : 12.11.2024

  
District Collector,  
Karur.

#### **VERIFICATION**

I, M.Thangavel, I.A.S., S/o.Meenakshisundaram, aged about 57 years, serving as District Collector, Karur District, arrayed as 2<sup>nd</sup> respondent to the O.A.No.217 of 2024 do hereby verify that the contents of this counter affidavit are true to my knowledge and belief.

Verified at: Karur

Date: 12.11.2024

  
District Collector  
Karur.

Page No :14  
No of Corns :

DATED: 24.01.2020

ANNEXURE I

CORAM:

THE HONOURABLE MRS. JUSTICE PUSHPA SATHYANARAYANA

*Acce*  
*(P.L. Club with*  
*for*  
*Enter in up. Register.*  
*CR*  
*19/1/2020*  
 R.N. Palanichamy

W.P. (MD) No. 26683 of 2019

and

W.M.P. (MD) No. 23008 of 2019

... Petitioner

1) The State of Tamil Nadu,  
 Rep. by its Secretary,  
 Industries Department,  
 Fort St. George,  
 Chennai - 600 009

2) The Director,  
 Geology and Mining Department,  
 Chennai.

3) The District Collector,  
 Karur District, Karur.

4) The Assistant Director,  
 Geology and Mining Department,  
 Karur.

5) P. Senthilvel

... Respondents

PRAYER: Writ Petition is filed under Article 226 of the Constitution of India to issue a Writ of Mandamus, directing the 3<sup>rd</sup> and 4<sup>th</sup> respondents to initiate appropriate action against the 5<sup>th</sup> respondent for his illegal mining operation in S.P.Nos. 1190/1, 2, 1191, 1192/2, 1196, 1189/1, 1189/2, 1189/3, 1201 situated at Pethiyakattuthottai, Pullagoundanpalayam, C.Cudalur West, Chinnadharapuram, Aravakurichi Taluk, Karur District for expiry of the lease agreement period dated 24.3.2007, consequently direct the 3<sup>rd</sup> and 4<sup>th</sup> respondents not to give permission for running illegal stone quarry operation to the 5<sup>th</sup> respondent without hearing objection of the petitioner.

For Petitioner : Mr.S.Gokul Raj

For RR 1 to 4

: Mrs.J.Padmavathi Devi,  
 Special Government Pleader

C 1399571

ORDER

The Writ Petition has been filed seeking a direction to the 3<sup>rd</sup> and 4<sup>th</sup> respondents to initiate appropriate action against the 5<sup>th</sup> respondent for his illegal mining operation for expiry of the lease agreement period dated 24.3.2007 and consequently direct the 3<sup>rd</sup> and 4<sup>th</sup> respondents not to give permission for running illegal stone quarry operation to the 5<sup>th</sup> respondent without hearing objection of the petitioner.

2. Mrs.J.Padmavathi Devi, Special Government Pleader upon instructions states that a status report was called for and the fourth respondent had filed the status report dated 24.01.2020. In the status report, it has been mentioned that the father of the fifth respondent was originally granted with roughstone quarry lease, which expired as early as on 24.03.2007. After that, it appears that the fifth respondent had applied for quarrying lease for S.F.Nos.1190/1 and 1191 over an extent of 1.51.0 hectares of patta lands in Gudalur Village, Aravakurichi Taluk, Karur District.

3. An application was processed based on the recommendations of the Revenue Divisional Officer, Karur and Deputy Director, Geology and Mining, that precise area to the applied field has been communicated on 05.09.2019 with special conditions. The applicant/fifth respondent had also applied for Environmental clearance to the lease applied area and it is pending before the State Level Environmental Impact Assessment Authority (SEIAA).

4. The report of the fourth respondent further states that the lease application is made by the fifth respondent and there will not be any disturbance to the farm house of the petitioner, even if the quarry license is granted to the fifth respondent. It is also mentioned in the status report that no illegal quarrying has been done in the field as mentioned by the petitioner.

5. It is further stated by the learned counsel for the petitioner that the status report submitted by the fourth respondent was filed without conducting any enquiry with the petitioner in this regard.

6. Be that as it may, as the petitioner is aggrieved of the lease being granted to the fifth respondent which would affect the habitation around the applied field, the petitioner may be called for an enquiry before taking any decision of granting the quarry lease to the fifth respondent. If any lease is granted to the fifth respondent without conducting an enquiry, the same may be challenged by the petitioner. It is made very clear that without prior notice to the petitioner, no decision will be taken in this regard.

7. With the above directions, the writ petition is dismissed with costs. Consequently, connected W.M.P.(MD) No.23008 of 1989 is closed.

Sd/-

Assistant Registrar (A)

// True Copy //

*[Signature]* 11/12/19  
Sub Assistant Registrar

sts

To

- 1) The Secretary,  
Industries Department,  
Fort St.George, Chennai - 600 009
- 2) The Director,  
Geology and Mining Department,  
Chennai.
- 3) The District Collector,  
Karur District, Karur.
- 4) The Assistant Director,  
Geology and Mining Department,  
Karur.

+1 CC to Mr.S.GOKULRAJ, Advocate ( SR-2967[F] dated 24/01/1989)

W.P.(MD).No.2

11/02/2020 3P 6C



BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT

DATED : 25.06.2021

ANNEXURE II

CORAM

THE HONOURABLE MRS.JUSTICE J.NISHA BANU

W.P(MD)No.3699 of 2020  
and WMP(MD)No.3115 of 2020

WEB COPY

P.Shanmugam

... Petitioner

Vs.

- 1.The State of Tamil Nadu,  
Rep by its Secretary,  
Industries Department,  
Fort St.George, Chennai - 9.
- 2.The Director,  
Geology and Mining Department,  
Chennai.
- 3.The District Collector,  
Karur District, Karur.
- 4.The Assistant Director,  
Geology and Mining Department, Karur.
- 5.P.Senthilvel ... Respondents

**PRAYER:** Petition filed under Article 226 of the Constitution of India, praying for the issuance of a Writ of Mandamus, directing the respondents 1 to 4 not to grant permission for running mining in favour of the 5<sup>th</sup> respondent in S.F.Nos.1190/1,2, 1191, 1192/2, 1196, 1189/1, 1189/2, 1189/3, 1201, situated at Pethiyakattu Thottam, Pullagoundan Palayam, C.Cudalur West, Chinnadhara puram, Aravakurichi Taluk, Karur District, without conducting enquiry based upon the representation, dated 03.02.2020.

For Petitioner : Mr.S.Gokul Raj  
For Respondents : Mr.P.Thilak Kumar  
(R1 to R4) Government Advocate

**ORDER**

The learned counsel appearing for the petitioner seeks permission of this Court to withdraw this Writ Petition. He has also sent a letter, dated 19.06.2021, to the Registry to that effect.

2. In the light of the above, this Writ Petition is dismissed as withdrawn. No costs. Consequently, the connected miscellaneous petition is also dismissed.

Sd/-

Assistant Registrar(CS-III)

// True Copy //

/ /2021

Sub Assistant Registrar(CS)

MPK

Note:(i) In view of the present lock down owing to COVID-19 pandemic, a web copy of the order may be utilized for official purposes, but, ensuring that the copy of the order that is presented is the correct copy, shall be the responsibility of the advocate/litigant concerned.

To

- 1.The State of Tamil Nadu,  
Rep by its Secretary,  
Industries Department,  
Fort St.George, Chennai - 9.
  - 2.The Director,  
Geology and Mining Department,  
Chennai.
  - 3.The District Collector,  
Karur District, Karur.
  - 4.The Assistant Director,  
Geology and Mining Department, Karur.
- +1 CC to M/s.S.GOKULRAJ, Advocate ( SR-20400[F] dated 28/06/2021 )  
+1 CC to M/s.SPL GP ( SR-20461[F] dated 28/06/2021 )

W.P(MD)No.3699 of 2020  
25.06.2021

NSM(CO)  
TR(02.07.2021) 2P 7C

W.P.(MD) No.3587 of 2020



BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT

DATED: 14.03.2023

CORAM

THE HONOURABLE Ms.JUSTICE P.T.ASHA

W.P. (MD) No.3587 of 2020

and

W.M.P. (MD) No.3029 of 2020

N.Gurudev

... Petitioner

/vs./

1.The State of Tamil Nadu,  
represented by its Secretary,  
Industries Department,  
Fort St.George,  
Chennai -9.

2.The Director,  
Geology and Mining Department,  
Chennai.

3.The District Collector,  
Karur District,  
Karur.

4.The Assistant Director,  
Geology and Mining Department,  
Karur.

5.P.Senthilvel

... Respondents

**PRAYER:** Writ Petition filed under Article 226 of the Constitution of India for issuance of Writ of Mandamus, directing the respondents 1 to 4 not to grant permission for running mining operation in favour of the 5<sup>th</sup> respondent in S.F.Nos.1190/1, 2, 1191, 1192/2, 1196, 1189/1, 1189/2, 1189/3 and 1201 situated at Pethiyakattu Thottam, Pullagoundan Palayam, C.Cudalur West, Chinnadhara Puram, Aravakurichi Taluk, Karur District without conducting enquiry based upon the representation dated 07.01.2020.

For Petitioner : Mr.S.Gokul Raj

For R1 to R4 : Mr.R.Raghavan  
Government Advocate

For R5 : Mr.K.Suresh

**ORDER**

The above writ petition has been filed seeking direction to the respondents 1 to 4 not to grant permission for running mining operation in favour of the fifth respondent in S.F.Nos.1190/1, 2,

1191, 1192/2, 1196, 1189/1, 1189/2, 1189/3 and 1201 at Pethiyakattu Thottam, Pullagoundan Palayam, C.Cudalur West, Chinnadhara Puram, Aravakurichi Taluk, Karur District.

2.It is informed by the learned Government Advocate for the respondents 1 to 4 that though several notices were issued calling upon the petitioner to appear for an enquiry, he had not appeared in person. However, this statement is refuted by the learned counsel for the petitioner stating that the petitioner had appeared and he had requested the respondents 1 to 4 to provide him with the requisite documents, which to date has not been handed over to him. He has also taken steps under Right to Information Act, which is also futile.

3.Therefore, considering the fact that the petitioner has been asked to appear before the enquiry without him being furnished with the documents, the third respondent is directed to hold an enquiry afresh on 30.03.2023. In the event of the third respondent not being able due to official commitment to hold the enquiry on the said date, he shall duly inform the petitioner as well as the fifth respondent well in advance about the next hearing date. The enquiry notice shall also be issued to the other persons, who have moved this Court by way of writ petitions. The Xerox copies of the documents relating to the permission granted for the quarry to the fifth respondent as well as all the requisite documents and permission that he has obtained shall be furnished to the petitioner in advance.

4.With the aforesaid directions, the Writ Petition is disposed of. However, there shall be no order as to costs. Consequently, connected Miscellaneous Petition is closed.

Sd/-

Assistant Registrar(CO)

// True Copy //

15/03/2023

Sub Assistant Registrar(CS)

mm

To

1.The Secretary,  
Industries Department,  
Fort St.George,  
Chennai -9.

2/3

"C4786835

புவியியல் மற்றும் சுரங்கத்துறை,  
மாவட்ட ஆட்சியர் அலுவலகம்,  
கரூர்.  
நாள்: .11.2020

ந.க.எண். 40 / கனிமம் / 2019

குறிப்பாணை

பொருள்: கனிமங்களும் சுரங்கங்களும் - கரூர் மாவட்டம் -  
அரவக்குறிச்சி வட்டம் - கூடலூர்(மேல்பாகம்) கிராமம் புல  
எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0  
ஹெக்டேர்) ஆகியவற்றின் மொத்தம் 1.51.0 ஹெக்டேர் பரப்பில்  
சாதாரண கங்குவாரி/கிராவல் வெட்டியெடுக்க ஐந்து  
ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் கோரிய  
திரு.பி.செந்தில்வேல் என்பவருக்கு ஐந்து ஆண்டுகளுக்கு  
குவாரி குத்தகை உரிமம் வழங்க எதிர்ப்பு தெரிவித்து  
தொடரப்பட்ட நீதிமன்ற வழக்கின் தீர்ப்புரையின் பேரில் -  
விசாரணை நடவடிக்கை மேற்கொள்ளுவது - தொடர்பாக.

- பார்வை: 1. திரு.பி.செந்தில்வேல், த/பெ.கே.பழனிவேல்,  
புள்ளாக்கவுண்டன்பாளையம், பெரியமதியாக்கூடலூர்  
அஞ்சல், அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம்  
என்பவரின் விண்ணப்ப நாள்:  
21.01.2019.
2. இவ்வலுவலக குறிப்பாணை இதே எண்ணிட்ட (Precise  
Area Communication Letter) Date:05.09.2019.
3. திரு.ஆர்.என்பழனிச்சாமி என்பவரால் மாண்புமிகு  
சென்னை உயர்நீதிமன்ற மதுரை கிளை வழங்கு எண்.  
W.P.(MD) No.26683 of 2019.
4. திரு.என்.குருதேவ் என்பவரால் மாண்புமிகு சென்னை  
உயர்நீதிமன்ற மதுரை கிளை வழங்கு எண். W.P.(MD)  
No.3587 of 2020.
5. திரு.பி.சண்முகம் என்பவரால் மாண்புமிகு சென்னை  
உயர்நீதிமன்ற மதுரை கிளை வழங்கு எண். W.P.(MD)  
No.3699 of 2020.
6. மாண்புமிகு சென்னை உயர்நீதிமன்ற மதுரை கிளை  
வழக்கு எண்.W.P.(MD) No.26683 of 2019,  
நாள்: 24.01.2020.

பார்வை-1ல் காணும் விண்ணப்பத்தில் கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம்  
கூடலூர்(மேல்பாகம்) கிராமம் புல எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0  
ஹெக்டேர்) ஆகியவற்றின் மொத்தம் 1.51.0 ஹெக்டேர் பரப்பில் சாதாரண கற்கள் மற்றும்  
கிராவல் குவாரி செய்ய விண்ணப்பம் செய்யப்பட்டது.

பார்வை-2ல் காணும் கடிதம் வாயிலாக மேற்காணும் புலங்களில் சாதாரண கற்கள் மற்றும் கிராவல் குவாரி செய்ய அரிதியிட்ட பரப்பு தெரிவித்து குறிப்பாணை (Precise Area Communication Letter) வழங்கப்பட்டுள்ளது.

பார்வை-3 முதல் 5 வரை உள்ள நபர்களால் மேற்காணும் புலங்களில் குவாரி குத்தகை திரு.பி.செந்தில்வேல் என்பருக்கு வழங்க எதிர்ப்பு தெரிவித்து மாண்புமிகு சென்னை உயர்நீதி மன்ற மதுரைக் கிளையில் வழக்கு தொடரப்பட்டுள்ளது.

பார்வை-6ல் காணும் நீதிமன்ற தீர்ப்பாணையின்படி குவாரி குத்தகை உரிமம் வழங்க ஆட்சேபனை தெரிவிக்கும் நபர்களை நேரடி விசாரணை மேற்கொண்டு அவர்களின் விளக்கத்தினை தெரிவிக்கும் பொருட்டு வருகின்ற 11.11.2020 அன்று மாலை 4.00 மணியளவில் இவ்வலுவலகத்தில் நேரில் ஆஜராகுமாறு தெரிவிக்கப்பட்டுள்ளது. மேற்படி விசாரணையின் பொழுது தாங்களும் இவ்வலுவலகத்தில் ஆஜராக கேட்டுக்கொள்ளப்படுகிறது.

2/13

31/11/20  
துணை இயக்குநர்,

புவியியல் மற்றும் சுரங்கத்துறை,

கரூர்.

பெறுநர்:-

1. திரு.பி.செந்தில்வேல்,  
த/பெ.கே.பழனிவேல்,  
புள்ளாக்கவுண்டன்பாளையம்,  
பெரியமதியாக்கூடலூர் அஞ்சல்,  
அரவக்குறிச்சி வட்டம்,  
கரூர் மாவட்டம்.

31/11/20

/Translated Copy/

Geology & Mining,  
Collectorate, Karur.

dated: .11.2020

**R.C.No. 40 / Mineral / 2019**

**MEMORANDUM**

Sub: Mines and Minerals –Karur District – Aravakurichi Taluk - Gudalur (West) Village S.F.Nos.1190/1(0.56.0 hect) and 1191(0.95.0 hect) Over an extent of 1.51.0 Hectare. Quarry lease application – Minor Mineral - Rough Stone/Gravel – Based on the order's of the Court regarding the objection received in granting Rough Stone / Gravel lease application preferred by Thiru.P.Senthilvel - conducting personal hearing - Reg.

- Ref:
1. Application of Thiru.P.Senthilvel, S/o.K.Palanivel, Pullagoundampalayam, Periyamathiyagudalur Post, Aravakurichi Taluk, Karur District, dated: 21.01.2019.
  2. Precise Area Communication Notice R.C.No.40/Mines/2019, dated: 05.09.2019
  3. Writ Petition filed by Thiru.R.N.Palanisamy in the Hon'ble Madurai Bench of Madras High Court vide W.P.(MD)No.26683 of 2019.
  4. Writ Petition filed by Thiru.N.Gurudev in the Hon'ble Madurai Bench of Madras High Court vide W.P.(MD)No.3587 of 2020.
  5. Writ Petition filed by Thiru.P.Shanmugam in the Hon'ble Madurai Bench of Madras High Court vide W.P.(MD)No.3699 of 2020.
  6. Order of the Hon'ble Madurai Bench of Madras High Court in W.P.(MD)No.26683 of 2019 Dt:24.01.2020.

\*\*\*\*\*

In the reference 1<sup>st</sup> cited, quarry lease application received for quarrying Rough Stone and Gravel in S.F.Nos.1190/1(0.56.0 hect) and 1191(0.95.0 hect) Over an extent of 1.51.0 Hectare of patta land in Gudalaur(West) Village, Aravakurichi Taluk, Karur District.

2) Precise area Communication Letter was issued for the above said applied area vide ref.2<sup>nd</sup> cited.

/Translated Copy/

3) Regarding the Writ Petitions filed by you by Objecting in granting the Quarry lease to Thiru.P.Senthilvel, on the Orders of the Hon'ble Madurai Bench of Madras High Court vide in the reference 6<sup>th</sup> cited, you were intimated for Personal hearing on 11.11.2020, 4.00P.M.

Deputy Director,  
Geology and Mining,  
Karur.

To

1. R.N.Palanichamy,  
S/o. Natchappa Gounder,  
Petthiyakattuthottam,  
Pullagoundampalayam,  
C.Gudalur west, Chinnadarapuram,  
Aravakurichi Taluk, Karur district.

2. N.Gurudev,  
S/o.Natarajan,  
No.B 104, Shree varimanasarovar,  
Parks School arch road,  
Coimbatore South,  
Coimbatore District.

3. Thiru.P.Shanmugam,  
S/o.Palanichchamygounder  
Pullagoundampalayam,  
C.Gudalur west, Chinnadarapuram,  
Aravakurichi Taluk, Karur district

புவியியல் மற்றும் கரங்கத்துறை,  
மாவட்ட ஆட்சியர் அலுவலகம்,  
கரூர்.  
நாள்: .11.2020

ந.க.எண். 40 / கனிமம் / 2019

குறிப்பாணை

பொருள்: கனிமங்களும் கரங்கங்களும் - கரூர் மாவட்டம் -  
அரவக்குறிச்சி வட்டம் - கூடலூர்(மேல்பாகம்) கிராமம் புல  
எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0  
ஹெக்டேர்) ஆகியவற்றின் மொத்தம் 1.51.0 ஹெக்டேர் பரப்பில்  
சாதாரண கல்குவாரி/கிராவல் வெட்டியெடுக்க ஐந்து  
ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் கோரிய  
திரு.பி.செந்தில்வேல் என்பவருக்கு ஐந்து ஆண்டுகளுக்கு  
குவாரி குத்தகை உரிமம் வழங்க எதிர்ப்பு தெரிவித்து  
தொடரப்பட்ட நீதிமன்ற வழக்கின் தீர்ப்புரையின் பேரில் -  
விசாரணை நடவடிக்கை மேற்கொள்ளுவது - தொடர்பாக.

- பார்வை:
1. திரு.பி.செந்தில்வேல், த/பெ.கே.பழனிவேல்,  
புள்ளாக்கவுண்டன்பாளையம், பெரியமதியாக்கூடலூர்  
அஞ்சல், அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம்  
என்பவரின் விண்ணப்ப நாள்:  
21.01.2019.
  2. இவ்வலுவலக குறிப்பாணை இதே எண்ணிட்ட (Precise  
Area Communication Letter) Date:05.09.2019.
  3. திரு.ஆர்.என்.பழனிச்சாமி என்பவரால் மாண்புமிகு  
சென்னை உயர்நீதிமன்ற மதுரை கிளை வழங்கு எண்.  
W.P.(MD) No.26683 of 2019.
  4. திரு.என்.குருதேவ் என்பவரால் மாண்புமிகு சென்னை  
உயர்நீதிமன்ற மதுரை கிளை வழங்கு எண். W.P.(MD)  
No.3587 of 2020.
  5. திரு.பி.சண்முகம் என்பவரால் மாண்புமிகு சென்னை  
உயர்நீதிமன்ற மதுரை கிளை வழங்கு எண். W.P.(MD)  
No.3699 of 2020.
  6. மாண்புமிகு சென்னை உயர்நீதிமன்ற மதுரை கிளை  
வழக்கு எண்.W.P.(MD) No.26683 of 2019,  
நாள்: 24.01.2020.

பார்வை-1ல் காணும் விண்ணப்பத்தில் திரு.பி.செந்தில்வேல் என்பவர் கரூர் மாவட்டம்,  
அரவக்குறிச்சி வட்டம் கூடலூர்(மேல்பாகம்) கிராமம் புல எண்கள்.1190/1 (0.56.0  
ஹெக்டேர்) மற்றும் 1191(0.95.0 ஹெக்டேர்) ஆகியவற்றின் மொத்தம் 1.51.0 ஹெக்டேர்  
பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் குவாரி செய்ய விண்ணப்பம் செய்துள்ளார்.



/Translated Copy/

Department of Geology &  
Mining,  
Collectorate, Karur.

dated: .11.2020

**R.C.No. 40 / Mineral / 2019**

**MEMORANDUM**

Sub: Mines and Minerals –Karur District – Aravakurichi Taluk - Gudalur (West) Village S.F.Nos.1190/1(0.56.0 hect) and 1191(0.95.0 hect) Over an extent of 1.51.0 Hectares Rough stone and Gravel Quarry lease application – preferred by Thiru.P.Senthilvel- Writ petition filed by R.N.Palanisamy, Gurudev and Shanmugam Based on the order's of the Court - conducting personal hearing - Reg.

- Ref:
1. Application of Thiru.P.Senthilvel, S/o.K.Palanivel, Pullagoundampalayam, Periyamathiyagudalur Post, Aravakurichi Taluk, Karur District, dated: 21.01.2019.
  2. Precise Area Communication Notice R.C.No.40/Mines/2019, dated: 05.09.2019
  3. Writ Petition filed by Thiru.R.N.Palanisamy in the Hon'ble Madurai Bench of Madras High Court vide W.P.(MD)No.26683 of 2019.
  4. Writ Petition filed by Thiru.N.Gurudev in the Hon'ble Madurai Bench of Madras High Court vide W.P.(MD)No.3587 of 2020.
  5. Writ Petition filed by Thiru.P.Shanmugam in the Hon'ble Madurai Bench of Madras High Court vide W.P.(MD)No.3699 of 2020.
  6. Order of the Hon'ble Madurai Bench of Madras High Court in W.P.(MD)No.26683 of 2019 Dt:24.01.2020.

\*\*\*\*\*

In the reference 1<sup>st</sup> cited, quarry lease application preferred by P.Senthilvel for quarrying Rough Stone and Gravel in S.F.Nos.1190/1(0.56.0 hect) and 1191(0.95.0 hect) Over an extent of 1.51.0 Hectare in patta land of Gudalaur(West) Village, Aravakurichi Taluk, Karur Distrcit.

/Translated Copy/

2) Precise area has been Communicated for the above said applied area vide in the reference 2<sup>nd</sup> cited.

3) Inthe references 3<sup>rd</sup> to 5<sup>th</sup> cited RN Palanisamy, and P.Shanmugam filed Writ Petitions before in the Hon'ble Madurai Bench of Madras High Court with a prayer of objection in granting Rough Stone / Gravel quarry lease application preferred by you.

4) Based, on the Orders of the Hon'ble Madurai Bench of Madras High Court vide in the reference 6<sup>th</sup> cited, the objection raised persons were intimated for Personal enquiry on 11.11.2020, 4.00P.M. In this regard, you are also intimated to appear in this office.

Deputy Director,  
Geology and Mining,  
Karur.

To

P.Senthilvel  
S/o K.Palanivel ,  
Pullagoundanpalayam,  
Periyamathiyagudalur Post  
Aravakurichi Taluk,  
Karur District.

11.11.2020  
சென்னை.

ANNEXURE - VI

அலுவலகம்

ந. சூரமணி  
தலைவர்,  
மாநில அமைச்சர்,  
மாநில அமைச்சர் அலுவலகம்,  
மாநில அமைச்சர் அலுவலகம்,  
மாநில அமைச்சர் அலுவலகம்,  
மாநில அமைச்சர் அலுவலகம்,  
மாநில அமைச்சர் அலுவலகம்.

மாநில அமைச்சர்

மாநில அமைச்சர் அலுவலகம்,  
மாநில அமைச்சர் அலுவலகம்,  
மாநில அமைச்சர் அலுவலகம்,  
மாநில அமைச்சர் அலுவலகம்.

மாநில அமைச்சர்

மாநில அமைச்சர் அலுவலகம். மாநில அமைச்சர் அலுவலகம் அமைச்சர் அலுவலகம்  
மாநில அமைச்சர் அலுவலகம், மாநில அமைச்சர் அலுவலகம், No. 104-ல்  
மாநில அமைச்சர் அலுவலகம் அமைச்சர் அலுவலகம். மாநில அமைச்சர் அலுவலகம் /  
2019 மார்ச் 03.11.2020 மாநில அமைச்சர் அலுவலகம், மாநில அமைச்சர் அலுவலகம்  
மாநில அமைச்சர் அலுவலகம், மாநில அமைச்சர் அலுவலகம் அமைச்சர் அலுவலகம்  
மாநில அமைச்சர் அலுவலகம் (11.11.2020) மாநில அமைச்சர் அலுவலகம்  
மாநில அமைச்சர் அலுவலகம் மாநில அமைச்சர் அலுவலகம் அமைச்சர் அலுவலகம்  
மாநில அமைச்சர் அலுவலகம் மாநில அமைச்சர் அலுவலகம் அமைச்சர் அலுவலகம்

மாநில அமைச்சர்

மாநில அமைச்சர்  
மாநில அமைச்சர்

/Translated Copy/

From

N.Gurudev,  
S/o.Natarajan,  
Pothiyangkattu thottam  
C.Gudur West  
Chinnatharapuram  
Aravakurichi Taluk  
Karur District .

To

Deputy Director  
Geology and Mining  
Karur District

Sir,

I am currently residing temporarily at the above address, Parks School arch road, Coimbatore South, Coimbatore District. I hereby appear personal hearing today, 11.11.2020, as per the memorandum of the Deputy Director, Geology and Mines, Karur, vide No. 40/Minerals/2019 dated 03.11.2020 and humbly request you to grant me time for submitting my explanation.

Yours faithfully

N.Gurudev

11.11.2020

சீர்திரை

செய்து

R.N. பரமசிவன்,  
சுமார் காலகால காலகால,  
பெரியபாளையம் காலகால,  
யாழ்ப்பாணம் காலகால,  
சீ.காலகால காலகால,  
காலகாலகாலகால,  
சீர்திரை காலகால,  
காலகால.

செய்து

சீர்திரை காலகால காலகால  
யாழ்ப்பாணம் காலகால காலகால,  
சீர்திரை.

சீர்திரை,

சீர்திரை. சீர்திரை காலகால காலகால காலகால காலகால  
சீர்திரை. சீர்திரை (11.11.2020) சீர்திரை, யாழ்ப்பாணம் காலகால  
சீர்திரைகாலகால, சீர்திரை காலகால சீர்திரை காலகால  
சீர்திரை. சீர்திரை / சீர்திரை / 2019 சீர்திரை 03.11.2020 சீர்திரை  
சீர்திரை சீர்திரை சீர்திரை சீர்திரை சீர்திரை. சீர்திரை  
சீர்திரை சீர்திரை சீர்திரை சீர்திரை சீர்திரை. சீர்திரை  
சீர்திரை சீர்திரை சீர்திரை சீர்திரை சீர்திரை சீர்திரை சீர்திரை  
சீர்திரை சீர்திரை சீர்திரை சீர்திரை சீர்திரை சீர்திரை சீர்திரை

சீர்திரை

சீர்திரை,  
R.N. P

/Translated Copy/

From

R.N.Palanichamy,  
S/o. Natchappa Gounder,  
Petthiyakattuthottam,  
Pullagoundampalayam,  
C.Gudalur west, Chinnadarapuram,  
Aravakurichi Taluk,  
Karur district.

To

Deputy Director  
Geology and Mining  
Karur District

Sir,

I am residing at the above address. Karur Geology and Mining Department, their memorandum N.K.No.40/Mineral/2019 dated 03.11.2020 I have accepted the summons and appeared in personal hearing today 11.11.2020. The summons received on yesterday only. I also request you to grant me time. So, that can able to submit my explanation.

Yours faithfully

R.N.Palanisamy

11-11-2020

-295-

പ്രതിയോധനം:-

P. രാമകൃഷ്ണൻ,

പി.ഒ. കെ.എസ്.എസ്.

കുറുമ്പുഴപ്പള്ളി ഗ്രാമപഞ്ചായത്ത്.

പെരുമ്പള്ളി പോസ്റ്റ് ഓഫീസ് (P.O)

മിഷൻ റോഡ് (V(a)

പെരുമ്പള്ളി (P.T)

അവകാശം :-

കൃഷിയിടം.

പുഴയ്ക്കര താലൂക്ക് മുൻപ്

കിഴക്കി.

പ്രതിയോധനം  
പേര്:

പേര് കൃഷിയിടം ഉടമസ്ഥൻ എ.കെ.എസ്. കിഴക്കി താലൂക്ക്

പേര് കൃഷിയിടം ഉടമസ്ഥൻ എ.കെ.എസ്. കിഴക്കി താലൂക്ക്  
മേയ് 1997-ൽ താലൂക്ക് മാറ്റം മൂലം കിഴക്കി താലൂക്ക്

മേയ് 2012 ലെ ഉത്തരവ് മൂലം കിഴക്കി താലൂക്ക്  
മേയ് 2012-ൽ കിഴക്കി താലൂക്ക് മാറ്റം മൂലം കിഴക്കി താലൂക്ക്

മേയ് 2014-ൽ കിഴക്കി താലൂക്ക് മാറ്റം മൂലം കിഴക്കി താലൂക്ക്  
മേയ് 2014-ൽ കിഴക്കി താലൂക്ക് മാറ്റം മൂലം കിഴക്കി താലൂക്ക്

മേയ് 2019-ൽ കിഴക്കി താലൂക്ക് മാറ്റം മൂലം കിഴക്കി താലൂക്ക്  
മേയ് 2019-ൽ കിഴക്കി താലൂക്ക് മാറ്റം മൂലം കിഴക്കി താലൂക്ക്

മേയ് 2019-ൽ കിഴക്കി താലൂക്ക് മാറ്റം മൂലം കിഴക്കി താലൂക്ക്  
മേയ് 2019-ൽ കിഴക്കി താലൂക്ക് മാറ്റം മൂലം കിഴക്കി താലൂക്ക്

അപേക്ഷിക്കുന്ന 6-9-2019-ന് ചിലിർത്തോലി വഴി  
20-1-2020-ന് Environmental clearance ചെയ്തു.

ഇവയുടെ തുടർച്ചയായി മേൽപ്രകാരമുള്ള പദ്ധതിയുടെ ഭാഗമായി  
ചിലിർത്തോലി പദ്ധതിയിൽ പദ്ധതിയിടലി, ഭരണ, മേൽനോട്ടം  
കൈമാറ്റം തുടങ്ങി നടപ്പിലാക്കിയ പദ്ധതിയുടെ ഭാഗമായി  
ചിലിർത്തോലി പദ്ധതിയിൽ പദ്ധതിയിടലി, ഭരണ, മേൽനോട്ടം  
കൈമാറ്റം തുടങ്ങി നടപ്പിലാക്കിയ പദ്ധതിയുടെ ഭാഗമായി

പദ്ധതിയിടലി, ഭരണ, മേൽനോട്ടം കൈമാറ്റം തുടങ്ങി നടപ്പിലാക്കിയ പദ്ധതിയുടെ ഭാഗമായി

പദ്ധതിയിടലി, ഭരണ, മേൽനോട്ടം കൈമാറ്റം തുടങ്ങി നടപ്പിലാക്കിയ പദ്ധതിയുടെ ഭാഗമായി

പദ്ധതിയിടലി, ഭരണ, മേൽനോട്ടം കൈമാറ്റം തുടങ്ങി നടപ്പിലാക്കിയ പദ്ധതിയുടെ ഭാഗമായി

പദ്ധതിയിടലി, ഭരണ, മേൽനോട്ടം കൈമാറ്റം തുടങ്ങി നടപ്പിലാക്കിയ പദ്ധതിയുടെ ഭാഗമായി

പദ്ധതിയിടലി, ഭരണ, മേൽനോട്ടം കൈമാറ്റം തുടങ്ങി നടപ്പിലാക്കിയ പദ്ധതിയുടെ ഭാഗമായി

പദ്ധതിയിടലി, ഭരണ, മേൽനോട്ടം കൈമാറ്റം തുടങ്ങി നടപ്പിലാക്കിയ പദ്ധതിയുടെ ഭാഗമായി

പദ്ധതിയിടലി, ഭരണ, മേൽനോട്ടം കൈമാറ്റം തുടങ്ങി നടപ്പിലാക്കിയ പദ്ധതിയുടെ ഭാഗമായി



/Translated Copy/

From

Mr. P. Senthilvel,  
S/o.K. Palanivel,  
Pullakakundanpalayam,  
Poiyamadhiakudalur Post Office,  
Aravakurichi Taluk,  
Karur District.

To

Deputy Director  
Geology and Mining  
Karur District

Sir,

I have been operating a quarry and crusher in our ancestral land in Pullakundanpalayam for the past twenty years. We have been operating quarry with the proper Licence since 1997-2012. We applied for renewal of the license in 2012. Again, my health condition was severely affected and we could not proceed further. We could not operate the quarry for the last six Years now, after recovering, we have applied for renewal of the license to operate the quarry. We applied on 21/01/2019. We received the mining plan on 06.09.2019. We have received permission to operate the quarry from the State Environmental Impact Assessment Commission on 20/01/2020. But, Thiru.R.N. Palaniswami, Gurudev and Shanmugam, by objecting the grant of lease and filed a case in the High Court. But these three people are not residing in the village for past 15 years, but they are residing outside the town. They are expressing this opposition due to their vandalism and inferiority complex. They were not affected due to my quarrying business. I cannot do anything else except this business. I have to support my old aged father, mother, wife and son. I have no other source for my livelihood, and also spent a lot of money on the hospital, so I humbly request you to consider me and give me permission to operate my quarry. Hereby, the state environmental impact assessment (EC) copy has been attached

/Translated Copy/

to proceed further. The fathers of the above petitioner's have supported us for so many years. They only suggested us to construct a crusher. This is our ancestral land, but ow they purchased the adjacent lands and they are opposing to continue our quarry business. The order coffee came only after the officials came to the village and questioned them in person. For so many years, no one has been affected by my business. They are using my illness condition, by listening to others' words and opposing to continue our quarry business. Sir, I humbly request you to consider the above conditions give me permission to operate the quarry.

Yours faithfully

P. Senthilvel,

கரூர் மாவட்ட புவியியல் மற்றும் சுரங்கத்துறை துணை இயக்குநர் அவர்களின்  
செயல்முறைகள்  
பிறப்பிப்பவர் முனைவர்.பொ.ஜெயபால்.,எம்.எஸ்.ஸி., பி.எச்.டி.,

ந.க.எண்.40/கனிமம் / 2019

நாள்: 18.03.2022

பொருள்: கனிமங்களும் குவாரிகளும் - கரூர் மாவட்டம் - அரவக்குறிச்சி வட்டம் - கூடலூர்(மேல்பாகம்) கிராமம் புல எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0 ஹெக்டேர்) ஆகியவற்றில் மொத்தம் 1.51.0 ஹெக்டேர் பரப்புள்ள பட்டா நிலங்களில் சாதாரண கற்கள் மற்றும் கிராவல் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் கோரிய திரு.ப.செந்தில்வேல் என்பவர் விண்ணப்பம் அளித்தது - குவாரி குத்தகை உரிமம் வழங்கி உத்தரவிடப்படுகிறது.

- பார்வை: 1. திரு.ப.செந்தில்வேல், த/பெ.கே.பழனிவேல், புள்ளாக்கவுண்டன்பாளையம், பெரியமதியாக்கூடலூர் அஞ்சல், அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம் என்பவரின் மனு நாள்: 21.01.2019.
2. இதே எண்ணிட்ட இவ்வலுவலக கடிதம் நாள்.21.01.2019 கரூர் வருவாய் கோட்டாட்சியருக்கு முகவரியிட்டது.
3. கரூர் வருவாய் கோட்டாட்சியரின் அறிக்கை ந.க.அ/0463/2019, நாள்.28.08.2019.
4. கரூர் புவியியல் மற்றும் சுரங்கத்துறை துணை இயக்குநர் இடப்பார்வை அறிக்கை நாள்.05.09.2019
5. இவ்வலுவலக இதே எண்ணிட்ட குறிப்பாணை நாள்.05.09.2019.
6. துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கரூர் அவர்களின் ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டம் நாள்:06.09.2019.
7. மாண்பும சென்னை உயர்நீதிமன்ற மதுரை கிளை வழக்குகள் W.P.(MD) 26683/2019 - ஆர்.என்.பழனிச்சாமி, W.P.(MD) 3587/2020- என்.குருதேவ் மற்றும் 3699/2020- பி.சண்முகம் ஆகியோரால் வழக்கு தொடரப்பட்டது.
8. மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையம், சென்னை -15 ஒப்புதல் ஆணை எண். SEIAA-TN/F.N/No.7394/1(a)/EC.No.4267/2020, Dated: 28.07.2020.

உத்தரவு:-

கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர்(மேல்பாகம்) கிராமம், பட்டா புல எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0 ஹெக்டேர்) ஆகியவற்றில் மொத்தம் 1.51.0 ஹெக்டேர் பரப்பில் ஐந்து ஆண்டுகளுக்கு சாதாரண கற்கள் மற்றும் கிராவல் ஐந்து ஆண்டுகளுக்கு வெட்டியெடுக்க திரு.ப.செந்தில்வேல், த/பெ.கே.பழனிவேல், புள்ளாக்கவுண்டன்பாளையம், பெரியமதியாக்கூடலூர் அஞ்சல்,

அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம் என்பவர் குவாரி குத்தகை உரிமம் கோரி பார்வை 1-இல் கண்டுள்ளவாறு மனு செய்துள்ளார்.

2. மனுதாரர் உரிய படிவத்தில் மனு செய்திருப்பதுடன், விண்ணப்பக் கட்டணம் மற்றும் அடிப்படை செலவினங்களுக்காக ரூ.1500/-ஐ சலான் எண்.22, நாள்:21.01.2019-ல் தாந்தோணி பாரத மாநில வங்கியில் செலுத்தியுள்ளார். மேலும், மனுதாரர் செலுத்த வேண்டிய வருவான வரி மற்றும் கனிம வரி எதுவும் நிலுவையில் இல்லை என்பதற்கான சான்றுறுதி ஆவணம் மற்றும் கிராம கணக்கு நகல்களையும் சமர்ப்பித்துள்ளார்.

3. மனுதாரர் சாதாரண கற்கள் மற்றும் கிராவல் வெட்டி எடுக்க உரிமம் கோரிய புலத்தை தணிக்கை செய்து அறிக்கை அளிக்கும்படி பார்வை 2-இல் கண்டுள்ள கடிதத்தின் வாயிலாக கரூர் வருவாய் கோட்டாட்சியரிடம் அறிக்கை கோரப்பட்டது.

4. மனுதாரர் சாதாரண கற்கள் மற்றும் கிராவல் வெட்டி எடுக்க உரிமம் கோரிய பிரஸ்தாப புலத்தை வருவாய் கோட்டாட்சியர், கரூர் மற்றும் துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கரூர் ஆகியோர் இடப்பார்வை செய்து அறிக்கை சமர்ப்பித்துள்ளனர்.

5. பார்வை 3-இல் கண்டுள்ள கரூர் வருவாய் கோட்டாட்சியரின் அறிக்கையில் கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர் மேற்கு கிராமம், புல எண்.1190/1-ல் மொத்தப் பரப்பு ஹெக்டேர் 0.56.0 ஏர்ஸ் மற்றும் புல எண்.1191-ல் மொத்தப் பரப்பு ஹெக்டேர் 0.95.0 ஏர்ஸ் ஆக மொத்தம் விஸ்தீரணம் ஹெக்டேர் 1.51.0 ஏர்ஸ் நிலமானது, கூடலூர் மேற்கு கிராமம் பட்டா எண்.1032-ன்படி பழனிவேல் மகன் செந்தில்வேல் என்பவர் பெயரில் தனிப்பட்டவாக உள்ளது எனவும், மேற்படி நிலங்கள் ரயத்து புஞ்சை வகைபாட்டை சார்ந்தது எனவும், புல எண்.1190/1-க்கு நான்கெல்லை விபரம் கீழ்க்கண்டவாறு உள்ளது எனவும்,

1	புல எண்.1191 செந்தில்வேல் பட்டா நிலத்திற்கு தெற்கு
2	புல எண்.1188 வண்டிபாதைக்கு மேற்கு
3	புல எண்.1190/2,3 செந்தில்வேல் மற்றும் சுப்பிரமணி ஆகியோர் பட்டா நிலத்திற்கு வடக்கு
4	புல எண்.1197 செந்தில்வேல் பட்டா நிலத்திற்கு கிழக்கு

புல எண்.1191-க்கு நான்கெல்லை விபரம் கீழ்க்கண்டவாறு உள்ளது எனவும்,

1	புல எண்.1196, 1192 பழனிசாமி மற்றும் தமிழ்கொடி ஆகியோர் பட்டா நிலத்திற்கு தெற்கு
2	புல எண்.1188 வண்டிபாதைக்கு மேற்கு
3	புல எண்.1190/1 செந்தில்வேல் பட்டா நிலத்திற்கு வடக்கு மற்றும் கிழக்கு

மேற்படி புல எண்.1190/1-ல் ஹெக்டேர் 0.56.0 ஏர்ஸ் மற்றும் புல எண்.1191-இல் ஹெக்டேர் 0.95.0 ஏர்ஸ் ஆக மொத்தம் ஹெக்டேர் 1.51.0 ஏர்ஸ் நிலத்தில் ஏற்கனவே உரிமம் பெற்று கற்கள் வெட்டி எடுக்கப்பட்டுள்ளது. குவாரி குத்தகை உரிமம் வழங்குவது தொடர்பாக பிரஸ்தாப புல எண்களை தலப்பார்வை செய்ததில் குவாரி குத்தகை உரிமம் கோரும் இடங்களில் எல்லைகள் வரையறுக்கப்பட்டு எல்லை கற்கள் நடப்பட்டுள்ளது. இப்புலங்களில் அரிய வகை மரங்களோ, வரலாற்றுச் சின்னங்களோ மற்றும் வழிபாட்டுத் தலங்களோ ஏதுமில்லை எனவும், இந்நிலம் நில உச்சவரம்பு சட்டத்தின் கீழோ மற்றும் நில சீர்திருத்தச் சட்டத்திற்குட்பட்ட நிலமோ இல்லை. இப்புலங்களின் ஊடே உயர்/தாழ் மின் அழுத்த கம்பி ஏதும் செல்லவில்லை எனவும், பிரஸ்தாப புலங்களுக்கு அருகாமையில் மயானம், கல்விக்கூடம் போன்றவை ஏதுமில்லை. இப்புலங்களின் எல்லையில் இருந்து சுமார் 300 மீட்டர் தொலைவிற்குள் அங்கீகரிக்கப்பட்ட வீட்டுமனைகளோ மற்றும் ஊர் நத்தமோ ஏதுமில்லை எனவும், குவாரி குத்தகை உரிமம் வழங்குவது தொடர்பாக அரவக்குறிச்சி வட்டாட்சியரின் அறிக்கையில் கூடலூர் மேற்கு கிராமம், புல எண். 1190/1-ல் ஹெக்டேர் 0.56.0 ஏர்ஸ் மற்றும் புல எண்.1191-ல் ஹெக்டேர் 0.95.0 ஏர்ஸ் ஆக மொத்தம் ஹெக்டேர் 1.51.0 ஏர்ஸ் பரப்பில் திரு.செந்தில்வேல், த/பெயழனிவேல் என்பவரின் 5 வருடங்களுக்கு சாதாரண கற்கள்/கிராவல் வெட்டியெடுக்க குவாரி குத்தகை உரிமம் வழங்குவதில் ஆட்சேபனை ஏதுமில்லை. மேலும், குவாரி குத்தகை உரிமம் வழங்குவது தொடர்பாக மேற்படி கிராமத்தில் "அ1" விளம்பர அறிவிப்பு பிரசுரித்தம் செய்யப்பட்டதில் பொதுமக்களிடமிருந்து ஆட்சேபனை ஏதும் நாளது தேதிவரை வரப்பெறவில்லை. கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர்(மேல்பாகம்) கிராமம் புல எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0 ஹெக்டேர்) ஆகியவற்றின் மொத்தம் 1.51.0 ஹெக்டேர் பரப்பில் திரு.செந்தில்வேல், த/பெயழனிவேல் என்பவருக்கு 5 வருடங்களுக்கு சாதாரண கற்கள் மற்றும் கிராவல் வெட்டியெடுக்க குத்தகை உரிமம் வழங்கலாம் என பரிந்துரை செய்துள்ளார். எனவே, கரூர் மாவட்டம், கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர் மேற்கு கிராமம், புல எண். 1190/1-ல் ஹெக்டேர் 0.56.0 ஏர்ஸ் மற்றும் புல எண்.1191-ல் ஹெக்டேர் 0.95.0 ஏர்ஸ் ஆக மொத்தம் ஹெக்டேர் 1.51.0 ஏர்ஸ் பரப்பில் திரு.செந்தில்வேல், த/பெயழனிவேல் என்பவருக்கு 5 வருடங்களுக்கு சாதாரண கற்கள் மற்றும் கிராவல் வெட்டியெடுக்க குத்தகை உரிமம் வழங்கலாம் எனப் பரிந்துரை செய்துள்ளார்.

6. பார்வை 4-இல் கண்டுள்ள கரூர், புவியியல் மற்றும் சுரங்கத்துறை, துணை இயக்குநர் இடப்பார்வை அறிக்கையில் கீழ்க்கண்டவாறு தெரிவித்துள்ளார்.

கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர் மேற்கு கிராமம், புல எண். 1190/1-ல் ஹெக்டேர் 0.56.0 ஏர்ஸ் மற்றும் புல எண்.1191-ல் ஹெக்டேர் 0.95.0 ஏர்ஸ் நிலமானது பட்டா எண்.1032-இன்படி திரு.பழனிவேல் மகன் செந்தில்வேல் என்பவரின் பெயரில் தனிப்பட்டவாக உள்ளது. மேலும், கரூர் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை ஆணை.ந.க.எண்.பி.572/கனிமம்/2006, நாள்.07.03.2007-இன்படி 24.03.2007 முதல் 23.03.2012-வரை திரு.கே.பழனிவேல் என்பவருக்கு ஐந்து ஆண்டுகளுக்கு ஏற்கனவே அனுமதி வழங்கப்பட்டு சாதாரண வகை கற்கள் வெட்டி எடுக்கப்பட்ட புலத்தின் குழி நீளம் 35 மீட்டர் X அகலம் 25 மீட்டர் X ஆழம் 08 மீட்டர் (சராசரியாக) அளவில் காணப்படுகிறது. சாம்பல் நிற மண் 1 மீட்டர் முதல் 2 மீட்டர் வரை உள்ளது. இப்பகுதியில் உள்ள பாறை "சார்னக்கைட்" வகையைச் சார்ந்தது. இப்பாறையிலிருந்து அரணை, ஐல்வி, சோலிங் போன்றவை உற்பத்தி செய்யலாம், மேற்காணும் விண்ணப்ப புலத்தில் சார்னோகைட் வகை பாறை படிவுகள் சாதாரண கற்கள் மற்றும் ஐல்வி கற்கள் உற்பத்தி செய்ய ஏற்றதாகும். விண்ணப்ப புலத்தின் கிழக்கில் தென்வடலாக செல்லும் வண்டிப்பாதைக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி விட்டும் மற்றும் தெற்கு பக்கம் அமைந்துள்ள கிழக்கு மற்றும் மேற்கு பக்கமாக செல்லும் தாழ்வழுத்த மின் பாதைக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளி விட்டும் மற்றும் வடக்கு பக்கம் சுமார் 80 மீட்டர் தொலைவில் அமைந்துள்ள அங்கீகரிக்கப்படாத பண்ணை வீட்டுக்கு பாதிப்பு ஏற்படாத வண்ணம் போதிய இடைவெளிலிட்டு குவாரி பணி செய்யப்பட வேண்டும் எனத் தெரிவித்து தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959ன் விதி எண்.19 (1), 20 மற்றும் 22-ன் கீழ் 5 ஆண்டுகளுக்கு சாதாரண கல்/கிராவல் குவாரி குத்தகை உரிமம் கீழ்காணும் நிபந்தனைகளுக்குட்பட்டு வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

புல எண்.1190/1-க்கு நான்கெல்லை கீழ்கண்டவாறு உள்ளது.

வடக்கு	புல எண்.1191 -செந்தில்வேல் பட்டா நிலம்
தெற்கு	புல எண்.1190/2,3 செந்தில்வேல் மற்றும் சுப்பிரமணி ஆகியோர் பட்டா நிலம்
கிழக்கு	புல எண்.1188- வண்டிப்பாதை
மேற்கு	புல எண்.1197 செந்தில்வேல் பட்டா நிலம்

புல எண்.1191-க்கு நான்கெல்லை கீழ்கண்டவாறு உள்ளது.

வடக்கு	புல எண்.1196, 1192 பழனிச்சாமி மற்றும் தமிழ்கொடி ஆகியோர் பட்டா நிலம்
தெற்கு	புல எண்.1190/1 செந்தில்வேல் பட்டா நிலம்
கிழக்கு	புல எண்.1188- வண்டிப்பாதை
மேற்கு	புல எண்.1190/1 செந்தில்வேல் பட்டா நிலம்

துணை இயக்குநர்(கனிமம்) அவர்கள் விண்ணப்பபுலத்தை சுற்றி 500 மீட்டர் சுற்றளவிற்குள் கீழ்க்கண்டவாறு குவாரிகள் உள்ளதெனத் தெரிவித்துள்ளார்.

வ. எண்	குவாரிகளின் பெயர்	கிராமம்	புல எண்	பரப்பு ஹெக்டேர்	மாவட்ட ஆட்சியரின் செ.மு.ஆ.எண்/நாள்	குத்தகை காலம்
1	விண்ணப்பபுலத்தை தவிர வேறு எந்த குவாரியும் இல்லை					
2	திரு.பி.செந்தில்வேல், த/பெ.கே.பழனிவேல், புள்ளாக்கவுண்டன் பாளையம், பெரியமதியாக்கூடலூர் அஞ்சல், அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம்.	கூடலூர் மேற்கு	1190/1 1191	0.56.0 0.95.0 1.51.0	—	விண்ணப்ப புலம்

மேலும், கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர்(மேல்பாகம்) கிராமம் புல எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0 ஹெக்டேர்) ஆகியவற்றின் மொத்தம் 1.51.0 ஹெக்டேர் பரப்பில் 5 வருடங்களுக்கு சாதாரண சுற்கள் மற்றும் கிராவல் எடுக்க திரு.பி.செந்தில்வேல் என்பவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959, விதி எண்கள் 19(1), 20 மற்றும் 22-ன் படியும் கீழ்க்கண்ட நிபந்தனைகளுக்கும் உட்பட்டு ஐந்து ஆண்டுகளுக்கு அனுமதி வழங்கலாம் என துணை இயக்குநர் (கனிமம்) பரிந்துரை செய்துள்ளார்.

- 1) அருகிலுள்ள பட்டா புலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரி பணி மேற்கொள்ள வேண்டும்.
- 2) விண்ணப்ப புலத்தின் கிழக்கில் தென்வடலாக செல்லும் வண்டிப்பாதைக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி குவாரி பணி மேற்கொள்ள வேண்டும்.
- 3) தெற்கு பக்கம் அமைந்துள்ள கிழக்கு மற்றும் மேற்கு பக்கமாக செல்லும் தாழ்வழுத்த மின் பாதைக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளி குவாரி பணி மேற்கொள்ள வேண்டும்.
- 4) வடக்கு பக்கம் சுமார் 80 மீட்டர் தொலைவில் அமைந்துள்ள அங்கீகரிக்கப்படாத பண்ணை வீட்டுக்கு பாதிப்பு ஏற்படாத வண்ணம் போதிய பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்யப்பட வேண்டும்.
- 5) சுற்றுச் சூழல் தாக்க மற்றும் மதிப்பீட்டு ஆணையத்தின் சுற்று சூழல் ஒப்புதல் (Environment Clearance) பெற்று சமர்ப்பிக்க வேண்டும்.

மேலும், குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து 500 மீட்டர் தொலைவில் நினைவுச் சின்னங்கள் மற்றும் 1 கி.மீ சுற்றளவில் பாதுகாக்கப்பட்ட வனம் ஆகிய ஏதுமில்லை.

மனுதாரர் திரு.ப.செந்தில்வேல் என்பவருக்கு கனிமக் குத்தகை வழங்க ஆட்சேபனை தெரிவித்து திருவாளர்கள். ஆர்.என்.பழனிச்சாமி, என்.குருதேவ் மற்றும் பி.சண்முகம் ஆகியோர் மாண்பும சென்னை உயர்நீதிமன்ற மதுரை கிளையில் முறையே W.P.(MD) No. 26683/2019, W.P.(MD)No.3587/2020 மற்றும் W.P.(MD) No.3699/2020 ஆகியவற்றில் வழக்குத் தொடர்ந்திருந்தனர். மேற்காணும் வழக்குகளில் ஒன்றான W.P.(MD) No. 26683/2019 நாள்: 24.01.2020 தீர்ப்புளையில் ஆட்சேபனையாளர்களை நேரடி விசாரணைக்கு அழைத்து அவர்களை விசாரணைக்குட்படுத்தி அதன் அடிப்படையில் கனிமக் குத்தகை வழங்கலாம் என்றும், அவ்வாறு விசாரணைகள் மேற்கொள்ளப்படாமல் கனிமக் குத்தகை திரு.செந்தில்வேல் என்பவருக்கு வழங்கப்பட்டால் வழக்கு தொடர்பான மனுதாரர்கள் அதனை எதிர்த்து மேல்முறையீடு செய்துகொள்ளலாம் என்று தீர்ப்பு வழங்கப்பட்டிருந்தது.

மேற்படி மாண்பும சென்னை உயர்நீதிமன்ற மதுரை கிளையின் ஆணைகளின்படி இடையில் ஏற்பட்ட கொரோனா பெருந்தொற்றால் ஏற்பட்ட கால இழப்பினால் 11.11.2020 அன்று நேரில் ஆஜராகி விளக்கம் அளிக்க தெரிவிக்கப்பட்டதை தொடர்ந்து மேற்காணும் வழக்கு மனுதாரர்களான திருவாளர்கள் திரு.ஆர்.என்.பழனிச்சாமி மற்றும் என்.குருதேவ் ஆகியோர் நேரில் ஆஜராகி மேலும் கால அவகாசம் கோரியிருந்தனர். ஆனால் திரு.பி.சண்முகம் என்பவர் மேற்படி தினத்தில் ஆஜராகவில்லை.

பின்னர் போதிய கால அவகாசம் அளித்து 30.11.2020 அன்று விசாரணைக்கு அழைப்பாணை பதிவஞ்சல் வழியாக அனுப்பப்பட்டது வழக்கு மனுதாரர்கள் மூவரும் ஆஜராகவில்லை. பின்னர் 17.03.2021 மற்றும் 30.04.2021 ஆகிய இரு தேதிகளில் மீண்டும் நேரடி விசாரணைக்கு ஆஜராக வழக்கு மனுதாரர்கள் மூவருக்கும் பதிவஞ்சலில் அழைப்பாணைகள் அனுப்பப்பட்டது, மேற்படி இரு தேதிகளிலும் எவரும் விசாரணைக்கு ஆஜராகவில்லை.

இந்நிலையில் வட்டாட்சியர் அரவக்குறிச்சி தனது ந.க.ஆ3/1197/2021, நாள்:19.07.2021-இன்படி கூடலூர் (மேல்பாகம்) கிராமத்தில் புல எண்.1192- இல் உள்ள வீடானது அங்கீகரிக்கப்பட்ட வீட்டு மனை இல்லையென்றும், மேற்படி வீட்டின் உரிமையாளர் அங்கு வசிக்கவில்லை எனவும் தெரிவித்துள்ளார். மேற்படி வீடானது வழக்கு மனுதாரர் திரு.ஆர்.என்.பழனிச்சாமி என்பவர் தனது குடியிருப்பு என வழக்கில் தெரிவித்துள்ள அமைப்பாகும் மற்றும்மொரு மனுதாரர் திரு.என்.குருதேவ் என்பவருக்கு சொந்தமான நிலையான அமைப்புகள் ஏதுமில்லை. மேலும் 25.06.2021 அன்று வழக்கு மனுதாரர் திரு.பி.சண்முகம் என்பவர் தனது வழக்கான W.P(MD) No.3699/2020-ஐ மாண்பும நீதிமன்ற அனுமதியுடன் திரும்பப் பெற்றுக்கொண்டுள்ளார்.

இந்நேரில், கூடலூர்(மேற்கு) ஊராட்சி மன்ற தலைவர் 05.01.2022 அன்று

அளித்திட்ட சான்றிதழில் திருப்பழனிச்சாமி, 3/128, புள்ளாக்கவுண்டன்பாளையம், பொத்தியகாட்டுத்தோட்டம் என்ற முகவரியில் ஆய்வு மேற்கொண்டதாகவும், மேற்படி ஆய்வில் குடியிருப்பு இல்லமாக இல்லை என்றும், மாட்டுப்பண்ணையாக செயல்படுவதால் 2021 - 2022 நிதியாண்டில் ஊராட்சி வரி விதிப்பு பட்டியலிருந்து 3/128 என்ற வரி விதிப்பு எண் நீக்கப்பட்டுள்ளது எனத்தெரிவித்துள்ளார்.

மேற்காணும் வழக்குதாரர்கள் நான்கு முறை விசாரணைக்கு அழைப்பாணை பதிவஞ்சலில் பெற்றுக்கொண்டு கால அவகாசம் கேட்டும், விசாரணைக்கு ஆஜராகாமல் தவிர்த்தும் மிகுந்த காலதாமத்தை திரு.ஆர்.என்.பழனிச்சாமி மற்றும் என்.குருதேவ் ஆகியோர் ஏற்படுத்தியுள்ளனர். மாண்பும சென்னை உயர்நீதி மன்றம் மதுரைகிளை வழக்கு மனுதாரர்களை அழைத்து விசாரணை மேற்கொள்ள வேண்டும் என்று வழங்கிய தீர்ப்பின்படி வழக்கு மனுதாரர்களான திரு.ஆர்.என்.பழனிச்சாமி மற்றும் என்.குருதேவ் ஆகியோர் நேரடி விசாரணைக்கு வழங்கப்பட்ட நான்கு வாய்ப்புகளில் நேரடியாகவோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகி தங்கள் தரப்பு பதிவுகளை வாக்குமூலமாக தெரிவித்திருக்க வேண்டும். ஆனால் மேற்படி இருவரும் நீதிமன்ற ஆணைக்கு இணங்காமல் கடந்த பதினைந்து மாதங்களாக நேரடி விசாரணைக்கு உட்படாமல், தங்களுடைய சொந்தக் காரணங்களுக்காக கால விரையம் செய்து வருகிறார்கள். இவ்வாறான நிலை தொடருவது கனிம வளர்ச்சிக்கும், பொது நலனுக்கும், அரசின் கனிம வருவாய்க்கும், கனிமச் சலுகை விதிகளுக்கும் முரணாக அமையும் என்பதால், இனிமேலும் கால அவகாசம் அளிப்பது எவ்வகையிலும் உகந்தது அல்ல என்பதாலும் திரு. ஆர்.என்.பழனிச்சாமி மற்றும் என்.குருதேவ் ஆகிய இருவருக்கும் நேரடி விசாரணையில் சொல்லிக்கொள்ளக் காரணம் ஏதும் இருப்பதாகத் தெரியவில்லை என்பதாலும் மேற்படி நேரடி விசாரணை தொடர்பான அனைத்து நடவடிக்கைகளையும் இறுதி செய்துகொள்ளப்படுகிறது.

எனவே, வருவாய் கோட்டாட்சியர், கரூர் மற்றும் துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கரூர் ஆகியோரின் பரிந்துரைகளின் அடிப்படையில் பார்வை (5)-இல் விண்ணப்ப புலங்கள் முழுமைக்கும் அரிதியிட்ட பரப்பு தெரிவித்து (Precise area commicated) கடிதம் அனுப்பப்பட்டதை தொடர்ந்து குத்தகைதாரர் வரைவு சுரங்கத் திட்டம் சமர்ப்பிக்கப்பட்டு பார்வை (6)-இல் சுரங்கத்திட்டம் ஒப்புதல் அளிக்கப்பட்டுள்ளது. அதனை தொடர்ந்து பார்வை (7)-இல் மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின்(SEIAA) தடையின்மை சான்று பெறப்பட்டு சமர்ப்பிக்கப்பட்டுள்ளது. இவ்வலுவலக அறிவிக்கை நாள்.28.02.2022-இன்படி பரப்பு தொகை ரூ.1,333/- காப்புத்தொகையாக ரூ.10,000/- மற்றும் ரூ.1,07,800/- மதிப்பிலான நீதிமன்றம் சாரா முத்திரை தாளில் குத்தகை ஒப்பந்த சரத்துக்களின்படி அச்சிட்டு சமர்ப்பிக்க அறிவுறுத்தப்பட்டது. அதற்கிணங்க திரு.ப.செந்தில்வேல் என்பவர்

பரப்பு தொகை ரூ.1,333/- காப்புத்தொகையாக ரூ.10,000/- பாரத மாநில வங்கி, தாந்தோணி சலான் எண்கள், 20220301009059 மற்றும் 20220301009383, நாள். 01.03.2022-இன்படி செலுத்தி அசல் சலான்களையும் மற்றும் ரூ.20,000/- மதிப்பிலான நீதிமன்றம் சாரா முத்திரை தாள் சமர்ப்பித்து மீதமுள்ள ரூ.87,800/-ஐ சின்னதாராபுரம் சார் பதிவாளர் அலுவலகத்திற்கு இணைய வழியில் சலான் எண்.202203018107496-இன்படி 01.03.2022 அன்று செலுத்தி அதன் அசல் சலானை இவ்வலுவலகத்தில் சமர்ப்பித்துள்ளனர்.

எனவே, கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர்(மேல்பாகம்) கிராமம் புல எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0 ஹெக்டேர்) ஆகியவற்றின் மொத்தம் 1.51.0 ஹெக்டேர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் வெட்டியெடுக்க குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளிலிருந்து ஐந்து ஆண்டுகளுக்கு 1959-ஆம் ஆண்டு, தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 19 (1), 20 மற்றும் 22-இன்படி குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள், மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள் தமிழ்நாடு மாசுகட்டுப்பாட்டு வாரியத்தின் இசைவில் தெரிவித்துள்ள நிபந்தனைகள் மற்றும் 1959-ஆம் வருட தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் அடிப்படையில் ஐந்து ஆண்டுகளுக்கு திரு.ப.செந்தில்வேல் என்பவருக்கு குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

#### சிறப்பு நிபந்தனைகள்:-

1. விண்ணப்ப புலத்தின் கிழக்கில் தென்வடலாக செல்லும் வண்டிப்பாதைக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி குவாரி பணி மேற்கொள்ள வேண்டும்.
2. விண்ணப்ப புலத்திற்கு தெற்கில் அமைந்துள்ள கிழ மேலாக செல்லும் தாழ்வழுத்த மின் பாதையை மாற்றி அமைத்த பின்னர் குவாரி பணி தொடங்க வேண்டும்.
3. வடக்கு பக்கம் சுமார் 80 மீட்டர் தொலைவில் அமைந்துள்ள அங்கீகரிக்கப்படாத பண்ணை வீட்டுக்கு பாதிப்பு ஏற்படாத வண்ணம் போதிய பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்யப்பட வேண்டும்.

#### பொது நிபந்தனைகள்:-

1. விண்ணப்ப புலத்திற்கு அருகில் உள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் மற்றும் புறம்போக்கு நிலத்திற்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு யாதொரு சேதமுமின்றி முறையாக குவாரிப்பணி செய்ய வேண்டும்.
2. பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமும் இன்றி பாதுகாப்பான முறையில் குவாரிப்பணி செய்ய வேண்டும்.

3. பொதுமக்களின் நலன் கருதி பாதுகாப்பான முறையில் குறைந்த அழுத்தமுள்ள வெடிபொருட்கள் பயன்படுத்தியும், கைத்துளைப்பான் கருவி கொண்டு துளையிட்டும், தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய பாதுகாப்பானதும், அகலமான Benches அமைத்து குவாரிப்பணி செய்ய வேண்டும்.
4. மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் பரிந்துரை கடிதம் SEIAA-TN/F.N/No.7394/1(a)/EC.No.4267/2020, Dated: 28.07.2020.-இல் கண்ட சிறப்பு நிபந்தனைகளை முறையாக கடைபிடித்து குவாரிப்பணி செய்யப்பட வேண்டும்.
5. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் DGPS - சர்வே செய்து கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.
6. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், கிராமத்தின் பெயர், வட்டத்தின் பெயர், புல எண். பரப்பு, குத்தகை ஆணை எண். குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விபரங்கள் குறிக்கப்பட்ட தகவல் பலகையை தமது சொந்த செலவில் வைத்து நன்கு பராமரிக்க வேண்டும்.
7. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.
8. குத்தகை வழங்கப்பட்ட பாறையில் குண்டுக்கல், ஜல்லி, அரளை கல், வேலிக்கற்கள், போன்ற சிறுகனிமங்கள் உடைத்தெடுக்க மட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் மெருகூட்டும் கனவடிவ கற்கள் வெட்டி எடுக்கக் கூடாது.
9. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959-ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு 2-இல் கண்டுள்ளவாறு உரிமவரி செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபணை இன்றி செலுத்துதல் வேண்டும்.
10. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தனித்தனி கணக்கு ஆஜர்படுத்த கோரினால் தவறாது சமர்ப்பிக்க வேண்டும்.
11. உதவி இயக்குநர் / துணை இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை)-இன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச் சீட்டில் வாகன எண். தேதி, புறப்படும் நேரம், செலுத்துமிடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலங்கள் பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிம விதிகளின் படி மேல் நடவடிக்கை எடுக்கப்படும்.

12. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்ததை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் செய்வதோ கூடாது.
13. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சிறுகனிமங்கள் எடுக்கப்பட்டது என்பதையும் எந்த அளவு கனிமங்கள் லாரி/வண்டி மூலம் வெளியே அனுப்பப்பட்டது என்ற விபரத்தையும் காட்டும் பதிவேட்டினைப் பராமரித்து வரவேண்டும்.
14. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள பட்டா நிலத்திற்கு எவ்வித இடையூறும் இல்லாமல் குவாரிப் பணி செய்யப்பட வேண்டும்.
15. வண்டிப்பாதை மற்றும் நடைபாதைகளில் இருந்து 10 மீட்டர் தூரம் தள்ளி குவாரி செய்ய வேண்டும். ரோடுகள், புனைவண்டிப்பாதை, பொதுப்பணித்துறை, வாய்க்கால், பொதுமக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் பழங்கால சின்னங்கள் உள்ள பகுதிகள் ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும்.
16. குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதற்கான கூடுதலான விஸ்தீரணத்தில் குவாரி செய்வது தெரியவந்தால் அபராத நடவடிக்கை மேற்கொள்வதுடன் குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
17. குத்தகை நிபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபராத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது கிரிமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் காப்புத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.
18. குத்தகைதாரர் தமிழ்நாடு சிறுவகைக்கனிம சலுகை விதிகள் 1959-இல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அவ்வப்போது அறிவிக்கும் சட்டதிட்டங்களுக்கும் உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.
19. குவாரி குத்தகை உரிமம் காலாவதியான பின்பு எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவோ அல்லது கால நீட்டிப்போ செய்து தரப்பட மாட்டாது.
20. வெடிபொருள் சட்டம் 1884-இல் தெரிவிக்கப்பட்ட சரத்துக்கள்படி குறைந்த அளவு வெடிபொருளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், கால்நடைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கல்குவாரி பணி செய்யப்பட வேண்டும்.
21. வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிமம் / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines mate) கொண்டு கல் குவாரியில் வெடி வைக்க வேண்டும்.
22. குழந்தை தொழிலாளர்கள் எவரையும் வேலைக்கு அமர்த்துதல் கூடாது.

443

23. குத்தகைதாரரால் கனிமத்திற்கு செலுத்தப்படும் சீனியரேஜ் தொகைக்கு மாநிலத்திற்குள் 10%-ம் மற்றும் வெளி மாநிலங்களுக்கு எடுத்துச்செல்லப்படும் கனிமத்திற்கு 20%-ம் பசுமை நிதி (Green Fund) அரசிற்கு தவறாமல் செலுத்தப்பட வேண்டும்.

மேற்குறிப்பிட்ட நிபந்தனைகள், மற்றும் கனிம சட்ட விதிகளை மீறியுள்ளது உறுதிபடும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும். மேற்கண்ட நிபந்தனைகள் ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள், மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள், தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரிய இசைவில் தெரிவித்துள்ள நிபந்தனைகள் மற்றும் 1959-ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் ஆகியவற்றின் அடிப்படையில் குவாரிப் பணி புரிய வேண்டுமென குத்தகைதாரர் திரு.ப.செந்தில்வேல் என்பவருக்கு தெரிவிக்கப்படுகிறது.

(2/3)

18/3/22

துணை இயக்குநர்,  
புவியியல் மற்றும் சுரங்கத்துறை,  
கரூர்.

பெறுநர்

திரு.பி.செந்தில்வேல்,  
த/பெ.கே.பழனிவேல்,  
புள்ளாக்கவுண்டன்பாளையம்,  
பெரியமதியாக்கூடலூர் அஞ்சல்,  
அரவக்குறிச்சி வட்டம்,  
கரூர் மாவட்டம்

19/03/2022

21/18/03/2022

நகல்:-

1. வருவாய் கோட்டாட்சியர் - கரூர்
2. வருவாய் வட்டாட்சியர் - அரவக்குறிச்சி
3. மாவட்ட சுற்று சூழல் பொறியாளர்,  
மாசு கட்டுப்பாட்டு வாரியம், கரூர்.
4. கிராம நிர்வாக அலுவலர் - கூடலூர் (மேல்பாகம்) கிராமம்.  
(வட்டாட்சியர் மூலமாக)
5. தலைவர், கூடலூர் (மேல்பாகம்) - கிராம ஊராட்சி.

P. Subramanian

அனுப்பப்பட்டது  
12.04.2022.

/Translated Copy/

**The Proceedings of the Deputy Director, Department of Geology and Mining, Karur****PRESENT: Dr.P. Jayapal, M.Sc., Ph.D.,****R.C. No.40/Mines/2019,****Dated: .9.2019**

Sub: Mines and Minerals – Karur District – Aravakurhichi Taluk – Gudalaur (West) Village – Patta land in S.F.Nos.1190/1(0.56.0 hect) and 1191(0.95.0 hect) Over an extent of 1.51.0 Hectare – application preferred by P. Senthilvel, quarry lease granted for five years to quarry Roguhstone and gravel order issued – Regarding.

- Ref: 1. Application of Thiru.P.Senthilvel, S/o.K.Palanivel, Pullagoundampalayam, Periyamathiyagudalur Post, Aravakurichi Taluk, Karur District, dated: 21.01.2019.
2. This Office even number letter dated: 21.01.2019.
3. The Revenue Divisional Officer, Karur letter RcNo.A1/0463/2019, dated :28.08.2019.
4. The Deputy Director, Geology and Mining, Karur inspection report dated:05.09.2019.
5. This Office even number Memo dated:05.09.2019.
6. The Deputy Director, Geology and Mining, Karur Mining Plan approved letter No.40/Mine/2019, dated: 06.09.2019
7. Hon'ble Madurai Bench of Madras High Court, Madurai W.P.(MD) No.26683/2019 filed by Thiru.R.N.Palanisamy, W.P.(MD)No.3584/2020 filed by Thiru.N.Gurudevandc W.P.(MD) No.3699/2020 filed by Thiru. P.Shanmugam.
8. State Environmental Impact Assessment Authority's order copy No. SEIAA-TN/F.N/No.7394/1(a)/EC.No.4267/2020, Dated: 28.07.2020

**ORDER:**

In the reference<sup>1<sup>st</sup></sup> cited, Thiru.P.Senthilvel have applied for quarry lease for quarrying Rough Stone and Gravel in S.F.Nos.1190/1(0.56.0 hect) and 1191(0.95.0 hect) Over an extent of 1.51.0 Hectare of patta land in Gudalaur(West) Village, Aravakurichi Taluk, Karur District for a period of five years.

/Translated Copy/

2) The applicant submitted the application with an application fee of Rs.1500/- remitted at State Bank of India, Thanthoni Branch vide Challan No.22, dated:21.01.2019. Furthermore, the petitioner has submitted a certificate and copies of village accounts proving that there is no pending income tax or mineral tax to be paid.

3) A report was requested from the Revenue Divisional officer, Karur through the letter seen in the reference 2 cited, to inspect the area where the applicant applied the license for Roughstones and gravel.

4) The Revenue Divisional Officer, Karur and the Deputy Director, Geology and Mines, Karur have inspected the land in which the applicant has sought a license to quarry Rough stone and gravel are submitted a report.

5) In the reference 3<sup>rd</sup> cited, the Revenue Divisional office, Karur Report found in Appendix 3, it is stated that the land in Karur District, Aravakurhichi Taluk – Gudalaur (West)Village of Patta land in S.F.Nos.1190/1(0.56.0 hect) and 1191(0.95.0 hect) Over an extent of 1.51.0 Hectares, in the village records called as Royathwari Punjai and it is belongs to Thiru. Senthilvel S/o. P. Palanivel as per Patta No. 1032 of Gudalur West Village, and that the above lands belong to the Ryathu Punjai category.

**The four boundary details for S.F.No. 1190/1 are as follows,**

1	S.F. No. 1191 South of Senthilvel Patta Land
2	S.F. No. 1188 West of the carriageway
3	S.F. No. 1190/2,3 Senthilavel and Subramani are located north of the Patta land.
4	S.F. No. 1197 East of Senthilvel Patta Land

/Translated Copy/

**The four boundary details for S.F.No. 1191 are as follows,**

1	S.F. No. 1196, 1192 Palaniswami and Tamilkodi are located south of the Patta land.
2	S.F. No. 1188 West of the carriageway
3	North and East of S.F. No. 1190/1 Senthilvel Patta Land

The S.F. No. 1190/1 has a hect 0.56.0 ares and S.F. No. 1191 has a hect 0.95.0 ares Total hect 1.51.0 ares. In the field inspection of the proposed land numbers, the boundaries have been defined and boundary stones have been planted at the places where the quarry lease license is sought. It is stated that there are no rare trees, historical monuments and places of worship in these lands, and this land is not under the Land Limit Act or the Land Reforms Act. No high/low voltage power lines pass through these lands, and there is no cemetery, educational institution, etc. near the proposed land. There are no approved houses or villages within a distance of about 300 meters from the boundary of these fields, in the report of the Tashildar, Aravakurichi, Gudalur West Village, S.F.No. 1190/1, 0.56.0 acres and S.F.No. 1191, 0.95.0 acres, totaling 0.95.0 acres; There is no objection to the grant of quarry lease license to Mr. Senthilvel, T/P. Palanivel for quarrying Roughstones/gravel for 5 years in an area of 1.51.0 acres. Further, the grant of quarry lease license there is no objection received from the public and local person also published in the 'A1' of concerned village. Karur District, Aravakurichi Taluk, Gudalur (west) Village S.F Nos. 1190/1 (0.56.0 Hectares) and 1191 (0.95.0 Hectares) totaling 1.51.0 Hectares; The Revenue Divisional Officer, Karur District, Aravakurichi Taluk, Gudalur West Village, S.F.No. 1190/1, Over an extent 0.56.0 acres and S.F. No. 1191, Over an extent 0.95.0 acres, Over an extent 1.51.0 acres, has been advised that a lease for quarrying Roughstone and gravel for a period of 5 years to Mr. Senthilvel, S/o.P. Palanivel.

/Translated Copy/

6. The Deputy Director of Geology and Mines, Karur, has given the following filed inspection report.

Karur District, Aravakurichi Taluk, Gudalur West Village, S.F No. 1190/1- The grey soil is 1 to 2 meters thick. The rock in this area is of the 'Charnockite' type. This rock can be used to produce aggregate, gravel, soling etc. The Charnockite type rock deposits in the above application area are suitable for the production of Rough stone and gravel. It is recommended that the quarrying should be carried out with a safety distance of 10 meters from the south-west going Carttrack in the east of the application area and a safety distance of 50 meters from the low voltage power line going east and west on the south side and an unauthorized farm house located about 80 meters away on the north side; It is recommended that a lease of Roughstone/gravel quarry for 5 years under Rule No. 19 (1) and 20 and 22 of the Tamil Nadu Minor Mineral Concession Rules, 1959 may be granted subject to the following conditions.

**The four boundary details for S.F.No. 1190/1 are as follows,**

North	S.F.No. 1191 South of Senthilvel Patta Land
South	S.F.No. 1190/2,3 Senthilavel and Subramani are located north of the Patta land.
East	S.F. No. 1188 West of the carriageway
West	S.F. No. 1197 East of Senthilvel Patta Land

**The four boundary details for S.F. no. 1191 are as follows,**

North	S.F. No. 1196, 1192 Palaniswami and Tamilkodi are located south of the Patta land.
South	S.F. No. 1190/1 Senthilavel Patta Land
East	S.F. No. 1188 West of the carriageway
West	S.F. No. 1191 South of Senthilvel Patta Land

/Translated Copy/

The Deputy Director (Minerals) has informed that there are the following quarries within a radius of 500 meters around the application area.

Lease Name	Village	S.F.No	Extent	The District Collector Rc.No & date	Lease Period
There is no other quarry except the application field.					
P. Senthilvel, S/o.K. Palanivel, Pullakakundanpalayam, Poiyamadhiakudalur Post Office, Aravakurichi Taluk, Karur District.	Gudalur West	1190/1 1191	0.56.0 <u>0.95.0</u> <b>1.51.0</b>	---	Application survey number

Further, the Deputy Director Geology and Mining, Karur has directed that permission may be granted for a period of five years to Mr. P. Senthilvel, in the total area of 1.51.0 hectares of land in the village of Aravakurichi Taluk, Gudalur (West) Karur District, under the Tamil Nadu Minor Minerals Grants Rules, 1959, Rules Nos. 19(1), 20 and 22, subject to the following conditions.

1. Quarrying should be carried out with a safety distance of 7.5 meters from the adjacent land.
2. In the east of the application area; a safety distance of 10 meters from the south-west going cartrack; quarrying should be carried out.
3. A safety distance of 50 meters from the east and west going low voltage power lines located on the south side; quarrying should be carried out with a safety distance.
4. Quarrying should be carried out with a sufficient safety distance so as not to affect the unauthorized farmhouse located about 80 meters away on the north side.
5. Environmental Approval (EIA) from the Environmental Impact Assessment Commission (EIA) should be obtained and approved.

Furthermore, there are no monuments within 500 meters of the leased land and no protected forest within 1 km.

/Translated Copy/

In the meanwhile three writ petitions in W.P(MD) W.P.(MD) No.26683/2019, W.P.(MD)No.3584/2020 and W.P.(MD) No.3699/2020 were filed by the Thiru.R.N.Palanisamy, Thiru. N.Gurudev and Thiru. P.Shanmugam against the quarrying permission to be granted to Thiru. P.Senthilvel in the above said field. In One of the writ petitions in W.P(MD) No.26683/2019, dated: 24.01.2020 the Hon'ble Madurai Bench of Madras High Court, Madurai ordered that, before granting the quarrying lease, a personal hearing has to be conducted with the petitioners. In case the quarry lease granted without conducting personal hearing the petitioner may go for an appeal.

Further, Hon'ble Madurai Bench of the Chennai High Court has ordered that the petitioners, Mr. R.N. Palaniswami and Mr. N. Gurudev, who were adjourned to appear before the court on 11.11.2020 due to the loss of time due to the COVID-19 pandemic, should appear before the court and seek further time. However, Mr. P. Shanmugam did not appear on the said date.

Later, after giving sufficient time, enquiry notice for the personal hearings were sent by registered Post on 30.11.2020, but none of the three petitioners appeared. Then, enquiry notice was sent by registered post to the three petitioners to appear for the hearing again on 17.03.2021 and 30.04.2021, but none of them appeared for the personal hearing on the above two dates.

In this situation, the Tahsildar, Aravakurichi has stated in his N.K.A.3/1197/2021, dated 19.07.2021 the petitioner Thiru.R.N.Palanisamy's house in S.F.No.1192 is not an approved one and also he is not living in the above said house. There are no permanent structure/house site in Thiru.N.Gurudev's patta land. The other petitioner Thiru. P.Shanmugam opted to withdraw the writ petition in WP(MD) 3699/2020.

In this regard, the Chairman of the Gudalur (West) Panchayat Council on 05.01.2022 in his certificate stated that, on inspection at the address 3/128, Pullakundanpalayam, Pothyakattuthottam there is no residential house in the above said address and it looks like a cow shed, so the tax number 3/128 has been removed from the Panchayat tax list for the financial year 2021 - 2022.

The above petitioner have received notices for the hearing four times by registered post and have sought time and have not appeared for the hearing, causing a long delay.

/Translated Copy/

The Hon'ble Madurai Bench of Madras High Court has ordered to summoned for personal hearing and the petitioners, Mr. R.N. Palaniswami and N. Gurudev, should have appeared in person or through their advocates in the four opportunities given for Personal hearing and submitted their statements as affidavits. But the above two have not complied with the court order and have not undergone direct hearing for the last fifteen months and have been wasting time for their own reasons. Since the continuation of such a situation would be contrary to mineral development, public interest, mineral revenue of the government and mineral concession rules, it is not advisable to grant any further time and since it is not found that Mr. R.N. Palaniswami and N. Gurudev have any reason to tell in the direct hearing, all the steps related to the above direct hearing are being finalized.

Therefore, based on the recommendations of the Revenue Divisional Officer, Karur and the Deputy Director, Geology and Mining, Karur, the draft mining plan has been submitted to the lessee in the reference 5<sup>th</sup> cited and the mining plan has been approved in the reference 6<sup>th</sup> cited. Following this, the no-objection certificate of the State Environmental Impact Assessment Authority has been obtained and submitted in the reference 7<sup>th</sup> cited. As per the notification of this office dated 28.02.2022, it was advised to remit and submit the area assessment amount of Rs. 1,333/- and security deposit of Rs. 10,000/- and Rs. 1,07,800/- on non-judicial stamp paper as per the clauses of the lease agreement. Accordingly, Mr. P. Senthilvel has deposited Rs. 1,333/- as security deposit with State Bank of India, Thanthoni Challan Nos. 20220301009059 and 20220301009383, dated.01.03.2022 and Rs. 20,000/- as Non-Judicial bond and remaining Rs.87,800/- has been remitted vide Challan No. 202203018107496, on 01.03.2022 through online.

Therefore, the lease agreement for quarrying of Rough stone and gravel over an extent 1.51.0 hectares in Gudalur (West) Village, Aravakurichi Taluk, Karur District, has been granted for a period of five years from the date of execution of the lease agreement for quarrying of Roughstone and Gravel, under Tamil Nadu Minor Mineral Concession rule 1959, In accordance with the conditions stipulated in the lease agreement in terms of rules 19 (1) and 20 and 22, the conditions of the State Environmental Impact Assessment Commission the conditions specified with the consent of the Tamil Nadu Pollution Control Board and the Tamil Nadu Minor Mineral Concession Rules, 1959, a quarry lease license is hereby granted to Mr. P. Senthilvel for a period of five years.

/Translated Copy/

**Special conditions:-**

- 1) 10 meters safety distance has to be maintained to the cartrack situated in the east of the Lease applied area.
- 2) After re-aligning the low-voltage power line which is passing through East - west direction situated in the southern side of the lease applied area.
- 3) Quarrying should be carried out with an adequate safety distance and ensure that so as not to affect the unapproved farmhouse located about 80 meters away in the northern side of the lease applied area.

**General Conditions:-**

- 1) Quarrying should be carried out without causing any damage to the adjacent patta lands by leaving a safety distance of 7.5 meters and 10 meters for the Government land.
- 2) Quarrying should be carried out in a safe manner without causing any damage to the public or public property.
- 3) Quarrying should be carried out in a safe manner in the interest of the public, using low-pressure explosives, drilling with hand-held drilling equipment, and ensuring the safety of workers by constructing a safe and wide bench.
- 4) Quarrying should be carried out in accordance with the special conditions stipulated in the State Environmental Impact Assessment Authority's letter SEIAA-TN/F.N/No.7394/1(a)/EC.No.4267/2020, Dated: 28.07.2020.
- 5) The lessee shall maintain the DGPS - Survey clearly showing the boundaries of the leased area and maintain it for the entire lease period.
- 6) The lessee shall maintain a notice board near the quarry at his own expense indicating the name of the lessee, village name, Taluk name, Survey number, area, lease grant Proceeding Number, lease period, name of the mineral, etc.
- 7) The lessee shall construct the access roads to the quarry at his own risk.
- 8) Only Minor minerals such as Jelly, gravel, arali stone, and fence stones are allowed to be broken in the leased rock. Polished blocks for export to foreign countries should not be permitted.
- 9) The above types of stones transported from the quarry shall be subject to the license tax as per Annexure 2 of the Tamil Nadu Minor Minerals Rules, 1959. The license tax shall be paid without any objection as per the license tax rates notified by the Government from time to time.
- 10) Proper accounts and Pitmouth register shall be maintained for the stones transported

/Translated Copy/

from the land on which lease permission has been granted. They shall be submitted without fail if requested by the concerned officers for audit.

- 11) The official seal and signature of the Assistant Director (Geology and Mines) shall be stamped on the consignment note and the vehicle number shall be mentioned on the consignment note when the vehicles are handed over. The lessee or his authorized person shall pay the deposit only after duly indicating the date, time of departure and place of payment. If there are any errors in the above-mentioned details or if the containers are not filled, it will be considered as illegal transportation of minerals and the vehicle will be seized and a fine will be imposed, and the lessee will be held responsible for this and action will be taken as per the Minerals Rules.
- 12) The area for which the lease has been granted under this order shall not be sub-leased or sold to anyone, in whole or in part.
- 13) The lessee shall be maintained a register showing the quantity of Minor minerals taken from the quarry every day and the quantity of minerals sent out by truck/cart.
- 14) The lessee shall carry out quarrying work without any interruption to the adjoining land of the leased area.
- 15) The quarry shall be carried out at a distance of 10 meters from Cartrack and footpaths. The quarry shall be carried out at a safety distance of 50 meters from roads, culverts, public works, canals, areas for public use, areas where electricity and telephone lines run, places of worship and areas with ancient monuments.
- 16) The lessee shall carry out quarrying only within the leased area. If quarrying is carried out beyond the scope of the said permit, action will be taken to cancel the lease along with penalty.
- 17) In case of violation of the terms of the lease, the District Collector has the power to cancel the lease, impose penalty for the default committed or initiate criminal proceedings. In case of cancellation of the lease, all the amounts including the security deposit will be forfeited to the Government account.
- 18) The lessee shall carry out the quarrying works in accordance with the provisions of the Tamil Nadu Minor Minerals Act, 1959 and the rules notified by the Government from time to time.
- 19) After the expiry of the quarrying lease, it shall not be renewed or extended for any reason.
- 20) Quarrying should be carried out in a manner that does not scatter stones, does not create excessive noise, and does not cause any harm to the public or livelihood, by using minimum explosives as per the provisions of the Explosives Act, 1884.
- 21) Explosives should be purchased only from government licensed dealers and blasting should be done by licensed/approved blasters/Mines Mate.
- 22) No child labourer should be employed.

/Translated Copy/

- 23)** A levy of 10% on the seniorage fee paid by the lessee for minerals within the State and 20% on minerals transported to other States shall be paid to the Government without fail as Green Fund.

The lease will be cancelled in accordance with the rules in case of violation of the above conditions and the Mineral Act. The leaseholder is hereby directed to carry out the quarrying activity in accordance with the above conditions, the conditions set out in the lease deed, the conditions of the State Environmental Impact Assessment Commission, the conditions approved by the Tamil Nadu Pollution Control Board and the Tamil Nadu Minor Mineral Concession Rules, 1959.

Deputy Director,  
Geology and Mining,  
Karur.

To

Mr. P. Senthilvel,  
S/o.K. Palanivel,  
Pullakakundanpalayam,  
Poiyamadhiakudalur Post Office,  
Aravakurichi Taluk,  
Karur District.

Copy:-

1. Revenue Divisional Officer - Karur
2. Tahsildhar - Aravakurichi.
3. District Environment Engineer and Pollution Control Board, Karur.
4. Village administrative Officer - Gudalur (West) Village.  
(Through the Revenue Divisional Officer)
5. Chairman, Gudalur (West) – Village Panchayat

ந.க.எண்.147/கனிமம்/2022

மாவட்ட ஆட்சித்தலைவர் அலுவலகம்,  
கரூர்.  
நாள்: .03.2023.

விசாரணை அறிவிப்பு

பொருள் : வழக்கு - மாண்புமிகு சென்னை உயர்நீதிமன்ற மதுரைக்கிளையில் வழக்கு எண்.W.P(MD) No.3587/2020 - திரு.என்.குருதேவ் என்பவரால் தொடுக்கப்பட்டது - மேற்படி வழக்கின் 14.03.2023 தேதியிட்ட ஆணைகள் தொடர்பாக 30.03.2023 அன்று மாவட்ட ஆட்சியர் கரூர் அவர்கள் முன்னிலையில் நேரடி விசாரணைக்கு ஆஜராக அழைப்பு அனுப்புவது தொடர்பாக.

பார்வை : 1. மாண்புமிகு சென்னை உயர்நீதிமன்ற மதுரைக்கிளையின் வழக்கு எண். W.P.(MD).No.26683/2019, தீர்ப்புரை நாள்.24.01.2020.  
2. மாண்புமிகு சென்னை உயர்நீதிமன்ற மதுரைக்கிளையின் வழக்கு எண். W.P.(MD).No.3587/2020, தீர்ப்புரை நாள்.14.03.2023.

\*\*\*\*\*

மேற்காணும் பார்வையில் கண்டுள்ள மாண்புமிகு சென்னை உயர்நீதிமன்ற மதுரைக்கிளையில் திரு.ஆர்.என்.பழனிசாமி மற்றும் திரு.என்.குருதேவ் ஆகியோரால் தொடுக்கப்பட்ட வழக்குகளில் கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர் மேல்பாகம் கிராமம், பட்டா புலன்கள்.1190/1 (0.56.00 ஹெக்டேர்ஸ்) மற்றும் 1191 (0.95.00 ஹெக்டேர்ஸ்) ஆகியவற்றில் திரு.பி.செந்தில்வேல் என்பவருக்கு கனிமக்குத்தகை உரிமை வழங்குவது தொடர்பாக ஆட்சேபணைகள் தெரிவிக்கப்பட்டிருந்தது.

2. இந்நிலையில், மேற்படி கல்குவாரி கனிமக்குத்தகை உரிமை தொடர்பாக மாண்புமிகு சென்னை உயர்நீதிமன்றம் மதுரைக்கிளையில் மனுதாரர்கள் திரு.ஆர்.என்.பழனிசாமி

தொடுத்திருந்த வழக்குகள். W.P.(MD).No.26683/2019, மீது 24.01.2020 அன்று வழங்கப்பட்ட ஆணைகளின்படி மனுதாரர்களை விசாரணை செய்யவேண்டும் எனத் தெரிவிக்கப்பட்டிருந்தது. அதன்படி 11.11.2020, 30.11.2020, 17.03.2021, 19.03.2021 மற்றும் 30.04.2021 ஆகிய தேதிகளில் அழைப்பாணை அறிவிப்புகள் அனுப்பப்பட்டன. ஆணைத்து நேரடி விசாரணை வாய்ப்புகளையும் பலவிதமான காரணங்களின் அடிப்படையில் தவிர்த்து விசாரணைக்கு திரு.ஆர்.என்.பழனிசாமி மற்றும் திரு.என்.குருதேவ் ஆகியோர் ஆஜராகவில்லை.

3. இந்நிலையில் திரு.பி.செந்தில்வேல் என்ற பிரதிவாதிக்கு கனிமக்குத்தகை உரிமம் வழங்குவதில் திரு.ஆர்.என்.பழனிசாமி மற்றும் திரு.என்.குருதேவ் ஆகியோரால் காலவிரயம் ஏற்பட்டதால் அவற்றின் நிர்ணயிக்கப்பட்ட வரம்புகளை இழக்கும் நிலை ஏற்பட்டதால் வேறு வழியின்றி கனிம அபிவிருத்தி மற்றும் பொதுநலன்களைக் கருத்தில் கொண்டு, துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கரூர் அவர்களின் செயல்முறை நடவடிக்கைகள் ந.க.எண்.40/கனிமம்/2019, நாள்.18.03.2022 அன்று கனிமக்குவாரி உரிமம் வழங்கப்பட்டுள்ளது.

4. மேலும், பார்வை 2- இல் கண்டுள்ள ஆணைகளின்படி மாண்புமிகு சென்னை உயர்நீதிமன்றம், மதுரைக்கிளையில் மனுதாரர் திரு.என்.குருதேவ் மற்றும் இதே நோக்கில் வழக்குத் தொடர்ந்திருந்த திரு.ஆர்.என்.பழனிசாமி மற்றும் மேற்படி வழக்கின் ஐந்தாம் பிரதிவாதி திரு.பி.செந்தில்வேல் ஆகியோர்களுக்கு 30.03.2023 அன்று நேரடி விசாரணைக்கு வாய்ப்பளித்து மூன்றாம் பிரதிவாதி மாவட்ட ஆட்சித்தலைவர், கரூர் அவர்கள் நேரடி விசாரணை செய்ய பணிக்கப்பட்டுள்ளது. மேலும், மேற்படி விசாரணைகளுக்கு முன் ஐந்தாம் பிரதிவாதிக்கு அளிக்கப்பட்டுள்ள செயல்முறை நடவடிக்கைகளின் ஜெராக்ஸ் நகல் மற்றும் அதன் தொடர்புடைய நகல்களை வழக்கின் வாதி திரு.என்.குருதேவ் மற்றும் திரு.ஆர்.என்.பழனிசாமி ஆகியோர்களுக்கு முன்கூட்டியே அளிக்கவும் பணிக்கப்பட்டுள்ளது.

எனவே, மாண்புமிகு சென்னை உயர்நீதிமன்ற மதுரைக்கிளையின் ஆணைகளுக்கு இணங்க 30.03.2023 அன்று 4:30 மணியளவில் நேரடி விசாரணைக்கு திரு.என்.குருதேவ், திரு.ஆர்.என்பழனிசாமி மற்றும் திரு.பி.செந்தில்வேல் ஆகியோர் தவறாது ஆஜராகி தங்களது தரப்பு விளக்கத்தை அளிக்குமாறு கேட்டுக்கொள்ளப்படுகிறார்கள். இவ்வாய்ப்பு மாண்புமிகு உயர்நீதிமன்றத்தால் நிர்ணயிக்கப்பட்டது என்பதால் இவ்வாய்ப்பை பயன்படுத்திக்கொள்ளத் தவறினால் மறுவாய்ப்பு ஏதும் வழங்கப்படமாட்டாது என்றும் தெரிவித்துக்கொள்ளப்படுகிறது.

இணைப்பு : திரு.பி.செந்தில்வேல் என்பவருக்கு குத்தகை உரிமை வழங்கப்பட்டதற்கான ஆவணங்கள்.

(ஆ) 21/3/23 2/2  
மாவட்ட ஆட்சித்தலைவர்,  
கரூர்.

பெறுநர் :

1. திரு.என்.குருதேவ்,  
த/பெ.நடராஜன்,  
பி.104, ஸ்ரீவாரிமாணசரோவர்,  
பெர்க்ஸ் ஸ்கூல் ஆர்ச் ரோடு,  
கோயம்புத்தூர் தெற்கு,  
கோயம்புத்தூர் மாவட்டம்.
2. திரு.ஆர்.என்பழனிசாமி,  
த/பெ.நாட்சப்ப கவுண்டர்,  
பெத்தியங்காட்டுதோட்டம்,  
புள்ளாகவுண்டன்பாளையம்,  
சி. கூடலூர் மேற்கு,  
சின்னத்தாராபுரம்,  
அரவக்குறிச்சி வட்டம்,  
கரூர் மாவட்டம்.
3. திரு.பி.செந்தில்வேல்,  
த/பெ.பழனிவேல்,  
புள்ளாகவுண்டன்பாளையம்,  
பெரியமதியாக்கூடலூர் (அஞ்சல்),  
அரவக்குறிச்சி(வட்டம்),  
கரூர் மாவட்டம்.

21/03/2023

21/03/2023

23.03.2023

/Translated Copy/

O/o. District Collector,  
Karur.

dated: .03.2023

**R.C.No. 147 / Mineral / 2022**

**Enquiry Notice**

Sub: Court Case – Writ Petition filed by Thiru. N.Gurudev before the Hon'ble Madurai Bench of Madras High Court in W.P.(MD) No.3587/2020- High Court ordered on 14.03.2023 - based on the Court order enquiry notice send to the petitioner's and applicant on 21.03.2023 to appear before the District Collector, Karur on 30.03.2023 for personal hearing - Reg.

- Ref: 1. Orders of the Hon'ble Madurai Bench of Madras High Court W.P.(MD)No.26683 of 2019, dt: 24.01.2020.
2. Orders of the Hon'ble Madurai Bench of Madras High Court W.P.(MD)No.3587of 2020, dt: 14.03.2023.

\*\*\*\*\*

In the reference 1<sup>st</sup> and 2<sup>nd</sup> cited, Thiru. R.N.Palanisamy and Thiru.N.Gurudev has filed writ petition before the Hon'ble Madurai Bench of Madras High court against the quarry lease permission for roughstone and gravel to Thiru.P.Senthilvel in S.F.Nos.1190/1(0.56.0 hect) and 1191(0.95.0 hect) Over an extent of 1.51.0 Hectare of patta land in Gudalaur(West) Village, Aravakurichi Taluk, Karur District.

2) In One of the writ petitions in W.P(MD) No.26683/2019, dated: 24.01.2020 the Hon'ble Madurai Bench of Madras High Court, Madurai ordered that, before granting the quarrying lease, a personal hearing has to be conducted with the petitioners. In case the quarry lease granted without conducting personal hearing the petitioner may go for an appeal. In this regard, the enquiry notice issued to the petitioner's on 11.11.2020, 30.11.2020, 17.03.2021, 19.03.2021 and 30.04.2021.

3) In this regard, Thiru. R.N.Palanisamy and Thiru.N.Gurudev had not appeared for personal hearing for more than four times and also wasting the time of the government

/Translated Copy/

officials purposely and to delay the hearing process for passing the final orders. The Deputy Director, Geology and Mining, Karur granted a quarry lease vide in proceedings Rc. No.40/Mines/2019, Dated: 18.03.2022.

4) The Hon'ble High Court ordered that, the District Collector, to conduct the personal hearing to the petitioners and the respondent Thiru. P.Senthilvel on 30.03.2023 at 4.30 P.M. On the basis of that, before a personal hearing to be conducted with the petitioners and respondent Thiru.P.Senthilvel by furnishing necessary quarry lease documents to them. In case the petitioners is not appeared for personal hearing next chance will not be given.

Encl: Thiru.P.Senthilvel lease grant proceedings  
and related documents.

Deputy Director,  
Geology and Mining,  
Karur.

To

1. R.N.Palanichamy,  
S/o. Natchappa Gounder,  
Petthiyakattuthottam,  
Pullagoundampalayam,  
C.Gudalur west, Chinnadarapuram,  
Aravakurichi Taluk, Karur district.

2. N.Gurudev,  
S/o.Natarajan,  
No.B 104, Shree varimanasarovar,  
Parks School arch road,  
Coimbatore South,  
Coimbatore District.

3. Thiru.P.Shanmugam,  
S/o.Palanichchamygounder  
Pullagoundampalayam,  
C.Gudalur west, Chinnadarapuram,  
Aravakurichi Taluk, Karur district

2023 ൽ നടന്ന കേരള ഗവണ്മെന്റ് പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ പരീക്ഷയിൽ പങ്കെടുത്തവർക്ക് പട്ടികയിൽ ഉൾപ്പെടുത്തിയിരിക്കുന്നവർക്ക് പ്രത്യേക പരിഗണന നൽകുന്നതിനായി തീരുമാനിച്ചിരിക്കുന്നു. തീരുമാനം പ്രകാരം കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ ട്രെയിനിംഗ് ഓഫീസർമാർക്ക് പ്രത്യേക പരിഗണന നൽകുന്നതിനായി തീരുമാനിച്ചിരിക്കുന്നു. തീരുമാനം പ്രകാരം കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ ട്രെയിനിംഗ് ഓഫീസർമാർക്ക് പ്രത്യേക പരിഗണന നൽകുന്നതിനായി തീരുമാനിച്ചിരിക്കുന്നു.

കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ ട്രെയിനിംഗ് ഓഫീസർമാർക്ക് പ്രത്യേക പരിഗണന നൽകുന്നതിനായി തീരുമാനിച്ചിരിക്കുന്നു. തീരുമാനം പ്രകാരം കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ ട്രെയിനിംഗ് ഓഫീസർമാർക്ക് പ്രത്യേക പരിഗണന നൽകുന്നതിനായി തീരുമാനിച്ചിരിക്കുന്നു. തീരുമാനം പ്രകാരം കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ ട്രെയിനിംഗ് ഓഫീസർമാർക്ക് പ്രത്യേക പരിഗണന നൽകുന്നതിനായി തീരുമാനിച്ചിരിക്കുന്നു.

നാൽ ചിട്ടയോടുകൂടി ഉപയോഗിച്ചു കൊണ്ടിരിക്കുന്ന  
 പലതരം വസ്തുക്കൾ ഉപയോഗിച്ചു കൊണ്ടിരിക്കുന്ന  
 പലതരം വസ്തുക്കൾ ഉപയോഗിച്ചു കൊണ്ടിരിക്കുന്ന  
 പലതരം വസ്തുക്കൾ ഉപയോഗിച്ചു കൊണ്ടിരിക്കുന്ന  
 പലതരം വസ്തുക്കൾ ഉപയോഗിച്ചു കൊണ്ടിരിക്കുന്ന

നാൽ ഉപയോഗിച്ചു കൊണ്ടിരിക്കുന്ന  
 പലതരം വസ്തുക്കൾ ഉപയോഗിച്ചു കൊണ്ടിരിക്കുന്ന  
 പലതരം വസ്തുക്കൾ ഉപയോഗിച്ചു കൊണ്ടിരിക്കുന്ന  
 പലതരം വസ്തുക്കൾ ഉപയോഗിച്ചു കൊണ്ടിരിക്കുന്ന

കുറുപ്പിട്ട്  
 കൃഷ്ണൻ കുമാരൻ.  
 P. Sankar  
 30/3/2023  
 9463547947.

/Translated Copy/

The written statement given by **P. Senthilvel**, S/o.K. Palanivel, residing at Pullakundanpalayam, Aravakurichi Taluk, Periyamadiyakudalur Chinnatharapuram, Karur District, before the District Collector on 30.03.2023.

The District Collector, Karur has issued a enquiry notice to me for appear in person on 30.03.2023 at 4.30PM on the orders of the W.P.(MD)No.3587 of 2020 filed by Mr. N. Gurudev before the Madurai Bench of Madras High Court. Accordingly, I appeared before the District Collector, Karur.

I have running the quarry business for past 20 years with necessary government approval.

Therefore, both Mr. Gurudev and R.N. Palanisamy are trying to stop my quarry business without any valid evidence.

I got a quarry lease permission from the concerned departments and as per the rules. I humbly request the District Collector to dismiss the objections raised by the petitioners without any valid evidence for quarry lease.

I hereby declare that all the above statements are true and that I will abide by the government regulations.

Yours faithfully

P.Senthilvel



பேர்ப்படி உறுபட்டி ஆன்ற சூண்படி கோயம்பத்தூரில்  
 கீழ்க்கு சொந்தர பேர்ப்படி அண்கு சீட்டணை மட்டில்  
 பண்ணை அன்றி பெருவிக்ஞ்சுண்டார். ஆக ஆறாண்டுகளாக  
 அன்றியும் அன்றி பராமரிப்பீதற்கு பேர்ப்படி  
 அன்றி கீழ்க்கு 1. பெருமான் நாயக்கர் மய்யும்  
 அன்றி ஆறாண்டுகளாக மக்கள் கீழ்ப்படிக்கணை மட்டிலும்  
 அன்றி கீழ்க்கு போல் உள்ளது.

பேர்ப்படி சூணை கீழ்க்குத் புதியியல்  
 சூணை அன்றிகளே பேர்ப்படி கீழ்ப்படி நயந்தணைகள் அன்றி  
 பேர்ப்படி அண்கு சீட்டணை பண்ணை சீடு அன்றி  
 கீழ்ப்படிண்டார். உறுபட்டி சூண்படி மட்டில் பண்ணை  
 களம் உள்ளது அன்றி கீழ்ப்படிண்டார். ~~கீழ்க்கு~~  
 கீழ்ப்படி அன்றி கீழ்க்கு உறுபடி உறுபடி அன்றி அன்றிக  
 ள்க்கு பெருமான்.

பேர்ப்படி கீழ்க்கு உள்ள 200 மீட்டர்  
 கீழ்ப்படி சீட்டணைக்கு கீழ்க்கு கீழ்க்கு கீழ்க்கு  
 கீழ்க்கு உறுபட்டி அன்றி கீழ்ப்படி அன்றி அன்றிக  
 கீழ்ப்படி அன்றி அன்றிக உறுபட்டி அன்றி கீழ்க்கு  
 கீழ்ப்படி நயந்தணைகள் போட்டு உள்ளார். பேர்ப்படி  
 கீழ்க்கு Unit - நன் குறுபட்டி மானி அன்றி அன்றிக  
 உள்ளார் அன்றி உறுபட்டி கீழ்க்கு கீழ்க்கு  
 கீழ்க்கு அன்றிக மானி குறுபட்டி அன்றிக. பேர்ப்படி  
 மானி கீழ்ப்பட்டி அன்றியும் அன்றிக உறுபட்டி  
 அன்றிக கீழ்க்கு கீழ்க்கு அன்றிக கீழ்ப்பட்டி  
 அன்றிக கீழ்க்கு அன்றிக கீழ்க்கு அன்றிக.

R. S. S.



கன சூய்சு ரெய்க்டர் ஸர்மலாஜ்.

ஸர ஸு ஸுயா ஸுயர்காஜ் ஸுய்யு ஸுயு  
 ஸுய்யு கன சூய்சு ஸுய்யு ஸுய்யு ஸுய்யு  
 ஸுய்யு ஸுய்யு ஸுய்யு ஸுய்யு ஸுய்யு  
 ஸுய்யு ஸுய்யு ஸுய்யு ஸுய்யு ஸுய்யு  
 ஸுய்யு ஸுய்யு ஸுய்யு ஸுய்யு ஸுய்யு  
 ஸுய்யு ஸுய்யு ஸுய்யு ஸுய்யு ஸுய்யு  
 ஸுய்யு ஸுய்யு ஸுய்யு ஸுய்யு ஸுய்யு

ஸுய்யு,

R. N. S.

30.3.2023

/Translated Copy/

The Written statement given by, **R.N. Palanisamy**, S/o. Natchappa Gounder, of Pullakkundampalayam, Potthiyakattuputhur, Aravakurichi Taluk, Chinnathatharapuram, C. Gudalur West, Karur District, before the District Collector, Karur on 30.03.2022.

I have informed you that since 2019, I have filed several petitions and filed several writ petitions in the Madurai High Court against the above Senthilvel Crusher for setting up a quarry near the house in my survey number and acting in a way that is harmful to my life and house. I have informed you that the above house where I live has not been recognized as a house and has been declared a farm house, deliberately acting in favour of the owner of the quarry.

I have filed two petitions without paying house tax on my house. It is very shocking that in the documents provided to me by the High Court order, the Panchayat President has called the house where I live a cattle farm. Without asking me for any investigation or explanation, The Panchayat President Gudalur (West) inspected Potthiyakattuthotam and replied that the subject site of Thiru.R.N.Palanisamy look likes a cow shed. This is like indirectly calling me and the people who are with me above to take care of me, 1. Perumal Nayak and his wife, as cows.

The above Deputy Director of Geology and Mining Department has said that my house is a farm house under the above special conditions. The Panchayat President has said that it is a cowshed. They do not know which of the two is telling the truth.

Furthermore, they have imposed special conditions to keep the quarry operational, stating that the 300-meter distance between the quarry and the houses should be maintained. Due to the emission of dust caused by the crushing unit, my agricultural land and water bodies are affected. The order issued by the Pollution Control Board is being challenged by me before the Green Tribunal and is still pending.

Further, there is only a 10-foot gap between my fence and the quarry. The Panchayat President, who has deliberately declared my house as a cattle farm, hiding my house, which was already built in 1993, and the existing house tax without any investigation notices and hastily issued a certificate without even observing the requirements of natural justice.

/Translated Copy/

I have also submitted the house tax and electricity connection receipt to the Hon'ble High Court as proof of my residence at the above address. It is painful that the officials are supporting the quarry work by deliberately building the above house as a farmhouse and a cattle farm. My son Prakash's marriage and engagement ceremony was held in my house in June 2022. Everyone in my village participated in the above said functions at my house. If the people of my village make a wide inquiry, they will say that my house is there. In this regard, the officials have conducted a field survey of my house in the year 2019.

Therefore, I hereby request you to conduct a field inspection of my house at any time, I hereby inform you that there are violations of the rules at the location of the above-mentioned quarry lease.

Yours faithfully

R.N.Palanisamy





/Translated Copy/

The written statement given by, Natarajan's son **N.Gurudev**, residing at Pullakundanpalayam, Chinnadharapuram C. Gudalur West, Aravakurichi Taluk, Karur District, and currently residing at Manasarovar Building, Fergus School Arch Road, Coimbatore, appeared before the District Collector, Karur on 30.03.2023.

My agricultural land is adjacent to the place where the Senthivel Crusher will be located. In the above said land, a cattle and goat farm are maintained by the workers. The area where the above crusher will be located and my agricultural land are about 5 feet. The air pollution caused when the above crusher was operating without permission in 2019 was so bad that my cows were grazing in small particles and water bodies, and my goats and cows were getting sick. I had filed several legal battles demanding a ban on the operation of the above crusher and quarry. The above person has cleverly concealed many true details and application submitted to obtain the crusher and quarry lease. There is a panchayat road a few feet from the place where the quarry will be located and there is a residential house. The above person has also filed several complaints against the quarry due to the rock fell on the house of the above resident.

It is a lie to say that I did not appear despite being called for questioning several times. So far, I have appeared in person more than 10 times before the Deputy Director, Geology and Mining Department, the Aravakurichi Taluk and the previous District Collector and submitted photographs.

Further, as per the court order, the Deputy Director of Geology and Mining, Karur District, has issued the order No. 40/Mines/2019 dated 18.03.2022, but the details of how the said officer has issued the order have not been provided. Furthermore, in the said order issued with special conditions, all the objections raised by me, in the law book. This is the evidence for my appearance for the above hearings.

Therefore, I humbly request the society to provide a copy of the order dated 18.03.2022, the decision taken with all the documents, and to inspect the said quarry in person.

Yours faithfully

N.Gurudev

ந.க.எண்.147/கனிமம்/2022

மாவட்ட ஆட்சித்தலைவர் அலுவலகம்,  
கரூர்.

நாள் : .04.2023.

**குறிப்பாணை**

பொருள் : கனிமங்களும் சுரங்கங்களும் - சிறுவனகக் கனிமங்கள் - அரவக்குறிச்சி வட்டம்- கூடலூர் மேல்பாகம்- பட்டா புலன்கள்.1190/1 மற்றும் 1191 ஆகியவற்றின் மொத்தப்பரப்பு 1510 ஹெக்டேர் கல்குவாரி கனிமக்குத்தகை உரிமம் திரு.பி.செந்தில்வேல் என்பவருக்கு ஐந்து ஆண்டுகளுக்கு வழங்கப்பட்டது- புகார்மனுக்கள் மற்றும் மாண்புமிகு சென்னை உயர்நீதிமன்ற மதுரைக்கிளையின் ஆணைகள்- நேரடி விசாரணைகள் நாள்.30.03.2023 தொடர்பாக- குறிப்பிட்ட ஆட்சேபணைகள் மற்றும் புகார்களை விசாரணை செய்தும் புலத்தணிக்கை செய்து தக்க நடவடிக்கைகள் எடுத்து உடன் அறிக்கை செய்யக்கேட்டல் - தொடர்பாக.

- பார்வை : 1. கரூர் மாவட்ட புவியியல் மற்றும் சுரங்கத்துறை துணை இயக்குநர் அவர்களின் செயல்முறை ஆணைகள் ந.க.எண்.40/கனிமம்/2019, நாள்.18.03.2022.
2. மாண்புமிகு சென்னை உயர்நீதிமன்ற மதுரைக்கிளையின் வழக்கு எண். W.P.(MD).No.3587/2020, தீர்ப்புரை நாள்.14.03.2023.
3. இவ்வலுவலகக் அழைப்பாணைக் கடிதம் ந.க.எண்.147/கனிமம்/2022, நாள்.21.03.2023.
4. திரு.என்.குருதேவ், திரு.ஆர்.என்.பழனிசாமி மற்றும் திரு.பி.செந்தில்வேல் ஆகியாரது எழுத்துப்பூர்வமான வாக்குமூலங்கள் நாள்.30.03.2023.
5. மாவட்ட ஆட்சித்தலைவர் அவர்களின் குறிப்புரை நாள்.30.03.2023.

\*\*\*\*\*

பார்வை 2- இல் கண்டுள்ள மாண்புமிகு சென்னை உயர்நீதிமன்ற மதுரைக்கிளையின் உத்தரவிற்கிணங்க மேற்படி வழக்கின் வாதி திரு.என்.குருதேவ் வழக்கின் ஐந்தாம் பிரதிவாதி திரு.பி.செந்தில்வேல் மற்றும் வழக்கில் தொடர்புடைய திரு.ஆர்.என்.பழனிசாமி ஆகியோருக்கு 30.03.2023 அன்று நேரடி விசாரணைகளுக்கு வாப்பளித்து மாவட்ட ஆட்சித்தலைவரின்



/Translated Copy/

**Revenue and Disaster Management Department**

From

Thiru.P.Senthilkumar, Bsc.,  
Tashildar Aravakurichi

To

Deputy Director  
Geology and Mining  
Karur District.**Rc.No A2/1823/2023, Dated 03.06.2023.**

Sub: Mines and Minerals - Minor Mineral - Karur District - Aravakurichi Taluk – Gudalur West Village - Objection received regarding renewal of license of quarry owned by Thiru. P.Senthilvel in S.F Nos. 1190/1 and 1191 - Report sent – Regarding.

Ref: 1) District Collector's Memorandum No. 147/Mines/2022 Dated 21.04.2023  
2) Chinnatharapuram Revenue Inspector's Report No. 93/2023, Dated 06.05.2023

In the reference 1<sup>st</sup> and 2<sup>nd</sup> cited I have inspected in Aravakurichi Taluk, Gudalur West Village, SF Nos. 1190/1 and 1191, Karur District, on the petition filed regarding the renewal of the quarry licence owned by Mr. Senthilvel and report submitted by the Revenue Inspector of Chinnadharapuram. I hereby submit the following report.

A crusher and quarry belonging to Thiru.P. Senthilvel are located in S.F. Nos. 1190/1 and 1191 of Aravakurichi Taluk, Gudalur (West) village. A quarry pit is located in SF No 1191. Adjacent to this is SF No 1196 belongs to Mr. Palaniswami. The distance between the house in this S.F.No. the cow and goat shed and the quarry in SF No.1191 is about 300 feet. In SF No.1196, Mr. Perumalnayakkar, along with his wife and grandson, is maintaining the house and garden for lease belonging to Palaniswami.

In SF No. 1199/1 is belongs to Thiru. Gurudev in Gudalur (West) village, Aravakurichi Taluk, Karur District. Goats and cows are grazing in the above Survey No. There are no other buildings.

Below the quarry, Survey number 1188 is a Cart road. Below this, there is a house where the father Palaniswami and mother of Mr. Shanmugam residing . I humbly inform you that I have enclosed herewith the report of the Chinnatharapuram Revenue Inspector, the statement of the Village Administrative Officer and copies of the village accounts.

Tahsildar,

Aravakurichi

**வருவாய் மற்றும் பேரிடர் மேலாண்மைத்துறை**



**அனுப்பநர்**

பெ.செந்தில்குமார், பி.எஸ்சி.,  
வருவாய் வட்டாட்சியர்,  
அரவக்குறிச்சி.

**பெறுநர்**

துணை இயக்குநர்,  
புவியியல் மற்றும் சுரங்கத்துறை,  
கரூர் மாவட்டம்.

ந.க.ஆ.2/1823/2023, நாள்: \*3.06.2023

**அய்யா/அம்மையர்,**

பொருள்: கனிமம் மற்றும் சுரங்கம் - சிறு கனிமங்கள் - கரூர் மாவட்டம் - அரவக்குறிச்சி வட்டம் - கூடலூர் மேற்கு கிராமம் - புலஎண்கள் 1190/1 மற்றும் 1191 ஆகியவற்றில் திரு.செந்தில்வேல் என்பவருக்கு சொந்தமான கல்குவாரியின் உரிமம் புதுப்பிப்பது தொடர்பாக ஆட்சேபனை வரப்பெற்றுள்ளது - அறிக்கை அனுப்புதல் - தொடர்பாக

பார்வை 1. மாவட்ட ஆட்சித்தலைவர் அவர்களின் குறிப்பாணை ந.க.எண்.147/கனிமம்/2022 நாள்.21.04.2023  
2. சின்னதாராபுரம் குறுவட்ட வருவாய் ஆய்வாளரின் அறிக்கை அதிமு93/2023, நாள்.06.05.2023

\*\*\*\*\*

கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர் மேற்கு கிராமம், புலஎண்கள் 1190/1 மற்றும் 1191 ஆகியவற்றில் திரு.செந்தில்வேல் என்பவருக்கு சொந்தமான கல்குவாரியின் உரிமம் புதுப்பிப்பது தொடர்பாக மனு அளித்ததன்பேரில் பார்வையில் காணும் சின்னதாராபுரம் குறுவட்ட வருவாய் ஆய்வாளர் அறிக்கை சமர்ப்பித்துள்ளதன்பேரில் தலப்பார்வை செய்து எனதறிக்கையினை பின்வருமாறு சமர்ப்பிக்கின்றேன்.

அரவக்குறிச்சி வட்டம், கூடலூர் (மேற்கு) கிராமம் புலஎண்கள்.1190/1 மற்றும் 1191 ஆகியவற்றில் செந்தில்வேல் என்பவருக்கு சொந்தமான கிரவுன் மற்றும் கல்குவாரி அமைந்துள்ளது. இட்டபுல எண்களில் புலஎண்.1191 -ல் கல்குவாரி ( கல் வெட்டியெடுக்கும் குழி ) அமைந்துள்ளது. இதனை ஒட்டி வடபுறம் உள்ள புலஎண்.1196 ஆகும். அட்டபுல எண் திரு.பழனிச்சாமி என்பவருக்கு சொந்தமானதாகும். இட்டபுல எண்ணில் உள்ள ஒட்டுவில்லை வீடு, மாடு மற்றும் ஆடு அடைக்கும் கொட்டகைக்கும், புலஎண்.1191-ல் உள்ள கல்குவாரிக்கும் சுமார் 300 அடி தூரம் உள்ளது. புலஎண்ணில் 1196 பழனிச்சாமிக்கு சொந்தமான வீட்டில் திரு.பெருமாள்நாயக்கர் என்பவர் அவரது மனைவி மற்றும் பேரனுடன் பழனிச்சாமிக்கு சொந்தமான தோட்டத்தையும் சேர்த்து குத்தகைக்கு எடுத்து பராமரித்து வருகிறார்.

மேற்படி கல்குவாரிக்கு மேல்புறம் உள்ள புலஎண்.1199/1 ஆனது திரு.குருதேவ் என்பவருக்கு பாத்தியப்பட்டது. மேற்படி புல எண்ணில் ஆடு மற்றும் மாடுகள் மேய்ந்து வருகின்றன. வேறு வகையான கட்டிடங்கள் ஏதுமில்லை.

ச.வ.சு.சு.  
வெ.சு.சு.  
13/06/23

கல்குவாரியின் கீழ்ப்பறம் புலஎண்.1188 ஆனது வண்டிப்பாதை ஆகும். இதற்கு கீழ்ப்பறம் திரு.சண்முகம் என்பவரின் தந்தை பழனிச்சாமி மற்றும் தாயார் வசித்து வரும் ஒட்டுவில்லை வீடு ஒன்று உள்ளது, மேலும் இத்துடன் சின்னதாராபுரம் குறுவட்ட வருவாய் ஆய்வாளரின் அறிக்ை, கிராம நிர்வாக அலுவலரின் வாக்குமூலம் மற்றும் கிராம கணக்குகளின் நகல்கள் ஆகியவற்றை இத்துடன் இணைத்து அனுப்பியுள்ளேன் என்பதை பணிவுடன் தெரிவித்துக்கொள்கிறேன்.

ஓம்/-பெ.செந்தில்சுமார்,  
வருவாய் வட்டாட்சியர்,  
அரவக்குறிச்சி.

/உண்மை நகல்/உத்தரவுப்படி/

வட்டாட்சியருக்காக.

நகல் - கருர் வருவாய் கோட்டாட்சியர் அவர்களுக்கு பணிந்து சமர்ப்பிக்கப்படுகிறது

அனுப்பதர்:

முனைவர்.பொ.ஜெயபால், எம்.எஸ்.சி, பி.எச்.டி.,  
துணை இயக்குநர்,  
புவியியல் மற்றும் சுரங்கத்துறை, கு  
கரூர்.

பெறுநர்:

வட்டார வளர்ச்சி அலுவலர்,  
கிராம ஊராட்சி,  
ஊராட்சி ஒன்றியம்,  
க.பரமத்தி,  
கரூர் மாவட்டம்.

ந.க.எண்.40/கனிமம்/2020, நாள்: .10.2023

அய்யா,

பொருள்: கனிமங்களும் சுரங்கங்களும் - கரூர் மாவட்டம் -  
அரவக்குறிச்சி வட்டம், கூடலூர்(மேல்பாகம்) கிராமம் புல  
எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0  
ஹெக்டேர்) ஆகியவற்றின் மொத்தம் 1.51.0 ஹெக்டேர்  
பரப்பில் சாதாரணகல் மற்றும் கிராவல் குவாரி -  
திரு.பி.செந்தில்வேல் என்பவருக்கு குத்தகை உரிமம்  
வழங்கி ஆணையிடப்பட்டது - மேற்படி புலத்திற்கு வடக்கில்  
திரு.ஆர்.என்.பழனிச்சாமி மற்றும் தெற்கில் திரு.சண்முகம்  
ஆகியோரது லீடுகள் அங்கீகரிக்கப்பட்ட குடியிருப்புகளா?  
என்ற விவரம் கோருதல் - தொடர்பாக.

- பார்வை: 1. கரூர், புவியியல் மற்றும் சுரங்கத்துறை, துணை இயக்குநர்  
அவர்களின் செயல்முறை ஆணைகள் ந.க.எண்.  
40/கனிமம்/2021, நாள்:18.03.2022.
2. இதே எண்ணிட்ட இவ்வலுவலக கடிதம் நாள்:21.04.2023.
3. வருவாய் வட்டாட்சியர், அரவக்குறிச்சி கடித  
ந.க.ஆ.2/1823/2023, நாள்:03.06.2023.

கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர்(மேல்பாகம்) கிராமம்,  
வட்டா புல எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0 ஹெக்டேர்)  
ஆகியவற்றின் மொத்தம் 1.51.0 ஹெக்டேர் பரப்பு நிலத்தில் சாதாரண கற்கள் மற்றும்  
கிராவல் வெட்டியெடுக்க திரு.பி.செந்தில்வேல், த/பெ.கே.பழனிவேல்,  
புள்ளாக்கவுண்டன்பாளையம், பெரியமதியாக்கூடலூர் அஞ்சல், அரவக்குறிச்சி  
வட்டம், கரூர் மாவட்டம் என்பவருக்கு பார்வை 1-இல் கண்டுள்ளவாறு  
ஆணையிடப்பட்டது.

இந்நேர்வில் வழக்கு எண்.W.P.(MD) எண்.3587/2020, நாள்:14.03.2023-  
இல் ஆணைக்கிணங்க புகார் மனுதாரர்கள் திரு.ஆர்.என்.பழனிச்சாமி மற்றும்  
திரு.குருதேவ் ஆகியோர் மாவட்ட ஆட்சியரின் நேரடி விசாரணையில்  
கலந்துகொண்டு அறிக்கை அளித்துள்ளனர்.

மேற்காணும் புகார்தாரர்கள் அறிக்கையில் தெரிவித்துள்ள  
ஆட்சேபனைகள் தொடர்பாக உரிய நடவடிக்கை மேற்கொள்ள அரவக்குறிச்சி  
வருவாய் வட்டாட்சியரிடம் பார்வை 2-இல் கண்டுள்ள கடிதம் வாயிலாக அறிக்கை  
கோரப்பட்டது. மேற்படி குவாரி குத்தகை உரிமம் வழங்கப்பட்ட குவாரி புலத்திற்கு

வடக்கு பகுதியில் திரு.ஆர்.என்.பழனிச்சாமி என்பவருக்கு சொந்தமான ஓட்டு வீடும் மற்றும் தெற்கு பகுதியில் திரு.சண்முகம் என்பவருக்கு சொந்தமான வீடும் உள்ளதாக பார்வை 3-இல் கண்டள்ள கடிதத்தில் அரவக்குறிச்சி வருவாய் வட்டாட்சியர் தெரிவித்துள்ளார்.

எனவே, மேற்படி திரு.செந்தில்வேல் என்பவர் குவாரிக்கு வடக்கு பகுதியிலுள்ள திரு.ஆர்.என்.பழனிச்சாமி மற்றும் தெற்கு பகுதியிலுள்ள திரு.சண்முகம் ஆகியோரது வீடுகள் அங்கீகரிக்கப்பட்ட குடியிருப்புகளா? என்ற விவரத்தை தெரிவிக்குமாறு கேட்டுக்கொள்ளப்படுகிறது.

இணைப்பு: மேற்கண்டவாறு

21/10  
27/10/23  
குணை இயக்குநர்,  
புவியியல் மற்றும் சுரங்கத்துறை,  
கரூர்

நகல்:

திரு.பி.செந்தில்வேல்,  
த/பெ.கே.பழனிவேல்,  
புள்ளாக்கவுண்டன்பாளையம்,  
பெரியமதியாக்கூடலூர் அஞ்சல்,  
அரவக்குறிச்சி வட்டம்,  
கரூர் மாவட்டம்.

27/10/23

27/10/23

**அனுப்பப்பட்டது**  
22.10.2023

/Translated Copy/

From

Dr. P.Jayapal, M.Sc., P.h.D  
Deputy Director  
Geology and Mining  
Karur District.

To

The Block Development Officer  
Village Panchayat  
Town Administration Union  
K.Paramathi  
Karur District

**Rc.No 40/Mines/2020, Dated: 27.10.2023.**

Sub: Mines and Minerals - Minor Minerals - Karur District - Aravakurichi Taluk - Gudalur West Village - in S.F Nos. 1190/1 and 1191 over an extent of 1.51.0hects of patta land quarry lease granted for roughstone and gravel to Thiru. Senthilvel -Thiru.Palanisamy and Thiru.Shanmugam their house located in north and south respectively whether approved site- Report called for – Regarding.

Ref: 1) The Deputy Director, Geology and Mining, Karur granted lease vide in proceedings Rc.No.40/Mines/2021, Dated: 18.03.2022.  
2) This Office even number letter dated: 21.04.2023.  
3) The Aravakurichi Tahsildar letter Rc.No A2/1823/2023, Dated 03.06.2023.

Karur District, Aravakurichi Taluk, Gudalur (West) Village in S.F.Nos.1190/1(0.56.0 hect) and 1191(0.95.0 hect) Over an extent of 1.51.0 Hectares of Rough stone and Gravel Quarry lease has been granted to Thiru.P.Senthilvel, S/o.K.Palanivel, Pullakakundanpalayam, Poiyamadhiakudalur Post Office, Aravakurichi Taluk, Karur District in the reference 1<sup>st</sup> cited.

In this regard, both of them Mr. R.N. Palanisami and Mr. Gurudev have appeared before the District Collector, Karur for Personal hearing as per the Hon'ble High Court Order on 14.03.2023 in W.P.(MD)No.3587 of 2020 and submitted their statement.

/Translated Copy/

On the basis of the Petitioner's statement, a report was requested from the Aravakurichi Tahsildar vide in the reference 2<sup>nd</sup> cited. The Thasildhar Aravakurichi has reported that there is a house belonging to Mr. N. Palaniswami in the northern side of the quarry lease and a house belonging to Mr. Shanmugam in the southern side vide in the reference 3<sup>rd</sup> cited.

Therefore, it is requested to submit the report whether there is an approved houses of the petitioner's Mr. R.N. Palaniswami in the northern side and Mr. Shanmugam in the southern side from the permitted quarry license of the Thiru.P.Senthilvel.

Deputy Director  
Geology and Mining  
Karur.

Copy  
Thiru. P. Senthilvel,  
S/o.K. Palanivel,  
Pullakakundanpalayam,  
Poiyamadhiakudalur Post Office,  
Aravakurichi Taluk,  
Karur District.

அனுப்பநர்  
திரு.முகிருஷ்ணமூர்த்தி,  
வட்டாரவளர்ச்சி அலுவலர்  
(கிராம ஊராட்சிகள்),  
ஊராட்சி ஒன்றியம்,  
க.பரமத்தி.

பெறுநர்  
துணை இயக்குநர்,  
புவியியல் மற்றும் சுரங்கத்துறை  
கூடம்.



ந.க.ஆ.5/120/2022

நாள்:07.11.2023.

அய்யா,

- பொருள் - கனிமங்களும் சுரங்கங்களும் - கரூர் மாவட்டம் - க.பரமத்தி ஊராட்சி ஒன்றியம் - கூடலூர்(மேல்பாகம்) கிராமம் புல எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0 ஹெக்டேர்) ஆகியவற்றின் மொத்தம் 1.510 ஹெக்டேர் பரப்பில் உள்ள சாதாரணகல் மற்றும் கிராவல் சுவாரி - மேற்படி புலத்திற்கு வடக்கில் திரு.ஆர்.என்பழனிச்சாமி மற்றும் தெற்கில் திரு.சண்முகம் ஆகியோரது வீடுகள் அங்கீகரிக்கப்பட்ட குடியிருப்புகளா? என்ற விவரம் கோரப்பட்டது - விவரம் அனுப்புதல் - தொடர்பாக.
- பார்வை - 1.புவியியல் மற்றும் சுரங்கத்துறை துணை இயக்குநர் அவர்களின் கடிதம், ந.க.எண்.40/கனிமம்/2020, நாள்:27.10.2023.  
2.இவ்வலுவலக இந்நே எண்ணிட்ட கடிதம், நாள்:01.11.2023.  
3.மண்டல துணை வட்டார வளர்ச்சி அலுவலர் (ம-4)-ன் அறிக்கை, நாள்:06.11.2023.  
4. கூடலூர் மேற்கு ஊராட்சி மன்ற தலைவரின் கடிதம், நாள்:03.11.2023.

கரூர் மாவட்டம், க.பரமத்தி ஊராட்சி ஒன்றியம், கூடலூர்(மேல்பாகம்) கிராமம் புல எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0 ஹெக்டேர்) ஆகியவற்றின் மொத்தம் 1.510 ஹெக்டேர் பரப்பில் உள்ள சாதாரணகல் மற்றும் கிராவல் சுவாரி புலத்திற்கு வடக்கில் திரு.ஆர்.என்பழனிச்சாமி மற்றும் தெற்கில் திரு.சண்முகம் ஆகியோரது வீடுகள் அங்கீகரிக்கப்பட்ட குடியிருப்புகளா? என்ற விவரத்தினை அனுப்பி வைக்குமாறு பார்வை 1-ல் காணும் கடிதத்தில் தெரிவிக்கப்பட்டதன் பெயரில் பார்வை 3-ல் காணும் மண்டல துணை வட்டார வளர்ச்சி அலுவலர் (மண்டலம்-4) கடிதத்தின்படி, கீழ்க்கண்டவாறு அறிக்கை அளித்துள்ளார் என்பதை பணிஷ்டன் தெரிவித்துக்கொள்கிறேன்.

- 1) புல எண். 1190/1, 1191 ஆகியவற்றில் செயல்படும் திரு.செந்தில்வேல் என்பவரின் கல்குவாரி மற்றும் கிராசர்க்கு வடக்கில் திரு ஆர்.என்பழனிச்சாமிக்கு 2021-2022 ஆம் ஆண்டு வீட்டு வரி கேட்பு பதிவேட்டில் வரிசை எண். 248-ல் வரிவிதிப்பு எண்.248, கதவு எண்.3/128 கேட்பு பதிவேட்டில் பதியப்பட்டு தொகை ரூ.220/- வசூல் செய்யப்பட்டுள்ளது.
- 2) கூடலூர் மேற்கு ஊராட்சி 2022-2023-ம் ஆண்டிற்கு வீட்டுவரி இணையதள வழி ஆய்வு செய்ததில், புள்ளகவுண்டன்பாளையம் என்ற குக்கிராமத்தில் திரு.ஆர்.என்பழனிச்சாமி என்ற பெயருக்கு வரி விதிப்பு எண் இல்லை.

- 3) புள்ளாகவுண்டன்பாளையம் குக்கிராமத்தில் இணையதள வீட்டு வரி கேட்பு பதிவேட்டில் வடிவலிதிப்பு எண் 244 கதவு எண் 5/99-ல் திரு. சண்முகம் என்ற பெயருக்கு வீட்டு வரி ரூ.110/வசூல் செய்யப்பட்டுள்ளது.

மேலும், கூடலூர் மேற்கு ஊராட்சி, புள்ளாகவுண்டன்பாளையம் திரு.ஆர்.என்பழனிசாமி மற்றும் திரு.சண்முகம் ஆகியோருக்கு ஊராட்சியில் இருந்து கட்டிட அனுமதி ஏதும் வழங்கப்படவில்லை என பார்வை 4-ல் காணும் கடிதத்தில் கூடலூர் மேற்கு ஊராட்சி மன்ற தலைவர் அறிக்கை அளித்துள்ளார் என்பதையும் பணிவுடன் தெரிவித்துக் கொள்கிறேன்

இணைப்பு : 1. 20.10.2022-ல் கடிதம் - 1

2. 20.10.2022-ல் கடிதம் - 1

7/11/22  
வட்டார வளர்ச்சி அலுவலர்(வி.ஊ),  
ஊராட்சி ஒன்றியம், கபாடத்தி.

7/11/22

/Translated Copy/

From

Thiru.M.Krishnamoorthy,  
Block Development officer,  
Village Panchayat  
K.Paramathi  
Karur District

To

Deputy Director  
Geology and Mining  
Karur District.

**Rc.No A5/120/2022, Dated 07.11.2023.**

- Sub: Mines and Minerals - Minor Minerals - Karur District - Aravakurichi Taluk - Gudalur West Village - in S.F Nos. 1190/1 and 1191 over an extent of 1.51.0hects of patta land quarry lease granted for roughstone and gravel to Thiru. Senthilvel - Thiru.Palanisamy and Thiru.Shanmugam their house located in north and south respectively whether approved site -  
Furnished- Regarding
- Ref: 1) The Deputy Director, Geology and Mining, Karur granted lease vide in proceedings Rc. No.40/Mines/2019, Dated: 27.10.2023.
- 2) This Office even number letter dated: 01.11.2023.
- 3) The Zonal Deputy Block Development Officer (M-4) report dated 06.11.2023
- 4) Letter from the Chairman of Gudalur West Panchayat Council letter dated 03.11.2023

In the reference 1<sup>st</sup> cited the Deputy Director of Geology and Mining has requested the report to the Block Development Officer, K.Paramathi the houses of Mr. R.N. Palaniswami in the north and Mr. Shanmugam in the south located nearer to the S.F.Nos.1190/1(0.56.0 hect) and 1191(0.95.0 hect) Over an extent of 1.51.0 Hectares of Rough stone and Gravel Quarry lease in Gudalur (West) Village, Aravakurichi Taluk, Karur District are whether approved houses. In this regard, the Block development officer, K.Paramathi has requested report from zonal Deputy Block Development Officer (M-4) vide in the reference 3<sup>rd</sup> cited. The following report is submitted by the concerned officials.

- i) The petitioner/Thiru. R.N.Palanisamy remitted the house taxes details are not available in the books of accounts. An amount of Rs.200/- remitted for as house vide in S.No.248 is only tax Number.248 recorded in the house tax register for the period of 2021-2022.

/Translated Copy/

- ii) Verification of online records no details available for remittance of house tax by Thiru. R.N.Palanisamy for the period of 2022-2023.
- iii) Verification of online records, the petitioner/Thiru. Shanmugam remitted an amount of Rs.110/- remitted for as house vide in S.No.5/99 is only tax Number.244 recorded in the house tax register.

Further, it is also stated that the Panchayat President reported that (West) village was not an approved a house site of Thiru.R.N.Palanisamy and Thiru. P.Shanmugam vide in the reference 4<sup>th</sup> cited.

Encl: 1. Panchayat President letter (1 copy)  
2. Zonal Deputy Block Development Officer letter (1 copy)

Block Development Officer  
(V.P)  
Panchayat Union,  
K.Paramathi.

From	To
Thiru.M.Thangavel, I.A.S., District Collector, Karur District.	The Government Pleader, The Hon'ble Madurai Bench of Madras High Court, Madurai.

**Rc.No.147/Mines/2022, Dated:05.03.2024**

Sir,

- Sub:** Contempt Notice - issued - on behalf of the petitioner in W.P(MD)No.3587 of 2020- to comply the order dated:14.03.2023 - details submitted regarding the compliances made - intimation to be sent to the Government pleader - orders requested - Reg.
- Ref:** 1. W.P.(MD) No.26683/2019 filed by Thiru.R.N.Palanisamy.
2. Orders of the Hon'ble Madurai Bench of Madras High Court dated:24.01.2020 in W.P(MD)No. 26683/2019.
3. Orders of the Hon'ble Madurai Bench of Madras High Court dated:14.03.2023 in W.P(MD)No.3587 of 2020.
4. Personal enquiries conducted on 30.03.2023 with the petitioner Thiru.N.Gurudev.
5. Opinion of the Government Pleader Ref.GP/L.o/1750/2024, dated:11.01.2024.
6. Contempt Notice issued by the counsel of the petitioner dated:25.01.2024.

\*\*\*\*\*

I request the learned Government pleader to peruse the references cited above.

2) Thiru.R.N.Palanisamy/Petitioner had filed writ petition against the quarrying permission to be granted in S.F.Nos.1190/1 and 1191 over an extent of 1.51.0 hectares of patta lands in Gudalur village,

Aravakurichi Taluk, Karur District for period of five years in the reference 1<sup>st</sup> cited.

3) On 24.01.2020 the Hon'ble Madurai Bench of Madras High Court ordered that, before granting quarrying lease, a personal hearing has to be conducted to the petitioners. In case the quarry lease granted without conduct the personal hearing the petitioner may go for on appeal in the reference 2<sup>nd</sup> cited. The petitioner had not appeared for personal hearing for more than four times and also wasting the time of the government officials purposely in order to delay the hearing process for passing the final orders.

4) On the bases of the court order, notices were issued to the concerned petitioners for personal hearing on 11.11.2020. During the personal hearing two of the petitioners requested further time and another one petitioner Thiru.P.Shanmugam had not appeared for the personal hearing. The Deputy Director of Geology and Mining, Karur again issued notices to the petitioner on 30.11.2020, 17.03.2021 and 30.04.2021 but they had not appeared for personal hearing

5) As per the orders of the Hon'ble Madurai Bench of Madras High Court dated:14.03.2023 in W.P(MD)No.3587 of 2020, appropriate personal enquiry had been conducted by the 3<sup>rd</sup> respondent cum District Collector with the petitioner of the case Thiru.N.Gurudev in the reference 3<sup>rd</sup> cited. The quarry lease proceedings and documents of Thiru.P.Senthilvel were sent through post to Thiru.N.Gurudev and Thiru.R.N.Palanisamy along with the showcase notice issued on 21.03.2023. He appeared on that date and time and submitted his written statement as per the reference 4<sup>th</sup> cited stating that the orders of the 4<sup>th</sup> respondent in proceedings Rc.No.40/Kanimam/2019, dated:18.08.2022 how evolved and ignoring the objections raised by him, the 4<sup>th</sup> respondent imposed several conditions on the grant of quarry lease.

6) Since the writ petitioner repeatedly submitted the same stereo type statements and representations the opinion of the Learned Government Pleader was requested in the reference 5<sup>th</sup> cited. In reply the learned Government pleader replied, since no appeal had been filed by the writ petitioner and the reports of the officials including revenue officials, who had inspected the spot, and they are in favour of the lessee as on date. He also added that the averments on objections are not proven. Therefore, there are no impediments to proceed further regarding the grant of transit permit to the lessee in accordance with law in the reference 6<sup>th</sup> cited.

Therefore, in view of the above now the quarry lease over an extent of 1.51.0 hectares, in patta S.F.Nos.,1190/1(0.56.0 hect) and 1191/1 (0.95.0 hect) in Gudalur west village, Aravakurichi taluk of Karur district is being operated by the lessee Thiru.P.Senthilvel.

Since, the orders of the Hon'ble Madurai Bench of Madras High Court had already been obeyed and contemplated with letter and spirit The above details are sent to the Government Pleader for information and necessary action.

Encl:- As above.

*B. Senthilvel*  
District Collector,  
Karur

*B. Senthilvel*

P. THILAKKUMAR  
GOVERNMENT PLEADER

Cell: 9443150495



MADURAI BENCH OF  
MADRAS HIGH COURT,  
MADURAI – 625 023.

DATE: 11.01.2024

Ref: GP/L.O./1750/2024

To  
The District Collector,  
Karur District.

Sir,

Sub: Issuance of the transit permit for transport of Rough Stone – on the basis of Lessee request - Legal Opinion - Reg.

Ref: 1. R.C.No.147/Mines/2022,dated 27.12.2023.

\*\*\*\*\*

- The crux of the matter is that one P.Senthilvel, S/o K.Palanivel had applied for the quarrying and removal of the Rough Stone and Gravel in S.F.Nos.1190/1(0.56.0 hect) and 1191/1(0.95.0 hect) ie. a total of 1.51.0 hectare of Patta Land in Gudalaur West Village of Aravakurichi Taluk, Karur District for a period of 5 years along with the requisite documents which was forwarded to the Revenue Divisional Officer, Karur for furnishing the land availability report.
- Thereafter based on the recommendation of the Revenue Divisional Officer, Karur and Deputy Director of Geology and Mining, Karur, the precise area communication was granted to the applicant for a period of 5 years. Subsequently the Draft Mining Plan was approved by the Deputy Director of Geology and Mining, Karur on 06.09.2019.

✓

- But in the meanwhile since three Writ Petitions in W.P.(MD)Nos. 26683 of 2019, 3587 of 2020 and 3699 of 2020 were filed by one R.N.Palanisamy, another N.Gurudev and one more P.Shanmugam respectively against the quarrying permission.
- It is seen that the Writ Petition in W.P(MD)No.26683 of 2019 filed by R.N.Palanisamy was disposed on 24.01.2020 as follows:

*“3. An application was processed based on the recommendations of the Revenue Divisional Officer, Karur and Deputy Director, Geology and Mining, that precise area to the applied field has been communicated on 05.09.2019 with special conditions. The applicant/ fifth respondent had also applied for Environmental clearance to the lease applied area and it is pending before the State Level Environmental Impact Assessment Authority (SEIAA).*

*4. The report of the fourth respondent further states that the lease application is made by the fifth respondent and there will not be any disturbance to the farm house of the petitioner, even if the quarry license is granted to the fifth respondent. It is also mentioned in the status report that no illegal quarrying has been done in the field as mentioned by the petitioner.*

*5. It is further stated by the learned counsel for the petitioner that the status report submitted by the fourth respondent has been filed without conducting any enquiry with the petitioner in this regard.*

*6. Be that as it may, as the petitioner is aggrieved of the lease being granted to the fifth respondent which would affect the habitation around the applied field, the petitioner may be called for an enquiry before taking any decision of granting the quarry lease to the fifth respondent. If any lease is granted to the fifth respondent without conducting an enquiry, the same may be challenged by the petitioner. It is made very clear that without prior notice to the petitioner, no decision will be taken in this regard.*

*7. With the above directions, the writ petition is disposed of. No costs. Consequently, connected W.M.P.(MD) No.23008 of 2019 is closed.”*

✓

- It is seen that the other writ petition in W.P.(MD)No. 3699 of 2020 filed by P.Shanmugam before the Hon'ble High Court had been withdrawn and the same is recorded vide order dated 25.06.2021 by the Hon'ble High Court as follows:

*"The learned counsel appearing for the petitioner seeks permission of this Court to withdraw this Writ Petition. He has also sent a letter, dated 19.06.2021, to the Registry to that effect.*

*2. In the light of the above, this Writ Petition is dismissed as withdrawn. No costs. Consequently, the connected miscellaneous petition is also dismissed."*

- The other Writ Petition in W.P.(MD)No.3587 of 2020 filed by N.Gurudev was also disposed of vide order dated 14.03.2023 as follows:

*"3. Therefore, considering the fact that the petitioner has been asked to appear before the enquiry without him being furnished with the documents, the third respondent is directed to hold an enquiry afresh on 30.03.2023. In the event of the third respondent not being able due to official commitment to hold the enquiry on the said date, he shall duly inform the petitioner as well as the fifth respondent well in advance about the next hearing date. The enquiry notice shall also be issued to the other persons, who have moved this Court by way of writ petitions. The Xerox copies of the documents relating to the permission granted for the quarry to the fifth respondent as well as all the requisite documents and permission that he has obtained shall be furnished to the petitioner in advance.*

*4. With the aforesaid directions, the Writ Petition is disposed of. However, there shall be no order as to costs. Consequently, connected Miscellaneous Petition is closed."*

- Thus it is seen on perusal of your communication, the relevant records as well as present status of the Writ Petitions cited therein that all the Writ Petitions i.e the three Writ Petitions in W.P.(MD)Nos. 26683 of 2019, 3587

of 2020 and 3699 of 2020 filed by R.N.Palanisamy, N.Gurudev and P.Shanmugam have been either disposed or dismissed as withdrawn. Therefore the Department ought to comply with the directions in the Writ Petitions vide orders dated 24.01.2020 and 14.03.2023 in W.P.(MD)No.26683 of 2019 and W.P.(MD)No.3587 of 2020.

- Under such circumstances it is seen from your communication cited in the reference wherein the following facts are stated:

*..... In one of the Writ petitions in W.P(MD)No.26833 of 2019, dated 24.01.2020 the Hon'ble Madurai Bench of Madras High Court, Madurai ordered that, before granting the quarrying lease, a personal hearing has to be conducted with the petitioners. In case the quarry lease granted without conducting personal hearing the petitioner may go for an appeal in the reference 7<sup>th</sup> cited.*

*6. The petitioner had not appeared for personal hearing for more than four times and also wasting the time of the government officials purposely and to delay the hearing process for passing the final orders. The applicant Thiru. P.Senthilvel submitted the clearance of state Environmental impact Assessment Authority's order copy SEIAA – TN/F/No.7394/1(a) EC.No.4267/2020, dated 28.07.2023 in the reference 8<sup>th</sup> cited.*

*7. On the bases of the court order, notices issued to the concerned petitioners for personal hearing on 11.11.2020. During the personal hearing two of the petitioners requested further time and another one petitioner two of the petitioners requested further time and another one petitioner Thiru.P.Shanmugam had not appear for the personnel hearing.*

*8. The Deputy Director of Geology and Mining, Karur had again issued notices to the petitioner on 30.11.2020, 17.03.2021 and 30.04.2021 but they had not appeared for personal hearing.*

*9. In the reference 09<sup>th</sup> cited Tahsildar, Aravakurichi in his report stated that, the petitioner Thiru.R.N.Palanisamy's house in S.F.No.1192 is not an approved one and also he is not living in the above said house. There are no permanent structure/ house site in Thiru.N.Gurudev's patta land. The other petitioner Thiru.P.Shanmugam opted to withdraw the writ petition in W.P.(MD)No.3699/2020.*

*10. In the reference 10<sup>th</sup> cited, the panchayat president Gudalur West inspected Pathiyakattuthotam and replied that the subject site of Thiru.R.N.Palanisamy look like a cow shed.*

*11. In order to implement the various kind clearances like environment and polluting clearances the Deputy Director, Geology and Mining, Karur ordered for the grant of quarry lease to Thiru.Senthilvel for Rough stone and Gravel in S.F.No.1190/1(0.56.0 hect) and 1191(0.95.0 hect) over an extent of 1.51.0 Hectare of Patta land in Gudalur village, Aravakurichi Taluk, Karur District. For the period of five years under the rule 19(1) of Tamil Nadu Minor Mineral Concession Rule*

✓

1959. As per the executed lease deed the lease is valid from 18.03.2022 to 17.03.2027.

12. On 14.03.2023 Hon'ble High Court ordered that, the district collector, to conduct the personal hearing to the petitioner and the respondent Thiru. P.Senthilvel on 30.03.2023 at 4.30 P.M. on the basis of that a personal hearing was conducted with the petitioners and respondent Thiru.P.Senthilvel by furnishing necessary quarry lease documents to them. During the personal hearing the petitioners stated that, quarry lease permission was not to be granted to Thiru. P.Senthilvel because their houses are very near to quarry site.

13. Subsequently a report was requested from Tahsildar, Aravakurichi. In his report the Tahsildar stated that, the petitioner's house site is not approved by concerned authority in S.F.No.1192 and he is not living in the above said house.

14. In the 11<sup>th</sup> reference cited, The Block Development Officer, K.Paramathi reported that, the petitioner/Thiru. R.N.Palanisamy remitted the house taxes details are not available in the books of accounts. An amount of Rs.200/- remitted for as house vide in S.No.248 is only tax Number.248 recorded in the house tax register for the period of 2022-2023. Verification of online records no details available for remittance of house tax by thiru.R.N.Palanisamy. The Panchayat President reported that the S.No.248 of Gudalur (West) village was not an approved a house site of Thiru.R.N.Palanisamy and Thiru.P.Shanmugam.

15. During the personal hearing Thiru.P.Senthilvel stated that, still now no quarry operations were carried over for rough stone and gravel in S.F.No.1190/1(0.56.0 hect) and 1191(0.95.0 hect) over an extent of 1.51.0 hectare of patta lands in Gudalur (West) Village, Aravakurichi Taluk, Karur District.

16. Accordingly, the lessee Thiru.P.Senthilvel has requested to the Deputy Director of Geology and Mining, Karur to issue transit permit for transportation of rough stone and gravel mineral. In the reference 12<sup>th</sup> reference thiru R.N.Palanisamy and Thiru.N.Gurudev continues their objections, and Thiru. P.Shanmugam withdrawn has writ petition against the quarry lease.

The lessee Thiru.P.Senthilvel requested that since he obtained a quarry lease from the district authorities and considering the orders of the court he requested the District Collector, Karur to issue orders for quarry operations and issuance of transit permit. In this regard, the Learned Government Pleader, Hon'ble Madurai Bench of Madras High Court, Madurai is hereby requested to offer necessary opinion for the said issue regarding the grants of transit permit to the lessee Thiru.P.Senthilvel. "

- Thus when as per your communication as stated supra, you have substantially complied with the directions of the Hon'ble High Court in the said Writ Petitions in W.P.(MD)No.26683 of 2019 and W.P(MD)No.3587 of 2020 and the Objections that are being continued are also of the same nature as averred earlier at the time of hearing of

✓

the Writ Petitions. It is clarified that the said Writ Petitioners if aggrieved ought to have filed an appeal or approached the appropriate civil forum in the manner known to law. But as per your communication, there is no such order in their favor. Moreover the reports of the officials including the revenue officials who had inspected the spot are in favor of the lessee as on date.

- Hence on perusal of your communication and averments thereto it is deciphered that the objections are not proven, and therefore I am of the considered opinion that there is no legal impediment to proceed further regarding the granting of the Transit Permit to the lessee in accordance with law.

This is my opinion after due consideration of the facts as well as records submitted to me.

  
GOVERNMENT PLEADER

P. THILAKKUMAR, M.COM., B.L.,  
Government Pleader  
Madurai Bench of Madras High Court  
Madurai - 625023.

**Note:**

- This legal opinion or its part shall not be used or referred to, stating as opinion of a Law Officer, in any of the pleadings before any Court of Law; copy of this legal opinion shall not be disclosed/furnished to anyone or anywhere; and shall be kept it in your office file, only for your reference, as this is a legal opinion and not a public document.
- No other person/entity/department may rely upon it for any purpose, without the previous written consent of Office of State Government Pleader.
- This legal opinion has been rendered based on law as it stands on date and is solely based upon the facts, records and documents submitted by your good-self. This Legal Opinion has been rendered to the best of ability based on the said records.

In the case of village roads, no working shall be carried out within a distance of 10 metres and except with the previous permission of the Collector of the district or any other officer duly authorised by the State Government in this behalf and otherwise than in accordance with such directions, restrictions and additions, either general or special, which may be attached to such permission :

<sup>1</sup>[Provided that notwithstanding anything contained in any law for the time being in force or any provision in any lease deed or agreement already executed under these rules, there shall be no quarrying of sand in any river bed or adjoining area or any other area which is located within 500 metres radial distances from the location of any bridge, water supply system, infiltration well or pumping installation of any of the local bodies or Central or State Government Department or the Tamil Nadu Water Supply and Drainage Board head works or any area identified for locating water supply schemes by any of the above-mentioned Government Departments or other bodies].

<sup>2</sup>[\*\*\*]

<sup>3</sup>[(1-A) (a) No lease shall be granted for quarrying stone within 300 metres (three hundred metres) from any inhabited site :

Provided that the existing quarries which are subsisting under current leases shall be entitled for continuance till the expiry of the lease period. The lessees whose quarries lie within a radius of 300 metres from the inhabited site shall undertake blasting operations only after getting permission of the Director of Mines Safety, Gorgaam :

Provided further that the new and existing units of quarries shall also be required to comply with the pollution control measures [i.e., dust control measures] besides complying with the other conditions in regard to Pollution Control Measures.

1 Substituted by G. O. Ms. No. 38, Industries, dated 25th January, 2000.

2 Second proviso in Rule 36(1) was omitted by G.O. Ms. No. 88, Industries, dated 18th October, 2002.

3 Inserted by *ibid.*

(b) The methodology specified in column (2) of the Table shall be adopted in respect of the operational sources specified in column (1) thereof for rock quarrying operations.

TABLE

Sl. No.	Operational sources.	Methodology to be adopted for controlling the dust.
(1)	(2)	(3)
1	Drilling	Liquid injection (water with a wetting agent) of capturing and venting emissions to a control device.
2	Blasting	Adoption of good blasting practices.
3	Loading (at mines)	Water wetting.
4	Transport	Watering treatment with surface agents, soil stabilisation on paving.

(c) No new layout, building plans falling within 300 metres from any quarry should be given approval by any agency unless prior clearance of the Director of Geology and Mining is obtained. On receipt of proposals for according clearance, the Director of Geology and Mining shall decide upon the continuance or closure, as the case may be, of any quarry which is situated within 300 metres from the new layout, buildings sought for such clearance.]

**Explanation** .— <sup>1</sup>[For the purpose of sub-rules (1) and (1-A)] —

(i) "public road" shall mean a road which has been constructed by artificially surfaced as distinct from a track resulting from repeated use ;

(ii) "village road" shall mean and include any track shown in the revenue record as village road;

<sup>1</sup>[(ii-a) 'stone' shall mean rough stones including khandas, boulders, size-reduced (broken or crushed) materials including metal

1 Substituted by G.O. Ms. No. 88, Industries, dated 18th October, 2002.

2 Inserted by G. O. Ms. No. 647, Industries, dated 6th August, 1999.

(20) The conditions and procedures for grant of quarrying lease under this rule shall *mutatis mutandis* apply for renewal of quarrying lease.]

**\*19-B. [\*\*\*]**

<sup>1</sup>[20. Disposal of application.— (1) On receipt of any application referred to in Rule 19, the Assistant Director of Geology and Mining, if he sees no valid objection, may grant quarrying lease to the applicant subject to the conditions stipulated in these rules, but no such lease shall be granted except with the previous sanction of the State Government, if the minerals are to be worked by or on behalf of any person who is not a citizen of India.

(2) (a) The minimum period for which quarrying lease for rough stone may be granted in respect of virgin areas which have not been subjected to quarrying so far shall not be less than one year and the

1. Rule 20 substituted by G.O. Ms. No.208, Industries (MMC.1), dated 21st September, 2020 - SRO No. A - 30(a)/2020.

\* Rule 19-B was inserted by G. O. Ms. No. 214, Industries, dated 10th June, 1992 was struck down by the High Court, Madras and the order of the High Court was upheld by the Supreme Court in Civil Appeal No. 1655 etc., (A I R 1995-SC Pages 858 to 865).

Before struck down, it was read as follows :—

**Canalisation of black, red, pink, green white or other coloured or multi-coloured granites or any rock suitable for use as ornamental and decorative stones quarried by the permit holder, etc.—** (1) Notwithstanding anything contained in these rules, on and from the 10th June, 1992 the sale of the quarried black, red, pink, grey, green, white or other coloured or multi-coloured granites or any rock suitable for use as ornamental and decorative stone by every permit-holder who has been granted permission by the State Government and every person who has been permitted by a competent Court having jurisdiction, for quarrying black, red, pink, grey, green, white or other coloured or multi-coloured granites or any rock suitable for use as ornamental and decorative stone, shall be regulated by the State Government or by an officer of the State Government or by a State Government Company or by a Corporation owned or controlled by the State Government, as the State Government may direct in this behalf.

(2) Where the above sale is regulated by —

- (i) the State Government or by an officer of the State Government, the minimum price shall be as fixed by the State Government ;
- (ii) the State Government Company or a Corporation owned or controlled by the State Government, the minimum price shall be as fixed by the said company or corporation, as the case may be ;

Provided that in fixing the minimum price under this sub-rule, the fair market prevailing at the time of the sale shall be taken into account.

maximum period for grant of such lease shall not exceed ten years and shall not exceed five years in respect of other areas:

Provided that a lessee, who has already been granted quarrying lease for rough stone for a period of five years, may apply for extension of lease for a further period of five years in the Form prescribed in **Appendix - VI** along with the approved scheme of mining obtained in terms of sub-rule (9) of Rule 41 to the Assistant Director of Geology and Mining at least 180 days before the expiry of the lease period;

(b) On receipt of such an application, the Assistant Director of Geology and Mining shall inspect the subject area, satisfy himself as to the availability and existence of mineral reserves for further quarrying operations, and grant extension of lease for further period after ensuring that the lessee has not violated any of the provisions of the Act, these rules or the terms and conditions of the lease deed executed during the tenure of his initial lease, within thirty days;

<sup>1</sup>[Provided that the lease shall be extended for quarrying stone, subject to the general restriction in respect of quarrying operations prescribed in Rule 36.]

(c) On grant of extension of lease, a supplementary lease deed shall be executed by the lessee.

(3) The minimum period for which quarrying lease for other minor minerals except rough stone and granite may be granted shall not be less than one year and maximum period for grant of such lease shall not exceed three years.

(4) Where the Assistant Director of Geology and Mining refuses to grant quarrying lease, the reason therefor shall be communicated to the applicant in writing.]

<sup>2</sup>[21. \*\*\*] Omitted.

<sup>3</sup>[22. Conditions to be accepted and security to be deposited for quarrying in ryotwari lands.— After the grant of a quarrying

1. Added by G.O. Ms. No. 295, Industries (MMC.1), dated 4th 3rd November, 2021 - SRO No. A 20 (a) / 2021.

2. Rule 21 was Omitted by G. O. Ms. No. 166, Industries, dated 16th June, 1994.

3. Substituted by G. O. Ms. No. 166, Industries, dated 16th June, 1994.

**35-H. The Seal of the Committee.**— The Committee shall have a seal, which shall be in the custody of the Member-Secretary.

*Explanation.*— For the purpose of this section, -

(a) "abandoned mines or quarries" means the mines or quarries,—

(i) which were operated and abandoned without proper reclamation; or

(ii) where no mineral has been produced despite overburden removed for a period of not less than six months; or

(iii) the lessee or licensee has vacated the site covered by the lease without having complied with all of the requirements of the lease or licence;

and includes such mines or quarries which were operated and abandoned prior to the coming into force of the rules in this section:

Provided that the abandoned mines or quarries does not mean,—

(i) mines or quarries which have temporarily discontinued its operation or non-operative but have valid period of licence or lease; or

(ii) mines or quarries which have ceased its operations and is in the process of stabilisation and reclamation;

(b) "dump" means overburden and waste material displaced by excavating equipment or other methods and placed on natural ground;

(c) "reclamation" means and includes back filling, stabilisation measures, erosion control, top soil conservation, afforestation and erection of reservoir in the abandoned mines or quarries;

(d) "rehabilitation" means and includes landform construction or designing, species selection, establishment of a plant growth medium physical amelioration, chemical amelioration, biological amelioration, fauna recolonisation and rehabilitation management in the abandoned mines or quarries;

(e) "restoration" means and includes engineering measures, bio-engineering measures and biological measures taken in the abandoned mines or quarries.]

## SECTION - V MISCELLANEOUS

**[36. General restrictions in respect of quarrying operations.**— (1) The quarrying permit holder or the lessee or their men shall not work or carry on or allow to be worked or carried on any mining operations at or to any point within a distance of 50 metres from any railway line except with the previous written permission of the Railway Administration concerned or under or beneath any ropeway or any ropeway trestle or station except under and in accordance with the written permission of the authority owning the ropeway or from any reservoir, canal or other public works such as public roads and buildings [\*\*\*] except with the previous written permission of the Collector of the district or any other officer authorised by the State Government in this behalf and otherwise than in accordance with such instructions, restrictions and conditions, either general or special, which may be attached to such permissions. The said distance of 50 metres shall be measured in the case of railway, reservoir or canal horizontally from the outer toe of the bank or the outer edge of the cutting, as the case may be, and in case of building, horizontally from the plinth thereof.

1. Rule 36 was substituted by G. O. Ms. No. 166, Industries, dated 16th June, 1994 with effect from 22nd June, 1994.

2. The words "or inhabited site" were omitted by G. O. Ms. No. 286, Industries, dated 1st April, 1999.

**19. Procedure for obtaining quarrying lease in ryotwari lands.**—<sup>2</sup> [(1) (a) In the cases referred to in Rule 18, a registered holder or tenant or lessee in actual possession of the land or a Contractor who obtains permission of the registered holder or tenant or lessee for quarrying in the land shall make an application to<sup>3</sup> [the Assistant Director of Geology and Mining] concerned in the Form prescribed in **Appendix VI** to these rules along with a mining dues clearance certificate issued by<sup>3</sup> [the Assistant Director of Geology and Mining] concerned in the Form prescribed in **Appendix VIII**. A map or sketch of the area shall also be submitted by the registered holder along with the application besides other enclosures referred to in the application. The applicant shall also enclose a demand draft drawn in favour of<sup>3</sup> [the Assistant Director of Geology and Mining] by designation for an amount of Rs. 1500/- (Rupees one thousand and five hundred only) towards application fee and for meeting preliminary expenses for granting quarrying lease. Receipt of an application made under this rule shall be acknowledged by<sup>3</sup> [the Assistant Director of Geology and Mining] or the officer authorised by<sup>3</sup> [the Assistant Director of Geology and Mining] in this behalf in the Form prescribed in **Appendix IX** to these rules.

<sup>4</sup> [(b) The Assistant Director of Geology and Mining shall receive and dispose of the applications for grant of quarrying lease for any mineral in ryotwari lands by following the procedure set out in Rules 19 and 20 of these rules including ascertaining of objections if any. He shall obtain No Objection Certificate from the jurisdictional Revenue Divisional Officer to ensure the genuineness of the patta of the land applied for and non-inclusion of Government land or Government interest, including land acquisition before grant of lease for quarrying.

1 Original Rule 19 was substituted by G. O. Ms. No. 166, Industries, dated 16th June, 1994 and subsequently Rule 19 was re-numbered as sub-rule (1) of Rule 19 and sub-rule (2) was added to Rule 19 by G. O. Ms. No. 106, Industries, dated 24th December, 2002.

2. Sub-rule (1) of Rule 19 re-numbered as clause (a) of sub-rule (1) of Rule 19 by G.O. Ms. No.169, Industries (MMC.1), dated 4th August, 2020 - SRO No. A /26(b) / 2020.

3. Substituted for the expression "the District Collector" by G.O. Ms. No.169, Industries (MMC.1), dated 4th August, 2020 - SRO No. A /26(b) / 2020.

4. Clauses (b) and (c) of sub-rule (1) of Rule 19 inserted by G.O. Ms. No.169, Industries (MMC.1), dated 4th August, 2020 - SRO No. A /26(b) / 2020.

(c) After the grant of quarrying lease under Rule 20, the applicant shall execute the lease deed in Appendix -IV with the Assistant Director of Geology and Mining.]

(2) Notwithstanding anything contained in sub-rule (1), the procedure for quarrying brick earth shall be as follows :—

<sup>1</sup> [(a) Every brick manufacturing unit, whether chamber kiln or country kiln, for the purpose of obtaining permit for quarrying brick earth shall apply to the District Collector concerned for registration in Form IV in **Appendix IV-A** to these rules with a registration fee of Rs. 3,000/- (Rupees three thousand only) in the case of chamber kiln and a registration fee of Rs.300/- (Rupees three hundred only) in the case of country kiln, remitted in the District Treasury by way of challan. On receipt of an application, the District Collector shall issue a certificate of registration in Form V in **Appendix IV-A** to these rules. The certificate of registration issued shall be valid for three years ar.d' shall be renewed once in three years on payment of fifty per cent of the registration fee.

(aa) Every brick manufacturing unit shall, for quarrying brick earth, apply to the District Collector concerned for quarrying permit in Form I in **Appendix IV-A** along with a copy of certificate of registration issued by the District Collector concerned, the consent letter from the pattadhar from whose land it is proposed to quarry the earth for the manufacture of bricks, a non-refundable application fee of Rs.1,500/- (Rupees one thousand five hundred only) and the brick mineral annual fee at the rate specified below remitted into the District Treasury by way of challan:

(i) For kiln upto 16 chambers - Rs . 60,000/- (Rupees sixty thousand only) per kiln per annum .

(ii) For kiln with 17 and more chambers but not exceeding 26 chambers - Rs .75 ,000/- (Rupees seventy five thousand only) per kiln per annum.

(iii) For, kiln with 27 and more chambers - Rs . 90,000/- (Rupees ninety thousand only) per kiln per annum.

1. Clause (a), sub-rule (2) of Rule 19 substituted by G .O. Ms. No. 39, Industries (MMC.2), 4th April, 2017 - SRO No. A-18/201.



தமிழ்நாடு தமில்நாடு TAMILNADU

₹20000/-

B 127922<sup>17/2</sup>

01.03.2022

P. சந்திரவேல்

சின்னங்கொண்டலையம்மையம்

S. சமுதா,

முத்திரைநகர் திற்பவையார்,  
சின்னங்கொண்டலையம், கரூர் மாவட்டம்.

L.No: 2/2008

**APPENDIX - IV**

(See Rules 19(1) and 22 of the TamilNadu Minor Mineral Concession Rules, 1959)

**FORM OF AGREEMENT FOR QUARRYING AND CARRYING AWAY MINOR MINERALS FROM RYOTWARI LANDS IN WHICH THE MINERALS BELONGS TO GOVERNMENT.**

- i). G.O. (Ms) No. 169, Industries (MMC.1) Department dated 04.08.2020.
- ii). SEIAA - TN, Chennai-15, Environment Clearance Letter No. SEIAA - TN/F/No.7394/1(a)/ EC.No.4267/2020, Dated: 28.07.2020
- iii). Deputy Director, Geology and Mining, Karur Proceedings No.40/Mines/2019, Dated.18.03.2022

AGREEMENT made this 18<sup>th</sup> day of March - 2022 between Thiru.P.Senthilvel, S/o.K.Palanivel, Pullagoundampalayam, Periyamathiyagudalur Post, Aravakurichi Taluk, Karur District (herein after referred to as "the Registered Holder/ Lessee" which term shall include

P. Senthilvel

REGISTERED HOLDER / LESSEE

DEPUTY DIRECTOR,  
GEOLOGY AND MINING,  
KARUR.

Document No.	796	of	2022
of Book	1	Contains	18
Sheets	1	Sheet	
B. S. S. Registering Officer			



in these presents where the context so admits include also his heirs, executors, administrators, legal representatives and assigns) of the one part and the Governor of TamilNadu (hereinafter called "the Government" which term shall where the context so admits, include also his successors in office and assigns) of the other part.

**WHEREAS** the Registered Holder holds (amongst others) the lands described in the schedule hereunder written (hereinafter referred to as the said lands) and demarcated in the map enclosed and coloured.

**AND WHEREAS**, the Registered Holder/ Lessee has made application to the District Collector (or) Assistant Director of Geology and Mining, Karur (hereinafter referred to as "District Collector (or) Assistant Director of Geology and Mining") seeking grant of quarrying lease for quarrying Rough Stone and Gravel in patta lands of S.F.Nos.1190/1(0.56.0 hect) and 1191(0.95.0 hect) Over an extent of 1.51.0 Hectare in Gudalaur (West) Village, Aravakurhichi Taluk, Karur District and to deposit mining waste in the said lands and has lodged with the District Collector (or) Assistant Director of Geology and Mining an accurate map or sketch of the said lands.

**AND, WHEREAS**, the District Collector (or) Assistant Director of Geology and Mining, Karur acting for and on behalf of the Government, has granted a quarrying lease to the registered holder and allowed him to commence quarrying operations for Rough Stone and Gravel in the said lands and to deposit mining waste thereon by the Registered Holder/ Lessee.

**AND WHEREAS**, the Registered Holder/ Lessee has deposited with the District Collector (or) Assistant Director of Geology and Mining, Karur, the sum of **Rs.10,000/- (Rupees Ten thousand only) vide E.Challan No.20220301009383, Dated:01.03.2022** as security against any loss or damage which may be incurred by the Government by reason of any of the said lands being rendered unfit for cultivation by any mining operations therein of the registered holder or by the deposit of mining waste thereon by the Registered Holder/ Lessee.

**NOW THESE PRESENTS WITNESS** and the Registered Holder/ Lessee doth hereby agree with the Government in the manner following, that is to say:-

Document No.	796	of	2022
of Book	1	Contains	18
Sheets	2	Sheet	
P. Lakshmi		S. D.	
REGISTERED HOLDER/LESSEE		Registering Officer	

REGISTERED HOLDER/LESSEE


DEPUTY DIRECTOR,  
GEOLOGY AND MINING,  
KARUR.

1. The Registered Holder / Lessee shall be at liberty at all times during the period of the lease to carry on mining operations for rough stone and gravel in the said lands for a period of five years from 18.03.2022 to 17.03.2027 (Eighteenth - day of March - Two Thousand Twenty Two to Seventeenth day of March - Two Thousand Twenty Seven in a proper and workman like manner and to deposit mining waste on the said lands and shall at all times be answerable and accountable to the Government for all acts and defaults by any of his nominees, servants or agents in carrying on such operations or in making such deposit.

2. The Registered Holder / Lessee shall and will on the ...18<sup>th</sup>...day of March next and on the ...17<sup>th</sup>...day of March every succeeding year during so long as he shall have carried on any such mining operations as aforesaid pay to the Collector or Assistant Director for and on behalf of the Government in addition to the land assessment for the time being payable in respect of the said lands, seigniorage on the minor minerals at the rate specified in Appendix II to the Tamil Nadu Minor Mineral Concession Rules, 1959.

3. The Registered Holder / Lessee shall and will keep correct accounts in such form as the District Collector (or) Assistant Director of Geology and Mining, Karur shall from time to time required and direct showing the quantities and other particulars of all minerals obtained by the registered holder from the said lands and also the number of persons employed in carrying on the said mining operations therein and shall. From time to time when so directed by the District Collector (or) Assistant Director of Geology and Mining, Karur prepare and maintain complete and correct plans of all mines and working in the said lands and shall allow any officer hereunto authorized by the Director of Geology and Mining, Tamil Nadu from time to time and at any time to examine such accounts and any plans and shall when so required supply and furnish all such information and returns regarding all or any of the matter aforesaid as the government shall, from time to time, required and direct.

4. The Registered Holder / Lessee shall and will at all times allow any officer authorized by the Director of Geology and Mining, Tamil Nadu in that behalf to enter upon any part of the said lands where any mining operations may be carried on for the purpose of inspecting the same.

P. Subrah REGISTERED HOLDER / LESSEE	Document No. <u>796</u> of <u>2022</u>	 DEPUTY DIRECTOR GEOLOGY AND MINING KARUR
	of Book <u>7</u> Contains <u>18</u>	
	Sheets <u>3</u> Sheet	
	Registering Officer <u>[Signature]</u>	

5. The Registered Holder / Lessee shall forthwith send to the District Collector (or) Assistant Director of Geology and Mining, Karur a report of any accident, which may occur at or in the said lands and also of the discovery of any mineral other than Rough stone and Gravel.

6. It shall be lawful for the Registered Holder / Lessee at any time to cease mining operations under these present provided he shall pay to the District Collector (or) Assistant Director of Geology and Mining, Karur for and on behalf of the Government land assessment, cess and seigniorage due to the Government and shall restore the said lands or fence or fill in abandoned pits and excavations therein if required by the District Collector (or) Assistant Director of Geology and Mining, Karur and upon his so doing these presents shall cease and determine.

7. In case the Registered Holder/Lessee shall relinquish the whole or any part of the said lands or in case of the expiry or sooner determination of this agreement then and in any such case, he shall restore the lands so relinquished or so much thereof as the District Collector (or) Assistant Director of Geology and Mining, Karur shall require to be restored to a state fit for cultivation or shall securely and permanently fence or fill in all such abandoned pits and excavations there in as the District Collector (or) Assistant Director of Geology and Mining, Karur shall require to be so fenced or filled in, and in case the registered holder shall fail or neglect to restore any such land which he shall be require to be so fenced or filled in, and in case the Registered Holder/Lessee shall fail or neglect to restore any such land which he shall be required to restore to a state fit for cultivation or to so fence or fill in any such abandoned pit, or excavation which he shall be require to so fence or fill in them and in any such case, it shall be lawful for the District Collector (or) Assistant Director of Geology and Mining, Karur to so restore any such lands, or as the case may be, to so fence or fill any such pits or excavation at the expense of the Registered Holder/Lessee and to apply the said sum of Rs.10,000/- so deposited in or towards the cost of so doing and to deduct from the amount of the said deposit and retain on behalf of the Government a sum equal to thirty times the assessment of the said lands which shall have been rendered unfit for cultivation. If however, the amount of deposit is not sufficient to cover the cost of such restoration of fencing or filling in or to meet thirty times the assessment on the area rendered uncultivable, it shall be lawful for the Government to recover the balance by resort to civil court.

P. Subramanian  
REGISTERED HOLDER / LESSEE

Document No.	796	of	2022
of Book	1	Contains	18
Sheets	4	Sheet	

S. J. Registrar  
Registering Officer

DEPUTY DIRECTOR,  
GEOLOGY AND MINING,  
KARUR.

8. The Registered Holder/Lessee shall not be entitled to any remission of assessment in respect of any of the said lands which shall be rendered unfit for surface cultivation by the carrying on of any mining operations or by the deposit of mining waste, unless thirty times the assessment thereon has already been deducted under the preceding clause.

9. The Registered Holder/Lessee shall not assign, lease or part with the possession of the said lands or any part thereof for the whole or any part of the said term without previous intimation / permission in writing to the District Collector (or) Assistant Director of Geology and Mining, Karur.

10. If the Registered Holder/Lessee does not intend to carry on mining operations himself, but intends to lease out the right to do so to another person the Registered Holder and his lessee shall enter into an agreement with Government binding themselves jointly and severally to accept the conditions and stipulations herein contained which agreement shall be in the form set out in Appendix V to the Tamil Nadu Minor Mineral Concession Rules, 1959.

11. All land assessments, cess and seigniorage payable under these presents shall be recoverable under the provisions of the Tamil Nadu Revenue Recovery Act, 1864, as if they were arrears of land revenue.

12. In the event of any breach by the Registered Holder/Lessee by any of the conditions of this agreement, it shall be lawful for the Government to levy enhanced seigniorage or for the District Collector (or) Assistant Director of Geology and Mining, Karur to give notice in writing to the registered holder of his intention to cancel these presents whereupon the same shall stand cancelled but without prejudice to any rights which the Government may have against the pattadar in respect of any antecedent claim or breach of covenant or condition.

13. Any notice to be given to the Registered Holder/Lessee may be addressed to this last known place of abode and where a notice has been so addressed it shall be deemed to have been duly served for the purpose of these presents.

14. Should any question or dispute arise regarding the agreement executed in pursuance of these rules or any matter or thing connected therewith or the powers of the Registered Holder/Lessee there under, the amount or payment of the seigniorage fee or area assessment made payable thereby the matter in issue shall be decided by the Director of Geology and

P. Subramanian  
REGISTERED HOLDER / LESSEE

DOCUMENT NO.	796 of 2022
of Book	1 Contains 18
Sheets	5 Sheet

Registering Officer

DEPUTY DIRECTOR,  
GEOLOGY AND MINING,  
KARUR.

Mining. In case the Registered Holder/Lessee is not satisfied with the decision of the Director of Geology and Mining, the matter shall be referred to the State Government, for decision.

15. The Registered Holder/ Lessee shall abide by the conditions laid down in the condition imposed by the SEIAA - TN, Chennai-15, Environment Clearance Letter No. SEIAA/TN/F/No.7394/1(a)/ EC.No.4267/2020, Dated: 28.07.2020, Payment of Wages Act, 1936 (Central Act IV of 1936), the Mines Act, 1952 (Central Act XXXV of 1952) and the Indian Explosives Act, 1884 (Central Act IV of 1884), Tamil Nadu Minor Mineral Concession Rules, 1959 and the rules made there under.

16. As per the Government letter No.1666/MMD.1/2020-1, dt:03.03.2020 additional condition incorporated that "the mining lease holders shall after ceasing mining operations undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc".

17. As per the G.O.(Ms)No.169 Industries (MMC-1) Department dated:04.08.2020 instead of District Collector the powers has been delegated to the Assistant Director/ Deputy Director at district level to process / grant of mineral concession of minor minerals other than Granite in respect of patta lands vested with concerned Assistant Director/ Deputy Director.

18. As per the Notification appended in the amendments made in G.O.(Ms)No.169 Industries (MMC-1) Department dated:04.08.2020. in rule 2, after clause (3), the following clause shall be inserted, namely: -

**"(3-A) "Assistant Director of Geology and Mining" shall include Deputy Director of Geology and Mining"**

19. As per the Approved Mining Plan total production/ Mineral Reserves of Rough Stone and Gravel for Five years lease period is Rough Stone - 172285 cubic meter and Gravel - 18216 cubic meter Hence, based on the approved Mining Plan and issuance of Environmental Clearance for the purpose of calculating stamp duty the anticipated Seigniorage Fee is Rs.1,07,65,943/- (Rough Stone - 1,01,64,815 + Gravel - 6,01,128) (Rupees One Crore Seven Lakhs Sixty Five Thousand Nine Hundred and Forty Three Only) Rs.1,333/- as Area Assessment for Five years (One Thousand Three Hundred Thirty Three only) and Rs.10,000/- as Security Deposit is (Rupees Ten Thousand only).

Document No. 796 of 2022	
of Book.....	Contains..... 18
Sheets..... 6	Sheet
P. Subramanian	Registering Officer

REGISTERED HOLDER/LESSEE

DEPUTY DIRECTOR,  
GEOLOGY AND MINING,  
KARUR.

**சிறப்பு நிபந்தனைகளை:-**

1. விண்ணப்ப முடிவின் கிழக்கில் தென்வடிகளாக செல்லும் வண்டிப்பாதைக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி குவாரி பணி மேற்கொள்ள வேண்டும்.
2. விண்ணப்ப முடிவிற்கு தெற்கில் அமைந்துள்ள கிழ வேளாக செல்லும் தாழ்வழுத்த மின் பாதையை மாற்றி அமைத்த பின்னர் குவாரி பணி தொடங்க வேண்டும்.
3. வடக்கு பக்கம் சுமார் 80 மீட்டர் தொலைவில் அமைந்துள்ள அங்கீகரிக்கப்படாத பண்ணை வீட்டுக்கு மாதிப்பு ஏற்படாத வண்ணம் போதிய பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்யப்பட வேண்டும்.

**நிபந்தனைகள்:-**

1. குத்தகைக்காலத்தில் அருகில் உள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் மற்றும் அரசு புறம்போக்கு நிலங்களுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு யாதொரு சேதமுமின்றி முறையாக குவாரிப்பணி செய்ய வேண்டும்.
2. அனுபவம் வாய்ந்த வெடிபொருள் பயன்படுத்துவோர் மூலம் குறைந்த அளவு சக்தி கொண்ட வெடிபொருட்களை பயன்படுத்தி அருகிலுள்ள பட்டா மற்றும் அரசு புறம்போக்கு நிலங்களில் எவ்வித ஆக்கிரமிப்பும், இடைபூறுமின்றி குவாரிப்பணி மேற்கொள்ள வேண்டும்.
3. விதிகளின்படி ஏற்பளிக்கப்பட்ட கரங்கத்திட்டம் மற்றும் சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தில் தெரிவித்துள்ள நிபந்தனைகளை முறையாக பின்பற்றி குவாரிப்பணி மேற்கொள்ள வேண்டும்.
4. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு-II-ல் கண்டுள்ளவாறு உரிமவரி (சீனியரேஜ் தொகை) செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபணை இன்றி செலுத்துதல் வேண்டும்.
5. கருர் மாவட்ட கனிம கட்டமைப்பு அறக்கட்டளை (District Mineral Foundation Trust) நிதிக்காக சாதாரண கற்கள் எடுத்துச் செல்ல செலுத்தப்படும் சீனியரேஜ் தொகைக்கு 10% சதவீத தொகை மற்றும் அரசு அவ்வப்போது அறிவிக்கும் மாற்றங்களுக்கு ஏற்ப அறக்கட்டளை நிதி செலுத்தப்பட வேண்டும்.
6. குத்தகை ஒப்பந்த பத்திரம் நிறைவேற்றப்படும் நாள் குவாரி பணி தொடங்கப்படும் முதல் நாளாக கருதப்பட்டு அன்றைய தினத்திலிருந்து 5 ஆண்டுகளுக்கு மட்டுமே மாநில அளவிலான சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையம் (SEIAA) வழங்கிய சுற்றுச்சூழல் ஒப்புதல் சான்று செல்லத்தக்கது.
7. மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் சுற்றுச்சூழல் ஒப்புதல் SEIAA - TN/F/No.7394/1(a)/EC.No.4267/2020, Dated: 28.07.2020 கடிதத்தில் தெரிவித்துள்ள சிறப்பு நிபந்தனைகளை முறையாக கடைபிடித்து குவாரிப்பணி செய்யப்பட வேண்டும்.

Document No. 796 of 2022  
 of Book..... Contains.....  
 Sheets..... Sheet  
 REGISTERED HOLDER, \_\_\_\_\_  
 DEPUTY DIRECTOR,  
 Registering Office,  
 GEOLOGY AND MINING,  
 KARUR.

8. பொதுமக்களுக்கிடையே, பொது சொத்துக்களுக்கிடையே உடனடி சேதம் இன்றி பாதுகாப்பான முறையில் குவாரிப்பணி செய்வ வேண்டும்.
9. பொதுமக்களின் நலன் கருதி பாதுகாப்பான முறையில் குறைந்த அடித்தளமுள்ள வெடிபொருட்கள் பயன்படுத்திவும், கைத்துண்டான கருதி கொண்டு துணையிடும், தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்வ பாதுகாப்பானதும், அகலமான Benches அமைத்து குவாரிப்பணி செய்வ வேண்டும்.
10. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமையும் பராமரிக்க வேண்டும்.
11. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், கிராமத்தின் பெயர், வட்டத்தின் பெயர், புல எண்., பரப்பு, குத்தகை ஆணை எண். குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விவரங்கள் குறிக்கப்பட்ட தகவல் பலகையை தாமது சொந்த செலவில் வைத்து நன்கு பராமரிக்க வேண்டும்.
12. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.
13. குத்தகை வழங்கப்பட்ட பாறையில் குண்டுக்கல், ஜல்மி, அரணை கல், வேலிக்கற்கள், போன்ற கிண்கனிமங்கள் உடைத்தெடுக்க மட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் மெருகட்டும் கனவுஷவ கற்கள் வெட்டி எடுக்கக் கூடாது.
14. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழிலாவில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறாது சமர்ப்பிக்க வேண்டும்.
15. துணை இயக்குநர்/உதவி இயக்குநர் (புவியியல் மற்றும் கரங்கத்துறை)-ன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச் சீட்டில் வாகன எண். தேதி, புறப்படும் நேரம், செலுத்தும் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவற்று குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலன்கள் பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிம விதிகளின் டிடி மேல் நடவடிக்கை எடுக்கப்படும்.
16. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புத்தகை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் பெறுவதோ அனுமதி இல்லை.

P. Subramanian  
REGISTERED HOLDER / L2SSEE

Document No.	195/2022
It shall contain	18
Should be	Shout
Realising Officer	

DIRECTOR,  
GEOLOGY AND MINING,  
KARUR.

17. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சிறுகனிமங்கள் எடுக்கப்பட்டது என்பதைவும் எந்த அளவு கனிமங்கள் கனி/வண்டி மூலம் வெளியே அனுப்பப்பட்டது என்ற விபரத்தையும் காட்டும் பரிவேட்சணப் பராமரித்து வரவேண்டும்.
18. குத்தகைதாரர், தாக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள பட்டா நிலத்திற்கு எவ்வித இடைபூதும் இல்லாமல் குவாரிப் பணி செய்யப்பட வேண்டும்.
19. வண்டிப்பாதை மற்றும் நடைபாதைகளில் இருந்து 10 மீட்டர் தூரம் தள்ளி குவாரி செய்ய வேண்டும். ரோடுகள், முகவண்டிப்பாதை, பொதுப்பணித்துறை, வாய்க்கால், பொதுமக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் பழங்கால சின்னங்கள் உள்ள பகுதிகள் ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும்.
20. குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதற்கான கூடுதலான விஸ்தீரணத்தில் குவாரி செய்வது தெரியவந்தால் அபராத நடவடிக்கை மேற்கொள்வதுடன் குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
21. குத்தகை திபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபராத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது மிரிமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு மற்றும் வருவாய் கோட்டாட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் காப்புத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.
22. குத்தகைதாரர் தமிழ்நாடு சிறுவகைக்கனிம சலுகை விதிகள் 1959-ல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அங்கீகரிக்காத அறிவிக்கும் சட்டதிட்டங்களுக்கும் உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.
23. குவாரி குத்தகை உரிமம் காலாவதியான பின்பு எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவோ அல்லது கால நீட்டிப்போ செய்து தரப்பட மாட்டாது.
24. தன் சொந்த செலவிலேயே குவாரியில் குத்தகை வழங்கப்பட்ட விஸ்தீரணத்தை வட்ட அளவர் மூலம் அளந்து நான்கு எல்லைக்கும் கல்தூண்கள் நட்டு அமைத்துப் பராமரித்து வர வேண்டும்.
25. குவாரிக்குரிய நடைச்சீட்டுகளை கண்டிப்பாக குவாரியில் இருந்துதான் வழங்க வேண்டும். நடைச்சீட்டுக்களின் அடிக்கட்டைகளை குவாரியில் வைத்திருக்க வேண்டும்.
26. குவாரி செய்வப்படும் கனிமங்களை கரங்கத்திட்டத்தில் குறிப்பிடப்பட்டுள்ளவாறு உரிமம் வழங்கப்பட்ட பரப்பில் மட்டும் இருப்பு வைக்க வேண்டும்.
27. குவாரியில் வேலை செய்யும் தொழிலாளர்களின் நலன் பேணப்பட வேண்டும். குழந்தைத் தொழிலாளர்களை குவாரிப் பணியில் ஈடுபடுத்தக்கூடாது.
28. குவாரியில் வேலை செய்யும் தொழிலாளர்களுக்கு காப்பீட்டுத் திட்டம் ஏற்படுத்தித் தர வேண்டும் மற்றும் தொழிலாளர் நல வாரியத்தில் குவாரி தொழிலாளர்களின் பெயர்கள் பதிவு மேற்கொள்ள வேண்டும்.

Document No.	776 of 2022
of Book	Contains 18
Sheets	9 Sheet
P. Subramanian Registering Officer.	

DEPUTY DIRECTOR,  
GEOLOGY AND MINING,  
KARUR.

29. அனுமதிதாரர் புராதனச் சின்னங்களுக்கோ, அரசாங்க சொத்துக்களுக்கோ எவ்வித சேதமும் இன்றி குவாரி செய்ய வேண்டும். அருகாமையில் உள்ள மட்டா நிலங்களுக்கு எவ்வித சேதமும் இன்றி குவாரி செய்ய வேண்டும்.
30. அருகில் அமைந்துள்ள விவசாய நிலங்களுக்கு எவ்வித பாதிப்பும் இல்லாத வகையில் குவாரிப்பணி மேற்கொள்ள வேண்டும்.
31. ஷெட்யூள் சட்டம் 1884-ல் தெரிவிக்கப்பட்ட சரத்துக்கள்படி குறைந்த அளவு ஷெட்யூளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், கால்நடைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கட்டுவாரி பணி செய்யப்பட வேண்டும்.
32. ஷெட்யூள்கள் அரசு உரிமை பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று ஷெட்யூடிற்கு உரிமை/அவ்வோரம் பெற்ற ஷெட்யூள்களை (Blaster/Mines rule) கொண்டு கட்டுவாரியில் ஷெட்யூள்கள் வைக்க வேண்டும்.
33. கற்றுக்குழல் தாக்க மதிப்பீட்டு ஆணையம் அறிவுறுத்தியுள்ளவாறு, தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய முன் அனுமதி சான்று பெற்று சமர்ப்பிக்கப்பட வேண்டும்.
34. குத்தகைதாரரால் செலுத்தப்படும் சீனியரேஜ் தொகைக்கு 2% வருமானவரி (TCS) அவ்வது அரசால் அவ்வப்போது அறிவிக்கும் வருமான வரி தொகை தவறாமல் செலுத்தப்பட வேண்டும்.
35. கற்றுக்குழல் தாக்க மதிப்பீட்டு ஆணையம் அறிவுறுத்தியுள்ளவாறு, தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய முன் அனுமதி சான்று பெற்று சமர்ப்பிக்கப்பட வேண்டும்.
36. குத்தகைதாரரால் கனிமத்திற்கு செலுத்தப்படும் சீனியரேஜ் தொகைக்கு மாநிலத்திற்குள் 10%-ம் மற்றும் வெளி மாநிலங்களுக்கு எடுத்துச்செல்லப்படும் கனிமத்திற்கு 20%-ம் பசுமை நிதி (Green Fund) அரசிற்கு தவறாமல் செலுத்தப்பட வேண்டும்.

#### THE SCHEDULE

1. Name of the District : Karur
2. Name of the Taluk : Aravakurichi
3. Name of the Village : Gudalur (West)
4. Name of the Sub Registration Office : Chinnathapuram
5. Lease Period : 5 years

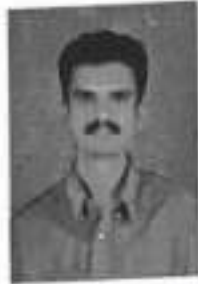
From 18.03.2022 to 17.03.2027

Survey field Number's	Extent leased out (in Hects.)	Boundary			
		North S.F.No	South S.F.No.	East S.F.No.	West S.F.No.
1190/1	0.56.0	1191, 1196 - Patta land	1190/2,3 - Patta land	1188- Vandipathai	1196, 1197- Patta land
1191	0.95.0	1196, 1192 - Patta land	1190/1- Patta land	1188- Vandipathai	1190/1 Patta land
<b>Total</b>	<b>1.51.0</b>				

Government No. 796 of 2022  
of Book..... Contains 18  
Sheets..... Sheet  
P. Subramanian  
REGISTERED HOLDER / LESSEE  
Registering Officer

DEPUTY DIRECTOR,  
GEOLOGY AND MINING,  
KARUR.

IN WITNESS WHERE OF Thiru.P.Senthilvel, S/o.K.Palanivel, Pullagoundampalayam, Periyamathiyagoudalur Post, Aravakurichi Taluk, Karur District "the Registered Holder/Lessee" and Dr.P.Jayapal, M.Sc.,Ph.D., Deputy Director, Geology and Mining, Karur acting for and on behalf of and by the order and direction of the Governor of Tamil Nadu have hereunto set their hands.



*P. Senthilvel*

**REGISTERED  
HOLDER /LESSEE**

Signed by the above named  
**Thiru.P.Senthilvel**  
the lessee in the presence  
of following witnesses.

*Dr. P. Jayapal*

**LESSOR**

Signed by the above named  
**Dr.P.JAYAPAL, M.Sc., Ph.D.,**  
the lessor in the presence of  
the following witnesses.

Signed by the above named  
in the presence of

1. *S. Ranganathan*  
S. PERIYASAMY  
S/o. S. Sadasayappaounder  
209, C. Pudur,  
Chinnakkampatti P.O.  
Oddanchatram. P.O.  
Dindigul D.T

2. *R. Ravi Kumar*  
R. Ravi Kumar.  
Slr. T.V. Rathinam  
Thevanan Palayam  
Mozjanoor. Po  
Karur. Dist.

Signed by the above named  
in the presence of

1. *(S. Doraiswamy)*  
Assistant Geologist  
Department of Geology and Mining  
- Karur -



2. *(S. Venkatesh)*  
Special Revenue Inspector  
(Mines)  
Karur.

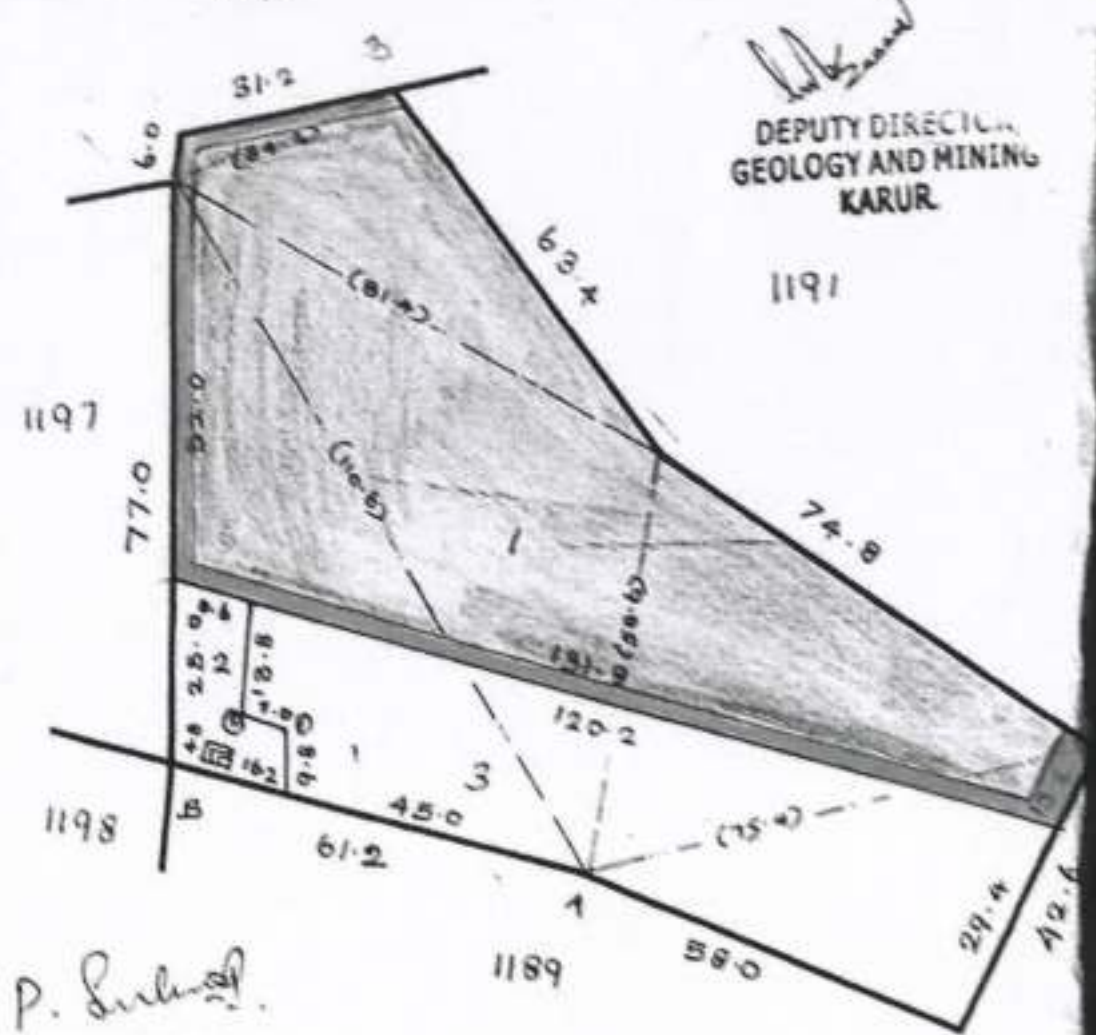
Document No.	796	of	2022
of Book	1	Contains	18
Sheets	11	Sheet	
<i>(Signature)</i> Registering Officer			



சென்னை 568159 பி.பி.பி. 114  
பெயர் [50] ஸ்ரீராமன்  
பெண் 1190

பெண் 46/1/70  
பெண் 5/1/70  
பெண் 0 of 88

-  - Area available for quarrying
-  - Safety Zone 1996



DEPUTY DIRECTOR  
GEOLOGY AND MINING  
KARUR

P. Srinivasan  
REGISTERED HOLDER / 12551

	B		
	(61.8)		
	57.4	1.4	W
	53.4	9.4	2
	52.2	1.4	W
	46.8	9.4	1
	A		

Document No. 776-201-2002  
of Book.....Contains 18  
Sheets.....Sheet

Registering Officer.

சுயநித்தான  
பி. சிவசுப்பிரமணியன்  
11/3/14  
சென்னை / காரூர்

சுயநித்தான  
பி. சிவசுப்பிரமணியன்  
11/3/14  
சென்னை / காரூர்



சுயநித்தான  
பி. சிவசுப்பிரமணியன்  
11/3/14  
சென்னை / காரூர்

தேசிய விநாயக அமைச்சு



கருநாடக அரசு

அளவு 46 170

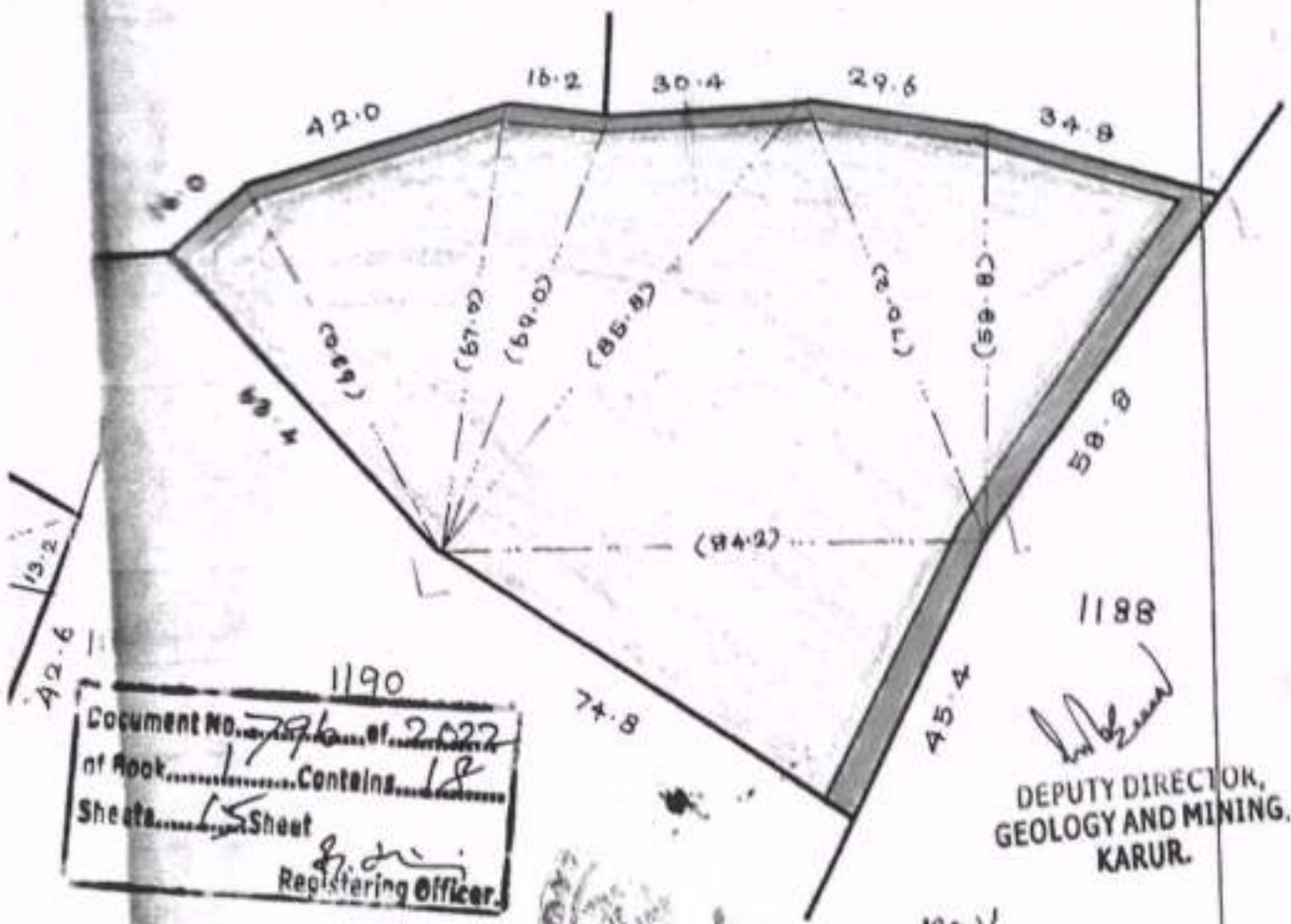
பெயர் சா. சா. சிவசுந்தரம்

பரப்பு 95.0

புல எண். 1191

-  - Area available for Quarrying
-  - Safety zone

1196 1192



1190  
 Document No. 796 of 2022  
 of Book... Contains 18  
 Sheets... Sheet  
 Registering Officer.

DEPUTY DIRECTOR,  
 GEOLOGY AND MINING,  
 KARUR.

P. Subramanian  
 REGISTERED HOLDER / LESSEE

சா. சிவசுந்தரம்  
 கருநாடக அரசு  
 விநாயக அமைச்சு  
 கருநாடக அரசு  
 கருநாடக அரசு

புல எண். 1191  
 பரப்பு 95.0

அளவு 1:1000 மீ.மீ

பெயர் சா. சிவசுந்தரம்  
 12.3.25



ANNEXURE X

Thiru.R.VIJAYABASKARAN, ME.M.B.A.,  
MEMBER SECRETARY (i/c)

STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Mauligai,

No.1 Jeenis Road, Saidapet,

Chennai-15.

Phone No.044-24359973

Fax No. 044-24359975

**ENVIRONMENTAL CLEARANCE**

L.P.No.SEIAA-TN/F.No.7394/1(a)/EC.No:4267/2020 dated: 28.07.2020



நா  
16/9/20.

Thiru.P.Senthilvel  
Pullagoundampalayam  
Periyamathiyagudalur Post  
Aravakurichi Taluk  
Karur District - 639 206

Sir/Madam,

**Sub:** SEIAA-TN – Proposed Rough Stone & Gravel Quarry over an Extent of 1.51.0Ha at S.F.No. 1190/1 & 1191 in Gudalur (West) Village, Aravakurichi Taluk, Karur District by Thiru. P.Senthilvel - issue of Environmental Clearance – Reg.

**Ref:** 1. Your Application for Environmental Clearance dated: 28.01.2020  
2. Minutes of the 157<sup>th</sup> SEAC meeting held on 20.06.2020  
3. Minutes of the 385<sup>th</sup> SEIAA meeting held on 28.07.2020

-----

**Details of Minor Mineral Activity:-**

This has reference to your application first cited. The proposal is for obtaining Environmental Clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.

1	Name of Project Proponent and address	Thiru.P.Senthilvel Pullagoundampalayam Periyamathiyagudalur Post Aravakurichi Taluk
---	---------------------------------------	--



MEMBER SECRETARY  
SEIAA-TN

*[Handwritten Signature]*

Lr. No. SEIAA-TN/F.No.7394/1(a)/ EC.No: 4267/2020 dated:28.07.2020

		Karur District - 639 206
2	Location of the Proposed Activity	
	Survey Number	1190/1 & 1191
	Latitude and Longitude	10°53'06.25"N to 10°53'10.09"N 77°49'39.16" E to 77°49'45.52" E
	Village	Gudalur (West)
	Taluk	Aravakurichi
	District	Karur
3	Proposed Activity	
	i. Minor mineral	Rough Stone & Gravel
	ii. Mining Lease Area	1.51.0Ha
	iii. Approved quantity	172285cu.m of Rough Stone & 18216cu.m of Gravel
	iv. Depth of Mining	37m
	v. Type of mining	Opencast Mechanized Mining
	vi. Category(B1/B2)	B2
	vii. Precise area communication approved by the District Collector with date	Na.Ka.No.40/Kanimam/2019, dated: 05.09.2019
	viii. Mining plan approval by Deputy Director of Geology and Mining, Karur	Rc. No.803/Mines/2019, dated: 06.09.2019
	ix. Mining period	5 Years
4	Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:-	Not attracted. Affidavit furnished.
5	Man Power requirement per day:	22 Employees
6	Utilities	
	i. Source of Water :	Water Vendors & Tankers supply



	ii. Quantity of Water Requirement in KLD:	3.43 KLD
	a. Domestic & Drinking purpose	0.76 KLD
	b. Green Belt & Dust Suppression	2.67 KLD
	iii. Power Requirement:	
	a. Domestic Purpose	TNEB
	b. Industrial purpose	142624 Liters of HSD
7	Cost	
	i. Project Cost	Rs. 32.41 Lakhs
	ii. EMP Cost	Rs. 3.80 Lakhs
8	<b>Validity:</b> This Environmental Clearance is granted for the production of 172285cu.m of Rough Stone & 18216cu.m of Gravel for the period of 5 Years from the date of execution of the mining lease.	

The Proponent has furnished affidavit in Hundred Rupees stamp paper attested by the Notary stating that

I, Thiru.P.Senthilvel, Pullagoundampalayam, Periyamathiyagudalur Post, Aravakurichi Taluk, Karur District - 639 206, solemnly declare and sincerely affirm that:

I have applied for getting Environmental Clearance to SEIAA, Tamil Nadu for mining lease for mining of Rough Stone & Gravel Quarry over an Extent of 1.51.0Ha at S.F.No. 1190/1 & 1191 in Gudalur (West) Village, Aravakurichi Taluk, Karur District, Tamil Nadu.

1. I swear to state and confirm that within 10km area of the mine site, I have applied for Environmental Clearance, none of the following is situated.

- Protected areas notified under the Wild Life (Protection) Act, 1972.
- Critically polluted areas as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act, 1974.
- Eco – Sensitive areas as notified.
- Interstate boundaries within 10km radius from the boundary of the proposed site.



Lr. No. SEIAA-TN/F.No.7394/1(a)/ EC.No: 4267/2020 dated:28.07.2020

2. I will complete the following Corporate Environment responsibility (CER) activities before commencement of the quarrying activities.

CER Activity	Project Cost (Rs. In Lakhs)	CER Cost 2.0% of project cost (Rs. In Lakhs)
Plantation will be carried out in the Gudalur (West) Village road. If we are instructed by PWD/competent bodies to desilt the water bodies nearby. We assure to spend out CER cost for desilting/strengthening the bunds of the nearby water bodies etc. at around 2.0% from the total project cost	36.22	0.725
Total cost Allocation	36.22	0.725

3. The total area of following quarries located within 500m radius from the periphery of our quarry site details as shown below:

Existing quarries

S.No.	Name of the applicant/ Lessee	Name of the Village & S.F.No.	Extent in Hectre	Remarks
Nil				

Present proposed quarries

S.No.	Name of the applicant/ Lessee	Name of the Village & S.F.No.	Extent in Hectre	Remarks
1.	Thiru.P.Senthilvel	Gudalur(West) Village 1190/1 & 1191	1.51.0	Proposed

Expired and Abandoned quarries

S.No.	Name of the applicant/ Lessee	Name of the Village & S.F.No.	Extent in Hectre	Remarks
Nil				

4. There will not be hindrance or disturbance to the people living no enrouted / nearby our quarry site while transporting the mineral our material and due to quarrying activities.



5. There is no approved habitation within 300m radius from the periphery of our quarry.
6. I swear that afforestation will be carried out during the course of mining operation and maintained.
7. The required insurance will be taken in the name of the labourers working in my quarry site.
8. The approach road from the main road to quarry is already exists and same will be maintained in good condition for the haulage of quarry materials and machineries.
9. I will not engage any child labour in my quarry site and I aware that engaging child labour is punishable under the law.
10. All types of safety / protective equipments will be provided to all the labourers working in my quarry.
11. There is no permanent structures, temples, etc., are located within 500m radius from the periphery of my quarry.

I ensure to do all the social and Environment commitment as mentioned in the Mining Plan to the best of my knowledge.

**Details of 500M radius Proposed quarry:**

The Project Proponent has submitted a copy of the letter obtained from the Deputy Director, Department of Geology & Mining, Karur District in his letter Rc.No.40/Mines/2019 dated: 06.09.2019 has stated that the details of other quarries (Proposed / Existing / Abandoned Quarries) within a radius 500m from the boundary of the proposed quarry site as follows:

**Existing quarries**

S.No.	Name of the applicant/ Lessee	Name of the Village & S.F.No.	Extent in Hectre	Remarks
Nil				

**Present proposed quarries**

S.No.	Name of the applicant/ Lessee	Name of the Village & S.F.No.	Extent in Hectre	Lease status
1.	Thiru.P.Senthilvel	Gudalur(West) Village 1190/1 & 1191	1.51.0	Proposed

**Expired and Abandoned quarries**



*[Signature]*

S.No.	Name of the applicant/ Lessee	Name of the Village & S.F.No.	Extent in Hectre	Remarks
		Nil		

**Appraisal by SEAC:-**

The project proposal was placed in the 157<sup>th</sup> SEAC meeting held on 20.06.2020. Based on the presentation made by the proponent and the documents furnished, the committee decided to recommend the proposal for grant of Environmental Clearance to SEIAA with restricted to a ultimate depth of mining of 37 m from the ground level leaving the last bench of 5m depth as accepted by the proponent and accordingly the production quantity of rough stone is restricted to 172285 Cu.m subject to the following conditions in addition to normal conditions:

1. Groundwater level and quality should be monitored once in six months in few wells around the quarry and the record should be maintained and annual report should be submitted to the TNPCB.
2. After mining is completed, proper levelling should be done by the Project proponent & Environmental Management Plan furnished by the Proponent should be strictly followed.
3. The proponent should erect fencing all around the boundary of the proposed area with gates as per the conditions and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
4. The Project proponent shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
5. A Proper barrier for reducing the Noise level and to combat the dust pollution shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
6. The operation of the quarry should not affect the agriculture activities & water bodies near the project site.



7. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
8. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
9. The proponent shall develop adequate green belt with native species on the periphery of the mine lease area before commencement of the mining activity, in consultation with DFO of the concern district/agriculture university.
10. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
11. The recommendation for the issue of Environmental Clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
12. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance.
13. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of mining operation.
14. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
15. The CER fund of Rs 0.75 lakhs (2% from the total project cost) shall be utilized for improving sanitation facility, green belt development to Govt. School in Gudalur (West) as per proposal and as per Office Memorandum of MoEF& CC dated 01.05.2018 before obtaining the CTO from TNPCB.



*[Signature]*

16. The project proponent shall provide bio fencing (tree plantation) all along the boundary of the mining lease area before commencement of the mining operation in order to minimize the air pollution

**Discussion by SEIAA and the Remarks:-**

The proposal was placed before the SEIAA in its 385<sup>th</sup> Meeting held on 28.07.2020. After detailed discussion the Authority decided to issue Environment Clearance subject to following condition in addition to General conditions:

1. As recommended by SEAC the ultimate depth of mining is restricted to 37 m from the ground level leaving the last bench of 5m depth as accepted by the proponent and accordingly the production quantity of rough stone is restricted to 172285 Cu.m.
2. Groundwater level and quality should be monitored once in six months in a few wells around the quarry and the record should be maintained and annual report should be submitted to the TNPCB.
3. After mining is completed, proper levelling should be done by the project proponent & environmental management plan furnished by the project proponent should be strictly followed.
4. The project proponent shall provide the fencing around the boundary of the proposed area and shall furnish the photocopies of the same before obtaining the CTO from TNPCB.
5. The project proponent shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition that is fit for the growth of fodder, flora, fauna etc.
6. A proper barrier for reducing the noise level and to combat the dust pollution shall be established like providing green belt along the boundary of the quarrying site, etc. and to prevent dust pollution, the suitable working methodology needs to be adopted considering wind direction.
7. The operation of the quarry should not affect the agriculture activities & water bodies



near the project site.

8. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
9. The project proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
10. The project proponent shall develop an adequate green belt with native species on the periphery of the mine lease area before the commencement of the mining activity, in consultation with DFO of the concerned district/agriculture university.
11. The quarrying activity shall be stopped if the total quantity indicated in the Approved Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
12. The recommendation for the issue of Environmental Clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, m.a.no.982/2016 & m.a.no.384/2017).
13. Prior clearance from forestry & wildlife including clearance from the committee of the national board for wildlife as applicable shall be obtained before starting the quarrying operation. if the project site attracts the NBWL clearance
14. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
15. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
16. The CER fund of Rs 0.75 lakhs (2% from the total project cost) shall be utilized for improving sanitation facility, green belt development to Govt. School in Gudalur (West) as per proposal and as per Office Memorandum of MoEF& CC dated 01.05.2018 before



Lr. No. SEIAA-TN/F.No.7394/1(a)/ EC.No: 4267/2020 dated: 28.07.2020

obtaining the CTO from TNPCB.

17. The project proponent shall provide bio fencing (tree plantation) all along the boundary of the mining lease area before commencement of the mining operation in order to minimize the air pollution

**Part-A: Conditions to be Complied before commencing mining operations:-**

- I. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
  - I. The project has been accorded Environmental Clearance.
  - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
  - III. Environmental Clearance may also be seen on the website of the SEIAA.
  - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.
2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.



MEMBER SECRETARY  
SEIAA-TN

9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
15. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
17. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
18. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
19. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF& CC, GoI on 16.11.2009.
20. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
  - i. Roads shall be graded to mitigate the dust emission.
  - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
21. The following measures are to be implemented to reduce Noise Pollution



- i. Proper and regular maintenance of vehicles and other equipment
  - ii. Limiting time exposure of workers to excessive noise.
  - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
  - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
  - v. All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
22. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF& CC, GoI to control noise to the prescribed levels.
23. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
24. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
25. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
26. The following measures are to be adopted to control erosion of dumps:-
- i. Retention/ toe walls shall be provided at the foot of the dumps.
  - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
27. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous& other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.
28. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.



MEMBER SECRETARY  
SEIAA-TN

29. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
30. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
31. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
32. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
33. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
34. It shall be ensured that the total extent of nearby quarries(existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.
35. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.
36. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.



61. If there is any change in the production or lease area application for amendment has to be submitted to SEIAA for further approval.
62. A detailed post-COVID health management plan for workers as per ICMR and MHA guidelines or the State Govt. guideline may be followed.

**Part B: General Conditions:**

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.



11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA.



- TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
  21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Courts of Madras and any other Courts of Law relating to the subject matter.
  22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
  23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
  24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.

  
MEMBER SECRETARY  
SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Additional Chief Secretary to Government, Environment and Forests Department, Tamil Nadu.



3. The Additional Chief Secretary, Industries Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1<sup>st</sup>& 2<sup>nd</sup> Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, TNPC Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Karur District
8. The Commissioner of Geology and Mines, Guindy, Chennai-32
9. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.

SEIAA  
TN



Category of the Industry :

RED



CONSENT ORDER NO. 2208144628762 DATED: 12/04/2022.

PROCEEDINGS NO.F.1463KAR/RS/DEE/TNPCB/KAR/W/2022 DATED: 12/04/2022

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. P SENTHILVEL ROUGH STONE AND GRAVEL QUARRY , S.F.No. 1190/1 & 1191, GUDALUR 5 PARTS village, Aravakurichi Taluk and Karur District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**REF:**

- 1.CTO Proc No.F.1463/KAR/RS/DEE/TNPCB/KAR/W&A/2021 Dated:30.04.2021
- 2.Unit application for RCO through OCMMS vide app no. 44628762 Dated:31.03.2022
3. IR.No : F.1463KAR/RS/AEE/KAR/2022 dated 07/04/2022

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Proprietor  
M/s.P SENTHILVEL ROUGH STONE AND GRAVEL QUARRY ,  
S.F.No. 1190/1 & 1191,  
GUDALUR 5 PARTS Village ,  
Aravakurichi Taluk ,  
Karur District ,

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 17, 2027**

**RAVICHANDRA  
N KANDASAMY**

Digitally signed by  
RAVICHANDRAN KANDASAMY  
Date: 2022.04.12 19:50:08  
+05'30'

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
KARUR**

### SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Mining of Rough Stone over a Extent of 1.51 hectares lying in Latitude 10°53'06.25" to 10°53'10.09" and Longitude 77°49'39.16" to 77°49'45.52" at SF No.1190/1 & 1191,Gudalur West Village, Aravakurichi Taluk, Karur District.	172285	cu.m over a Period of Five Years from date of execution of the mining lease
2.	Quarrying of Gravel over a Extent of 1.51 hectares lying in Latitude 10°53'06.25" to 10°53'10.09" and Longitude 77°49'39.16" to 77°49'45.52" at SF No.1190/1 & 1191,Gudalur West Village, Aravakurichi Taluk, Karur District.	18216	cu.m over a Period of Five Years from date of execution of the mining lease

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	0.6	On Industries Own land in its sister concern of M/s Senthil Crusher
<b>Effluent Type : Trade Effluent</b>			

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

**Additional Conditions:**

1. The unit shall not generate trade effluent at any stage of its manufacturing process.
2. The unit shall treat and dispose the sewage generated through septic tank and soak pit arrangements.
3. The unit shall restrict the quarrying operations between 7 am and 5 pm.
4. No change in mining technology or scope of working shall be made without prior permission approval of the SEIAA, Chennai.
5. The unit shall comply the conditions mentioned in the Environmental Clearance obtained from SEIAA vide Lr.No. SEIAA-TN/F.No.7394/1(a)/EC.No.4267/2020 Dated: 28.07.2020.
6. The unit shall not use "use and throwaway plastics" such as plastic sheets used for food wrapping , spreading on dining table etc., plastic plates , plastic coated tea cups, plastic tumbler , water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm, stainless steel, glass, porcelain plates/cups/cloth bag, jute bag etc.,

**RAVICHANDRAN  
KANDASAMY**

Digitally signed by  
RAVICHANDRAN KANDASAMY  
Date: 2022.04.12 19:50:25 +05'30'

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
KARUR**

To  
The Proprietor,  
M/s.P SETHILVEL ROUGH STONE AND GRAVEL QUARRY ,  
Pullagoundampalayam,  
Periyamathiyagudalur Post,  
Aravakurichi Taluk,  
Karur District.,  
Pin: 639206

**Copy to:**

- 1.The Commissioner, K.PARAMATHI-Panchayat Union, Aravakurichi Taluk, Karur District .
  2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
  3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
  4. File
-

Category of the Industry :

RED



CONSENT ORDER NO. 2208244628762 DATED: 12/04/2022.

PROCEEDINGS NO.F.1463KAR/RS/DEE/TNPCB/KAR/A/2022 DATED: 12/04/2022

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. P SENTHILVEL ROUGH STONE AND GRAVEL QUARRY , S.F.No. 1190/1 & 1191, GUDALUR 5 PARTS village, Aravakurichi Taluk and Karur District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**REF:**

- 1.CTO Proc No.F.1463/KAR/RS/DEE/TNPCB/KAR/W&A/2021 Dated:30.04.2021
- 2.Unit application for RCO through OCMMS vide app no. 44628762 Dated:31.03.2022
3. IR.No : F.1463KAR/RS/AEE/KAR/2022 dated 07/04/2022

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor  
M/s.P SENTHILVEL ROUGH STONE AND GRAVEL QUARRY ,  
S.F.No. 1190/1 & 1191,  
GUDALUR 5 PARTS village,  
Aravakurichi Taluk,  
Karur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 17, 2027**

RAVICHANDRAN  
KANDASAMY

Digitally signed by  
RAVICHANDRAN KANDASAMY  
Date: 2022.04.12 19:48:48 +05'30'

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
KARUR

### SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Mining of Rough Stone over a Extent of 1.51 hectares lying in Latitude 10°53'06.25" to 10°53'10.09" and Longitude 77°49'39.16" to 77°49'45.52" at SF No.1190/1 & 1191,Gudalur West Village, Aravakurichi Taluk, Karur District.	172285	cu.m over a Period of Five Years from date of execution of the mining lease
2.	Quarrying of Gravel over a Extent of 1.51 hectares lying in Latitude 10°53'06.25" to 10°53'10.09" and Longitude 77°49'39.16" to 77°49'45.52" at SF No.1190/1 & 1191,Gudalur West Village, Aravakurichi Taluk, Karur District.	18216	cu.m over a Period of Five Years from date of execution of the mining lease

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Top Soil Removal	Fugitive	Water Sprinklers	
2.	Drilling Operations	Fugitive	Water Injection	
3.	Blasting	Fugitive	Good blasting practices & Water Sprinklers	
4.	Loading,unloding and hauling	Fugitive	Water Sprinklers	
5.	Blasting	Noise	Good blasting practices	

**Special Additional Conditions:**

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

**Additional Conditions:**

1. The unit shall operate all the APC measures continuously and efficiently so as to achieve the AAQ/Emission standards prescribed by the Board.
2. The unit shall adhere to Ambient Noise level standards prescribed by the Board.
3. The unit shall restrict the quarrying operations between 7 am and 5 pm.
4. No change in mining technology or scope of working shall be made without prior permission approval of the SEIAA, Chennai.
5. The unit shall comply the conditions mentioned in the Environmental Clearance obtained from SEIAA vide Lr.No. SEIAA-TN/F.No.7394/1(a)/EC.No.4267/2020 Dated: 28.07.2020.
6. The unit shall continue to develop green belt all along the boundary of the quarry lease area.

**RAVICHANDRAN  
KANDASAMY**

Digitally signed by  
RAVICHANDRAN KANDASAMY  
Date: 2022.04.12 19:49:08 +05'30'

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
KARUR**

To  
The Proprietor,  
M/s.P SETHILVEL ROUGH STONE AND GRAVEL QUARRY ,  
Pullagoundampalayam,  
Periyamathiyagudalur Post,  
Aravakurichi Taluk,  
Karur District.,  
Pin: 639206

**Copy to:**

- 1.The Commissioner, K.PARAMATHI-Panchayat Union, Aravakurichi Taluk, Karur District .
  2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
  3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
  4. File
-